The Kerala University of Fisheries and Ocean Studies Act, 2010

Act No. 5 of 2011

Keywords:

Extension Education, Fisheries, Fish Farmer

Amendment appended: 18 of 2021

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

GOVERNMENT OF KERALA

Law (Legislation I) Department

NOTIFICATION

No.19540/Leg.I/2010/Law Dated, Thiruvananthapuram, 28th January, 2011
8th Magha, 1932

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorize the publication in the Gazette of the following translation in English language of the Kerala University of Fisheries and Ocean Studies Act, 2010 (5 of 2011).

By order of the Governor,

K. MADHUSUDANAN NAIR,
Special Secretary (Law)

[Translation in English of “2010 –se tIcf^nj-dokn\pw kap-{Z]T\§Ä¡papÅ kÀÆIem-ime BIvSv ” published under the authority of the Governor.]

ACT 5 OF 2011

THE KERALA UNIVERSITY OF FISHERIES AND OCEAN STUDIES ACT, 2010

An Act to establish and incorporate a University of Fisheries and Ocean Studies in the State of Kerala and to provide for matters connected therewith or incidental thereto.

Preamble – WHEREAS, it is expedient to establish and incorporate a University for the development of fisheries and ocean studies and for ensuring proper and systematic instruction, teaching, training and research and extension exclusively in fisheries and ocean studies in the State of Kerala and to provide for matters connected therewith or incidental thereto ;

Be it enacted in the Sixty-first year of the Republic of India as follows :-

CHAPTER – 1

PRELIMINARY

1. *Short title, extent and commencement.* – (1) This Act may be called the Kerala University of Fisheries and Ocean Studies Act, 2010.
    (2) It extends to the whole of the State of Kerala
    (3) It shall deemed to have come into force on 20th day of Novermber, 2010.

2. *Definitions* – In this Act, unless the context otherwise requires, -
    (a) “Academic Council” means an Academic Council of the University constituted under section 17;
    (b) “Authority” means any authority of the University specified in section 9’
    (c) “Chancellor” means the Chancellor of the University;
    (d) “Extension education” means the educational activities concerned with Fisheries and Ocean Studies and training of fishermen, fish farmers and other groups serving fishing in modern fish farming practices and the various phases of scientific technology related to fisheries and fish production, processing and marketing and includes demonstration to carry out the new technology and innovation through colleges, schools and regional centres concerned with the subject mater of demonstration;
    (e) “Department” means a Department specified in section 23’
    (f) “Dean” means head of the faculty of the University;
    (g) “Department Governing council” means the Department Governing Council specified in section 24;
    (h) “Director of Extension” means the Director of Extension appointed under section 42;

(i) "Director of Research" means the Director of Research appointed under section 41;
(j) "Director of School" means the Director of schools appointed under section 43'
(k) "Finance Officer " means the Finance Officer of the University appointed under section 37;
(l) "fisheries" means fishing, fish farming related to the conservation, development, propagation, protection, exploitation, processing, value adding like activities of fishing and fish products connected with education and research and it includes all sectors comprising Biology, Environmental Science, Technology, Economics, Social Science;
(m) "Fisheries education" means all education in production, conservation, processing, trading and sustainable management of all fishery resources;
(n) "Fishermen Community" means people mainly engaged in fishing activities for livelihood.
(o) "Fish farmer" means the person doing farming of different varieties of aquatic animals and plants for his livelihood or to enable him to earn economic gain at any stage of their life cycle.
(p) "Fish processing industry" means and includes processing and value addition of fish products and industries connected with it;
(q) "Fish Resources" mean all aquatic living resources;
(r) "Head of the Department" means a Head of the Department appointed under section 23(2).
(s) "Hostel" means a place of residence for students of the University, maintained or recognized by the University either as a part of, or separate from a school;
(t) "Legislative Assembly" means the Legislative Assembly of the State;
(u) "Ocean Studies" mean all education and research in Ocean Studies including ocean resource development, living and non-living resources and their exploration, conservation, fostering, consumption, management and trade;
(v) "Officer" means an officer of the University specified in this Act or a person in the employment of the University designated as an officer by the Statutes;
(w) "Ordinances" mean the Ordinances of the University made under this Act;
(x) "Prescribed" means prescribed by the Statutes made under this Act;
(y) "Pro Chancellor" means the Pro-Chancellor of the University;
(z) "Regional Centres" mean Regional Centres recognized under this Act;
(aa) "College" means an institution imparting education in fisheries or Ocean studies and maintained by the University situating in the State;
(ab) "Registrar" means the Registrar of the University;
(ac) "Regulations" mean the regulations of the University made under this Act;
(ad) "Research Council" means Research Council under this Act;

(ae) "Scheduled Castes" mean the Scheduled Castes specified in relation to the State under Article 341 of the Constitution of India;

(af) "Scheduled Tribes " mean the Scheduled Tribes specified in relation to the State under Article 342 of the Constitution of India;

(ag) "School" means any of the schools specified in section 20;

(ah) "School Governing Council" means the School Governing Council specified in section 21;

(ai) "State" means the State of Kerala;

(aj) "Statutes" mean the Statutes of the University made under this Act;

(ak) "Student of the University" means a person enrolled in the University for taking a course of study for a degree, diploma or other academic distinction duly instituted;

(al) " Teacher" means a person appointed by the Governing Council of the University for the purpose of imparting instructions or conducting and guiding research or extension education projects, and includes any other person who may be specified by the Statutes to be a teacher";

(am) "University" means the University of Fisheries and Ocean Studies established and incorporated under this Act;

(an) " University Governing Council" means the University Governing Council specified in section 12;

(ao) "Vice Chancellor" means the Vice Chancellor of the University.

CHAPTER II

THE UNIVERSITY

3. *Establishment and Incorporation of the University* – (1) There shall be established and incorporated a University by the name " The Kerala University of Fisheries and Ocean Studies".

(2) The University shall consists of Chancellor, the Pro Chancellor, the Vice Chancellor,Pro-Vice Chancellor,Dean, The Registrar, the University Governing Council, the Academic Council, the Research council, School Governing Council, Department Governing Council and other authorities and officers as set forth in this Act or as provided in the Statutes made thereunder.

(3) The University shall be a body corporate having perpetual succession and a common seal with power, subject to the provisions of this Act to acquire and hold property both movable and immovable, to lease, sell or otherwise transfer any movable or immovable property which may have become vested in or have been acquired by it for the purpose of the University, to borrow moneys from the Central Government or any other State Government or

from any body corporate approved by the Government of Kerala, to contract and to do all other things necessary for the purposes of this Act and shall by the said name sue and be sued.

(4) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar or any other person authorized by him in this behalf and all the processes in such suits and proceedings shall be issued to and served on the Registrar.

(5) The Headquarters of the University shall be at Kochi in Ernakulam District.

4. *Establishment and recognition of Institutions by the University* – (1) The territorial jurisdiction of the University shall extend to the whole of the State of Kerala.

(2) The University may assume responsibility for the establishment, development and operation of any institution concerning to conduct instructions in the study of fisheries, ocean studies and technical subjects as may be required.

(3) All schools and regional centres of research and other institutions coming under colleges the jurisdiction and authority of the University shall form constituent units of the University under the full management and control of the Officers and Authorities of the University and no school, research or experimental station or other institutions shall be recognized as an affiliated unit.

(4) The University may conduct distant education courses all over the country or abroad or to admit non-resident students or to appoint teachers.

(5) The University may recognize or undertake institutions of research in fisheries and ocean studies as recognized institutions for undertaking research.

5. *Objectives of the University* – The following shall be objectives of the University, namely :-

(i) making provisions for imparting education in fisheries, ocean studies and other allied branches of learning and research scholarship;

(ii) furthering the advancement of learning and conduct of research in fisheries, ocean studies and allied subjects;

(iii) undertaking extension education programmes;

(iv) to formulate new courses and curriculum in Fisheries and Ocean Studies sector in accordance with the technical advances in the respective fields;

(v) to act as nodal agency to establish relationship with Institutions and Universities functioning in national and international level;

(vi) to act as a centre of excellence having leading role for Human Resources Development in Fisheries and Ocean Studies sectors;

(vii) to foster and encourage entrepreneurship in fisheries and ocean studies sector;

(viii) to develop breeds and hybrids of ornamental fishes, prawns and oysters having features like production capacity, resisting power and good quality suitable to the environment of Kerala;

(ix) to develop farming practices, fish feeds, fish disease control, resistant and vigilant steps suitable to the sustainable farming of ornamental fishes;

(x) to preserve the fish bio-diversity of Kerala, to establish their intellectual property right to develop and utilize the possibilities of new technology like bio-technology;

(xi) to conduct study and to record and preserve the study results relating to traditional fish technology, traditional knowledge, sustainable fish protection and to foster development;

(xii) to strengthen research on fishing and related habitat and the relevant environmental factors; and

(xiii) such other purposes as the University may deem necessary from time to time.

6. *Admission to the University* – (1) The University shall, subject to the provisions of this Act and the Statutes made thereunder be open to any persons:

Provided that nothing in this section shall be deemed to require the University to admit to any course of study any person who does not meet the required academic standards for admission or to retain on the rolls of the University any person whose academic records are below the minimum standards required for the award of a degree or diploma or certificates or whose personal conduct is such as to inimical to the appropriate rights and privileges of other students and staff, or to admit to any course of study a large number of students that can be accommodated with the available facilities of the University and as determined by the Academic Council.

(2) Subject to the provisions of sub-section (1) the Government may direct that the University shall reserve such number of seats as may be notified by the Government from time to time for Scheduled Castes, Scheduled Tribes, Fishermen Community, Other Backward Classes and for students from other States and Union Territories in India :

Provided that no such person shall be entitled to be admitted to the University unless he or she meets the standards laid down by the University in respect of such candidates.

(3) Nothing in sub-sections (1) and (2) prevents the University in admitting the students from other countries subject to the conditions stipulated by Government of India from time to time.

7. *Powers and functions of the University* – The powers and functions of the University shall be the following, namely :-

(a) to provide instruction and training in fisheries, ocean studies and other allied branches of learning as the University may, deem fit;
(b) to make provisions for research in fisheries, ocean studies and allied branches of learning;
(c) subject to the provisions of section 47, to make provisions for dissemination of the findings of research and technical information through an extension education programme;
(d) to institute and award degree, diplomas, certificates and other academic distinctions;
(e) to hold examinations and to confer degree and other academic distinctions for persons who shall have pursued approved courses of study in the University, College or School unless exempted therefrom in the manner prescribed and shall have passed the prescribed examination of the University or shall have carried on research satisfactorily under conditions as may be prescribed and which has been duly evaluated;
(f) to confer such honorary degrees and other distinctions as may be prescribed for distinguished persons;
(g) to provide lectures instructions and training to field workers, villagers and other persons not enrolled as regular students of the University and to grant them such certificates as may be prescribed;
(h) to co-operate with other Universities and authorities in such manner and for such purposes as the University may determine, subject to the provisions of section 4;
(i) to establish and maintain schools relating to fisheries, ocean studies and other allied branches of learning with the prior approval of the Government ;
(j) to establish and maintain laboratories, libraries, research centres, fish farms, institutions and museums for teaching, research and extension education;
(k) to receive fund from abroad subject to rules and restrictions of Central Government and State Government relating to this in the higher education and research sectors;
(l) to receive money as loan or grant from Central Government University Grants Commission or other agencies recognized by Government on security or otherwise for the programmes subject to the provisions of the Act;
(m) to create posts on temporary/contract basis for a period not exceeding three years for the special projects to be implemented with the assistance of funding agencies.

(n) to take step for receiving in the manner prescribed for remuneration, service value from industrial-commercial sector, non-governmental organizations for providing service to parties from India and abroad for the purpose of improving the resources of the University through research and development consultancy and training programmes;

(o) to take action for cancelling the recognition of institutions contravening the statues of the University.

(p) power to establish institutions under the Companies Act for manufacturing modern and improved products evolved through research conducted in relation with Fisheries and Ocean Studies and for providing services;

(q) to function as an authoritative agency for advising the Government and agencies for the formulation of policy in the Fisheries and Ocean Studies Sector and its performance.

(r) to create posts for teaching, research and extension education and to appoint persons to such posts;

(s) to create administrative and other posts and to appoint persons to such posts;

(t) to institute and award fellowships, scholarships and prizes in accordance with the Statutes;

(u) to fix, demand and receive such fees and other charges as may be determined from time to time;

(v) to institute and maintain residential accommodation for students and staff of the University.

(w) to supervise and control the students of the University to enforce discipline among them and to make necessary arrangements for promoting their health and welfare;

(x) to establish, maintain and manage, whenever necessary,-

- i) A Printing and Publication Department ;
- ii) University Extension Boards;
- iii) Information Bureaus;
- iv) Employment Guidance Bureaus and such other activities as may be necessary and possible to fulfill the objectives of the University;

(y) to institute and to provide funds wherever necessary for the maintenance of, -

- i) Welfare committee of the employees and students;
- ii) A Students Advisory Bureau;
- iii) An Employment Bureau;
- iv) A University Students Union
- v) University Athletic Clubs;
- vi) The National Cadet Corps;
- vii) The National Service Schemes;
- viii) University Extension Boards;
- ix) Students' Cultural and Debating Societies;
- x) A Publication Bureau ; and

xi) to establish education extension centres relating to Fisheries and Ocean Studies ; and

xii) co–operative and other similar institutions for promoting the welfare of students and employees of the University.

(z) to do all such other acts or make such other provisions as may be deemed necessary or desirable to further the objectives of the University.

8. Visitation and inspection – (1) The Government shall have the right to cause an inspection to be made by such person or persons as the Government may direct of the University, its buildings, laboratories, libraries, museums, workshops and equipments of any of institution, college, school or hostel maintained or administered by the University of the teaching and other work conducted or done by the University or under its auspices and of the conduct of any other functions of the University and to cause an inquiry to be made in respect of any matter connected with the administration and finances of the University. The University shall caused to transfer any document connected with such enquiry to the inspection committee.

(2) The Government shall, before causing an inspection or inquiry to be made under sub-section (1), give due notice of such inspection or enquiry, as the case may be, the University and the University shall be entitled to appoint its representative who shall have the right to be present and to be heard at such inspection or inquiry.

(3) The Government shall communicate to the University the views of the Government with reference to the results of such inspection or inquiry for its opinion thereon and may, after obtaining the same, advise the University as to the action to be taken in pursuance thereof and fix a time limit for taking such action.

(4) The University shall, within the time limits so fixed, report to the Government the action which has been taken or is proposed to be taken on the advice rendered by the Government .

(5) The Government may, where action has not been taken by the University to the satisfaction of the Government within the time limit fixed, after considering any explanation furnished or representation made by the University, issue such directions as the Government may think fit and the University shall comply with such directions.

(6) Notwithstanding anything contained in sub-sections (1) to (5), if at any time the Government are of the opinion that the affairs of the University are not managed in furtherance of the objects of the University or in accordance with the provisions of this Act and the Statutes, Ordinances and Regulations made thereunder or that special measures are desirable to maintain the standards of teaching of the University, the Government may indicate to the University any matter in regard to which consider to have an explanation and call upon the

University to offer such explanation within such time as may be specified by the Government .

(7) If the University fails to offer any explanation within the time specified under sub-section (6) or offers an explanation which in the opinion of the Government is unsatisfactory, the Government may issue such instructions as may appear to them to be necessary and desirable in the circumstances of the case and may exercise such powers as deem necessary for giving effect to the instructions.

(8) The University shall furnish such information relating to the administration of the University as the Government required.

CHAPTER III
AUTHORITIES OF THE UNIVERSITY

9. *Authorities of the University* - The following shall be the authorities of the University, namely:-
   - (i) The Senate;
   - (ii) The University Governing Council ;
   - (iii) The Academic Council;
   - (iv) The Research Council;
   - (v) The School Governing Councils;
   - (vi) The Department Governing Councils;
   - (vii) The Faculties; and

Such other bodies as may be specified by Statutes to be the authorities of the University.

10. *The Senate* – (1) The Senate shall consist of the following Members, namely:-

1. *Ex-officio Members*
   - (i) The Chancellor;
   - (ii) The Pro-Chancellor;
   - (iii) Member of Legislative Assembly where the Head office of the University is situated;
   - (iv) The Vice Chancellor ;
   - (v) The pro- Vice Chancellor ;
   - (vi) The Secretary to Government, Fisheries Department;
   - (vii) The Secretary to Government, Higher Education Department or an Officer not below the rank of Joint Secretary nominated by him.
   - (viii) The Secretary to Government , Finance Department or an Officer not below the rank of Joint Secretary nominated by him.
   - (ix) Law Secretary or an Officer not below the rank of Joint Secretary nominated by him; and
   - (x) The Director of Fisheries.

2. *Nominated Members*
   - (i) Three Deans of Faculties of the University to be nominated by the Chancellor in the order of seniority, by rotation for a term of two years;
   - (ii) Five Heads of Departments of the University or Schools who are not otherwise members of the Senate, to be nominated by the Chancellor, in the order of seniority by rotation;
   - (iii) Directors of the Schools of the University; and
   - (iv) Nine persons to be nominated by the Government from among persons having knowledge or interest in Fisheries and Ocean Studies, subject to the condition that, out of these one shall be a member of the Scheduled Caste, one shall be a member of the Scheduled Tribe, one shall be a member of the Fishermen community and one shall be a Women.

3. *Elected Members*

(i) Three members elected by the Members of the Legislative Assembly of Kerala from among themselves, of whom one shall be a member of Scheduled Caste or Scheduled Tribe;
(ii) Four members elected by the teachers of the University from among themselves, of which two shall be women;
(iii) Five representatives of students, one each elected from the full-time regular students of University, Schools or Department ;
(iv) One person elected from among the non-teaching employees of the University; and

(2) The Registrar shall be the Ex-officio Secretary of the Senate.

(3) The Vice Chancellor or in the absence of the Vice Chancellor , the Pro-Vice Chancellor shall normally preside over the Senate.

(4) The quorum for the meeting of the Senate shall be one fourth of the total members.

(5) The term of office of the Senate shall be five years from the date of its constitution by the Chancellor and the Chancellor shall reconstitute the Senate on the expiry of its term.

(6) The Senate shall meet at least twice a year on dates to be fixed by the Vice Chancellor and one of such meetings hall be called the annual meeting.

(7) The Vice Chancellor may, whenever he thinks fit and shall, upon a requisition in writing signed by not less than one-fourth Members of the Senate, convene a special meeting of the Senate.

11. *Powers of the Senate* – The Senate shall have the following powers, namely;-

(i) to formulate the public Policies and programmes of the University ;
(ii) to suggest measures for the improvement and development of the University;
(iii) to consider the annual report, the annual accounts, the audit report and the development plans of the University and give recommendations to the Vice Chancellor and Governing Council ;
(iv) to confer honorary degrees or other academic distinctions on the recommendation of the Governing Council ;
(v) to review current academic programmes and collaborative programmes;
(vi) to suggest new academic programmes consistent with the social requirements in Fisheries and Ocean Studies;
(vii) to suggest institution of new degrees, diplomas, certificates and other academic distinctions; and
(viii) to exercise such other powers and perform such other duties as may be conferred or assigned by this Act or the Statutes.

12. *The University Governing Council* - The Governing Council shall be the chief executive body of the University and shall consist of the following members,namely:-

1. *Ex-officio Members*

(i) The Vice Chancellor ;
(ii) Pro-Vice Chancellor ;
(iii) Secretary to Government, Fisheries Department , Government of Kerala.
(iv) Secretary to Government , Higher Education Department , Government of Kerala;
(v) Secretary to Government , Finance Department , Government of Kerala;
(vi) Law Secretary or Joint Secretary nominated by the Law Secretary;
(vii) two Deans of the faculties;
(viii) two Directors of Schools of the University by rotation by alphabetical order for every two years; and
(ix) the Vice President of Kerala State Council for Science and Technology and Environment.

2. *Elected Members*

(i) three members elected by the teachers of the University other than Directors of the Schools from among themselves according to the principle of proportional representation by means of single transferable vote, of whom one shall be a woman;
(ii) one member elected from among the regular students of the School, Departments and University in such manner as may be prescribed.

3. *Nominated Members*

(i) two members of the Legislative Assembly as nominated by the Government ;
(ii) An expert in Fisheries nominated by Indian Council of Agriculture Research;
(iii) A representative of the fishermen community with knowledge in the field of Fisheries or Ocean Studies nominated by the Government ;
(iv) A Scientist of eminence in Ocean Studies nominated by the Ministry of Earth Studies;
(v) A representative of fish farmers nominated by the Government ;
(vi) A representative from the registered fishermen unions nominated by the Government ;
(vii) A representative of the Fisheries industry nominated by the Government ;

Provided that a nominated member shall not be eligible for re-nomination.

13. *Reconstitution of the University Governing Council* :- (1) The University Governing Council shall be reconstituted every four years.

(2) Every member of the University Governing Council other than an ex-officio member shall, subject to the provisions of this Act and the Statutes made thereunder, hold office until the next reconstitution of the University Governing Council unless otherwise specified herein:

Provided that no member nominated or elected in his capacity as a member of a particular body or as the holder of a particular office shall hold office for a longer period than three months after he has ceased to be such member of that body or the holder of that office:

Provided further that where an elected or nominated member of the University Governing Council is appointed temporarily to any office, by virtue of which he is entitled to be an ex-officio member of the University Governing Council , he shall continue to be such elected or nominated member, as the case may be.

(3) When a person ceases to be a member of the University Governing Council, he shall cease to be a member of any of the Authorities of the University of which he may happen to be a member by virtue of his membership of the University Governing Council .

14. *Powers and functions of the University Governing Council* - (1) The University Governing Council shall be the supreme authority of the University and shall have the power to review the actions of the Academic Council and the School Governing Council save where the Academic Council or School Governing Council has acted in accordance with the powers conferred upon it under this Act, the Statutes, Ordinances and Regulations made there under and shall exercise all the powers of the University not otherwise provided for by this Act:

Provided that if any question arises as to whether the Academic Council or School Governing Council has acted in accordance with such powers as aforesaid or not, the question shall be decided by the Chancellor and his decision shall be final.

(2) Save as otherwise expressly provided in this Act, the University Governing Council shall have the following powers, namely:-

(a) to make, amend or repeal Statues on its own motion for the consideration of the Chancellor for his assent;
(b) to amend or cancel any Ordinance or Regulation passed by the Academic Council;
(c) to review, if necessary, any academic or administrative decision taken by the School Governing Council or Department Governing Council ;
(d) to approve institutions of fellowships, scholarships, studentships, bursaries, medals and prizes and organize exhibitions in accordance with the provisions of this Act, Statutes, Ordinances and Regulations made thereunder;
(e) to institute Professorships, Associate Professorships and Assistant Professorships and such other teaching or research posts as it may deem necessary;
(f) to establish and maintain such institutions as it may, from time to time, deem necessary;
(g) to prescribe the terms and conditions of service of the employees of the University;
(h) to fix the emoluments and prescribe the duties and conditions of service of teachers;
(i) to review and take such action as it may deem fit on the annual report and the annual accounts of the University which shall be placed before it and to consider and pass the budget according to the provisions of the Statutes;
(j) to cancel any degree, diploma, title or any other distinction granted to any person in accordance with the provisions of the Statutes and to withhold or cancel the results of any candidate at any University examinations;
(k) to appoint committees and to delegate to them such functions of the University Governing Council as it may deem fit;
(l) to make Statutes regulating the method of election to the Authorities of the University, the procedure to be followed at the meetings of the University Governing Council, Academic Council and other Authorities of the University and quorum of members required for the transaction of business by the Authorities of the University.
(m) to establish linkage with other Universities in India and abroad in such manner and for such purposes as it may determine;
(n) to hold, control and administer the properties and funds of the University;
(o) to direct the form, custody and use of the common seal of the University;

(p) to arrange for and direct the inspection of schools, hostels and other institutions;
(q) to establish, maintain and mange such schools and centres of research and other institutions of higher learning as it may deem necessary from time to time;
(r) to appoint teachers and other employees of the University and prescribe their duties;
(s) to create administrative, ministerial and other necessary posts;
(t) to suspend discharge, dismiss or otherwise take any disciplinary action against the teachers and other employees of the University after giving them reasonable opportunity to defend their position;
(u) to exercise supervision and control over the residence and discipline of students;
(v) to consider the financial estimates of the University in accordance with the provisions of the Statutes made in this behalf;
(w) to oversee the conduct of University examinations and approve and publish the results thereof;
(x) to fix the remuneration of examiners, the panel of which is approved by the School Governing Council;
(y) to delegate any of its powers to the Vice-Chancellor or to a committee appointed from among its members; and
(z) Power for considering schemes aimed to the academic progress of the University;
(aa) to exercise such other powers and perform such other functions as may be empowered by this Act and the Statutes.

15. *Meetings of the University Governing Council* – (1) The University Governing Council shall meet at least once in a month on dates to be fixed by the Vice-Chancellor after giving due notice to all members.

(2) More than half of the total number of members of the University Governing Council shall be the quorum for a meeting of the Council;

Provided that such quorum shall not be required for convocation of the University or a meeting of the University Governing Council held for the purpose of conferring degrees, titles or other distinctions.

(3) When a special meeting is convened by the Vice-Chancellor, no subject other than that is shown in the requisition shall be considered at the meeting.

16. *Term of office of members of University Governing Council* – (1) An elected or nominated member of the University Governing Council shall cease to hold office on the day immediately preceding the date of reconstitution of the University Governing Council which elected or nominated him.

(2) The members of the University Governing Council, other than the elected or nominated members who have ceased to hold office by virtue of the provisions of sub-section (1) shall be competent to exercise the powers and perform the functions of the University Governing Council under this Act and Statutes, Ordinance and Regulations made thereunder.

(3) The quorum other than those who have ceased to hold office by virtue of the provisions of sub-section (1) for any meeting of the University Governing Council shall be more than half of the remaining members.

17. *Constitution of the Academic Council* – (1) The Academic Council shall consists of the following members, namely:-

(i) the Vice-Chancellor, Chairperson;

(ii) the Directors of all Schools;

(iii) the Director of Research

(iv) the Director of Extension

(v) the Director of Fisheries, Government of Kerala or representative not below the rank of his Additional Director;

(vi) the Director of CMFRI or representative not below the rank of his Principal Scientist;

(vii) the Director of CIFT or representative not below the rank of his Principal Scientist;

(viii) the Director of CMLRE or representative not below the rank of the Principal Scientist;

(ix) the Director of NIO or representative not below the rank of his Principal Scientist;

(x) five Heads of Departments of the University elected from among themselves;

(xi) One faculty member of each school elected from among themselves;

(xii) two members elected from among the Postgraduate students of the University; and

(xiii) One faculty member/scientist from each Local Administration Centres/Regional Centre nominated by Vice Chancellor.

(2) The Academic Council shall meet at least once in three months.

(3) One-third of the total number of members of the Academic Council shall form the quorum of a meeting of the council.

(4) the tenure of the Academic Council shall be such as may be prescribed by the Statute.

18. *Powers, functions and duties of the Academic Council* – (1) The Academic Council shall, subject to the provisions of this Act and Statutes, have general control over the academic matters of the University and be responsible for the maintenance of standards of instruction, education and examinations within the University and shall exercise such other powers and perform such other functions as may be conferred or imposed upon it by the Statutes.

(2) Subject to the provisions of this Act and Statutes, the Academic Council shall have the following powers, duties and functions, namely:-

(a) to advise the University Governing Council on all academic matters;

(b) to make regulations and to amend or repeal the same;

(c) to approve the courses of studies in the institutions maintained by the University;
(d) to approve the qualifications of teachers in schools and other institutions maintained by the University;
(e) to approve the qualifications of students for admission to the various courses of studies and to the examinations and the conditions under which exemptions may be granted.
(f) to consider and approve proposals for the instruction and training in such branches of learning as it may think fit;
(g) To consider and approve proposals for the institution of Professors, Associate Professors, Assistant Professors, Readers, Lectures and other teaching and other teaching and research posts required by the University.
(h) to approve proposals for determining the degrees, diplomas and other academic distinctions that shall be granted by the University.
(i) to decide which examinations of other Universities may be accepted as equivalent to those of the University and to negotiate with other Universities for the recognition of the examinations of the University.
(j) to approve, modify or revise schemes for the constitution or reconstitution of departments for teaching, research and extension education based on the proposals received from the School Governing Council;
(k) to maintain standards regarding post graduate teaching, research and extension education.
(l) to give advice to the University in all academic matters and to submit feasibility report before the Governing Council regarding the academic programmes as recommended by the Senate in its annual meeting;
(m) to exercise such other powers and perform such other functions as may be conferred or imposed on it by this Act and Statutes, Ordinances and Regulations made thereunder.

19. *The Research Council* – (1) Research Council shall consist of the following members, namely:-

(i) Director of Research who shall be the Chairman of the Counicl;
(ii) Directors of all Schools;
(iii) One senior faculty member who is a recognized guide from each School nominated by the Vice Chancellor;
(iv) Director of each Regional Centre;
(v) One representative of Indian Council of Agriculture Research;
(vi) One representative of MOES;
(vii) One representative of fishery industry nominated by the Vice Chancellor; and
(viii) The Vice Chancellor of the Planning Board, Government of Kerala or representative of the Board nominated by him.

(2) Research Council shall be responsible for formulating research policies, identifying thrust areas, advising possible funding agencies and monitoring and

reporting the progress and quality of research to the Vice Chancellor from time to time.

(3) The Research Council shall meet at least once in six months.

(4) More than half of the total number of members of the Research Council shall form the quorum for a meeting of the Council.

20. *The Schools* – (1) The University shall have the following Schools, namely:-

(i) School of Aquaculture and Biotechnology;
(ii) School of Fisheries Resource Management and Harvest Technology;
(iii) School of Aquatic Food Products and Technology;
(iv) School of Fishery Environment;
(v) School of Ocean Studies and Technology
(vi) School of Ocean Engineering and Underwater Technology;
(vii) School of Management and Entrepreneurship; and

such other schools as may be prescribed from time to time.

(2) Each school may comprise such Departments and with such syllabi of subjects of study as may be prescribed.

(3) Each school will have a Director appointed as per Statutes.

(4) The Director shall be the Chief Executive of the School under him and shall be responsible for the faithful observance of the Statutes, Ordinances and Regulations relating to the School and for the organization and for carrying out teaching, research and extension work in the school.

(5) In carrying out teaching, research and extension Programmes, the Director shall work in close co-operation with the Heads of Departments, Director of Research and Director of Extension.

(6) The Director shall have financial powers for the day to day and routine functioning of the School.

21. *School Governing Council* - (1) The School Governing Council shall consist of the following members, namely:-

(i) Director of the School, who shall be the Chairman;
(ii) Heads of all Departments of the School;
(iii) Senior most Teacher of each Department;
(iv) Finance Officer or his representative not below the rank of Assistant;
(v) Not more that five experts in the field nominated by the Vice Chancellor in consultation with the Director;

Provided that such experts shall be invited only when the agenda includes discussion on curriculum revision.

(2) The School Governing Council shall meet at least once in a month.

(3) More than half of the members shall form the quorum of the Council.

22. *Powers and Functions of the School Governing Council* – (1) All policies regarding academic and administrative matters of the School shall be taken in the meeting of the School Governing Council .

(2) The School Governing Council shall oversee and approve proposals from the Departmental Governing Council in all academic matters including examinations and results thereof.

(3) The Director shall carry out the decisions of the School Governing Council and co-ordinate the functions of the Departments in the best interest of the School and the University.

(4) The School Governing Council shall prescribe the qualifications of the examiners and approve the panel of examiners for external examinations.

(5) The Director shall appoint examiners and conduct the external examinations.

(6) The School Governing Council shall meet at least once in three months or as and when required to review the academic activities and to take decisions on need based curricular changes.

(7) The School Governing Council shall have adequate financial powers for the functioning of the various Departments under the School including power for strengthening the infrastructure, improving the teaching and research facilities and for maintaining and operating research vessel.

(8) Without prejudice to the provisions in sub-clauses (1) to (7), the School Governing Council shall have the following powers, namely:-

(a) to propose the courses of studies in the institutions maintained by the University.
(b) to propose the qualifications of teachers in Schools and other institutions maintained by the University.
(c) to propose the qualifications of students for admission to the various courses of studies and to the examinations and the conditions under which exemptions may be granted;
(d) to make proposal for instruction and training in such branches of learning as it may think fit;

(e) to make proposal for the institution of Professorships, Readerships, Lectureships and other teaching and research posts required by the University.
(f) to propose schemes for the constitution or reconstitution of Departments for teaching, research and extension education based on the proposals received from the Department Governing Council ;
(g) to exercise such other powers and perform such other functions as may be conferred or imposed on it by this Act and Statutes, Ordinances and Regulations make thereunder.

23. *Departments*- (1) Each School shall have such number of Departments as may be prescribed from time to time.

(2) Each Department shall have a Head whose appointment, powers and duties shall be such as may be prescribed by the Statutes.

(3) The Head of the Department shall be the Executive Head and shall be responsible for the faithful observance of Statutes, Ordinances and Regulations relating to the Department and for the organization and conduct of teaching, research and extension work in the Department under him.

(4) The Head of the Department shall also be responsible to the Director of School for the teaching, research and extension Programmes entrusted to his Department.

24. *The Department Governing Council* - (1) All permanent teachers of the concerned Department shall be the members of the Department Governing Council.

(2) All policies regarding the academic and administrative matters pertaining to the Department shall be taken in a meeting of the Department Governing Council.

(3) The Department Governing Council shall prescribe the qualifications of the examiners and approve the panel of examiners for internal examination.

(4) The Head of Department shall implement the decisions of the Department Governing Council after due approval by the concerned bodies.

(5) The Head of Department shall appoint examiners, and conduct the internal examination.

(6) The Department Governing Council shall design the syllabus and make proposal regarding the courses of study in the Department to the School Governing Council .

(7) The Department Governing Council shall meet at least once in a month or as and when required to review the academic activities and to suggest need based curricular changes.

25. *The Faculties* – (1) The faculties shall be the principal academic co-ordination authorities of the University in respect of studies and research in the subjects included in the faculty and also in respect of studies and research in multi-disciplinary faculties.

(2) The University shall have such faculties as may be prescribed by the Statutes.

(3) A faculty shall be constituted, divided or combined with another faculty or abolished only with the approval of the Academic Council.

(4) The faculty shall comprise such subjects as may be prescribed by the Statutes.

(5) The faculty shall consist of the following members, namely:-

(i) the Dean – Ex-officio Chairperson;
(ii) the Chairperson of each Board of Studies for the subjects comprised in the Faculty;
(iii) One member of each Board of Studies to be elected by the members of the Board of Studies from among themselves out of whom at least one shall be a postgraduate teacher; and
(iv) two subject experts, preferably from outside the State, nominated by the Vice Chancellor.

(6) The term of members of a faculty shall be three years or such period as may be prescribed by the Statutes.

26. *The Power and functions of Faculties* – (1) The faculty shall have the following powers and functions, namely:-

(a) to consider and report on any matter referred to it by any Council including the University Governing Council , Academic Council or Planning Committee;
(b) to consider and approve recommendations of the Board of Studies in the faculty on matters not affecting any other faculty;
(c) to consider and make recommendations to the Academic Council on academic matters within its purview which affect any other faculty or faculties or which involve administrative or financial implecations;
(d) to consider and recommend to the Academic Council introduction of new courses, inter-disciplinary courses and short-term training Programmes referred to it by the Board of Studies or Board of Inter-disciplinary Studies, if any, constituted by the Statutes;

(e) to ensure that rules and guidelines framed for the following matters by the Academic Council are implemented :-

(i) long-term curriculum development;
(ii) faculty development;
(iii) teaching or learning material development;
(iv) research in educational matters with particular reference to colleges;

(f) to plan organization of inter-departmental and inter-faculty Programmes in consultation with the Board of Studies and other faculties;
(g) to recommend to the Academic Staff College and the Academic Council regarding organization of continuing Fisheries/continuing ocean studies education, refresher and orientation courses for teachers of University especially for the revised or newly introduced or inter-disciplinary courses of study;
(h) to prepare and submit the annual report of the functioning of the faculty to the Vice Chancellor ; and
(i) to consider any other academic matter which may be referred to it.

27. *Constitution of Committees* – Every Authority shall have the power to appoint committees which may, unless otherwise provided in this Act or the Statutes, consist of the members of the Authority, and such other persons as it may think fit.

28. *Provisions relating to membership in Authorities* – (1) Save as otherwise provided in this Act, any casual vacancy among the members, other than ex-officio members of any Authority or body of the University shall be filled, as soon as may be convenient, by nominated or elected members whose place has become vacant, as the case may be and the person nominated or elected to such casual vacancy shall be a member of such Authority or body for the remaining period for which the person whose place he fills would have been a member.

(2) The University Governing Council may remove any person from membership of any Authority or body of the University on the ground that such person has been convicted of an offence involving moral turpitude;

Provided that no order for removal shall be passed against any person without giving him an opportunity of being heard.

(3) Any person who is a member of any Authority of the University, other than the University Governing Council as a representative of another body, whether of the University or not, shall retain his membership in the Authority only so long as he continues to be a member of the body from which he was nominated or elected and continue thereafter till his successor is duly nominated or elected.

(4) If any question arises as to whether any person has been duly nominated or elected as, or is entitled to be, a member of any Authority of the University, the question shall be referred to the Chancellor whose decision shall be final.

29. *Savings of validity* – (1) No act or proceedings of any Authority or other body of the University shall be invalid merely by reason of any defect in the constitution of such Authority or body or the existence of a vacancy or vacancies among its members or by reason of a person having taken part in the proceedings who is subsequently found not to have been entitled to do so.

(2) Save as otherwise provided in this Act, all acts done and orders passed in good faith by the University or any Authority or body of the University shall be final and no suit shall be instituted against or damage claimed from the University or such Authority or body for anything done or purported to be done in pursuance of this Act, Statutes, Ordinances and Regulations made thereunder.

(3) No suit, prosecution or other proceedings shall lie against any officer or other employee of the University for any Act done or purported to be done under this Act or Statutes or Ordinances or Regulations made thereunder without the previous sanction of the University Governing Council .

(4) No officer or other employee of the University shall be liable in respect of any such Act in any civil or criminal proceedings, if the Act was done in good faith and in the course of the execution of the duties or in the discharge of functions imposed by or under this Act.

CHAPTER IV

OFFICERS

30. *Officers of the University* – The following shall be the Officers of the University, namely :-

i) The Chancellor;
ii) The Pro-Chancellor;
iii) The Vice Chancellor;
iv) The Pro-Vice Chancellor;
v) The Dean
vi) The Registrar
vii) The Finance Officer
viii) The University Engineer;
ix) The Librarian;
x) The Director of Research;
xi) The Director of Extension;
xii) The Controller of Examinations;
xiii) Director of Schools;

xiv) Heads of Departments; and

Such other Officers in the service of the University as may be prescribed in the Statutes.

31. *The Chancellor* – (1) The Governor of Kerala shall, by virtue of his Office, be the Chancellor of the University.

(2) The Chancellor shall be the Head of the University and shall, when present, preside over the meetings of the University Governing Council and the convocation of the University.

(3) No honorary degree or distinctions shall be conferred by the University upon any person without the approval of the Chancellor.

(4) The Chancellor shall exercise such other powers and perform such other functions as may be conferred or vested in the Chancellor by or under this Act or Statutes.

32. *The Pro- Chancellor* – (1) The Minister in-charge of the Fisheries Department of the State shall, by virtue of his office, be the Pro-Chancellor of the University.

(2) In the absence of the Chancellor or during his inability to act, the Pro-Chancellor shall exercise all the powers and perform all the functions of the Chancellor including presiding over the convocation of the University.

(3) The Pro-Chancellor shall also exercise such powers and perform such functions of the Chancellor as the Chancellor may, by order in writing, delegate to the Pro-Chancellor and such delegation may be subject to such restrictions and conditions as may be specified in such order.

33. *The Vice Chancellor* - (1) The Vice Chancellor shall be a full-time Officer of the University.

(2) The Vice Chancellor shall be appointed by the Chancellor on the advice of the Selection Committee consisting of one person nominated by the Governing Council of the University, one person nominated by the Government , Director General of the Indian Agricultural Research or his representative;

Provided that the nominee of the University Governing Council shall not be from among the members of that Council or an employee of the University.

Provided further that the selection committee shall submit a panel of members not exceeding three to the Chancellor unanimously;

Provided also that if the advice rendered by the Selection Committee is not unanimous, the Chancellor may accept the opinion of the majority of its members.

(3) The Vice Chancellor shall be a person of eminent and expert in the field of Fisheries or Ocean Studies.

(4) The Selection Committee may formulate its own procedure for securing names of possible candidates for consideration and in consultation with such individuals or bodies as it considers appropriate.

(5) Notwithstanding anything contained in sub-section (2), the first Vice Chancellor shall be appointed by the Government for a period not exceeding five years on such terms and conditions.

(6) The term of the Vice Chancellor shall be five years or till he attains the age of sixty five years, whichever is earlier. Provided that he shall be eligible for re-appointment.

(7) The emoluments and other conditions of service of the Vice Chancellor shall be such as may be prescribed.

(8) The Vice Chancellor may, by writing under his hand addressed to the Chancellor, resign his office.

(9) The resignation of the Vice Chancellor shall be delivered to the Chancellor ordinarily at least sixty days prior to the date on which the Vice Chancellor wishes to be relieved from his office, but the Chancellor may relieve him earlier.

(10) The resignation of the Vice Chancellor shall take effect from the date of relief.

(11) In the event of a temporary vacancy occurs in the office of the Vice Chancellor,or if the Vice Chancellor is, by reason of illness, absence or for any other reason, unable to exercise the powers and perform the duties of his office, the Chancellor shall make necessary arrangements in consultation with the Pro-Chancellor for exercising the powers and performing the duties of the Vice Chancellor until a Vice Chancellor appointed under the provisions of this Act assumes office.

(12) Where the post of Vice Chancellor falls permanently vacant, either by resignation or otherwise, the vacancy shall be filled in accordance with the provisions of sub-section (2) and the Vice Chancellor so appointed shall hold office for a full term of five years.

34. *Powers and duties of the Vice Chancellor* (1) The Vice Chancellor shall be the principal executive and academic officer of the University and Ex-officio Chairman of the University Governing Council and of the Academic Council

and shall in the absence of the Chancellor and the Pro-Chancellor, preside the convocation of the University and confer degrees on persons entitled to receive them.

(2) The Vice Chancellor shall exercise general control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(3) The Vice Chancellor shall convene meetings of the University Governing Council and the Academic Council .

(4) The Vice Chancellor shall ensure that the provisions of this Act, Statutes, Ordinances and Regulations made thereunder are observed and shall have all the powers necessary for that purpose.

(5) The Vice Chancellor shall be responsible for the presentation of the budget estimate and the statement of accounts and the balance sheet to the University Governing Council .

(6) The Vice Chancellor may take any action in any emergency which in his opinion calls for immediate action and shall in such a case and at the earliest opportunity thereafter report the action so taken to the officer or authority or body who or which would ordinarily have dealt with the matter.

(7) Where any action taken by the Vice Chancellor under sub-section (6) affects any person in the service of the University to his disadvantage, such person may prefer an appeal to the University Governing Council within thirty days from the date of receipt of such notice of the action taken.

(8) The Vice Chancellor shall give effect to the orders of the University Governing Council regarding the appointment, suspension and dismissal of officers, teachers and other employees of the University.

(9) The Vice Chancellor shall on the basis of recommendation of the Governing Council and subject to budget provision permit the officers to travel outside the State and abroad in connection with various functions of the University.

(10) The Vice Chancellor shall be responsible for the proper administration of the University and for close co-ordination and integration of teaching, research and extension education.

(11) Subject to ratification by the University Governing Council , the Vice Chancellor shall have power to suspend teachers and other employees of the University and to take disciplinary action against them.

(12) The Vice Chancellor shall exercise supervision and control over the residence and discipline of students.

(13) Examiners for conducting examinations and preparing question papers shall be appointed from a panel approved by the Board of Examinations.

(14) The Vice Chancellor shall constitute a vigilance squad for inspecting University Examinations.

(15) The Vice Chancellor shall exercise such other powers as may be prescribed by the Statutes and Regulations.

35. *The Pro- Vice Chancellor* -(1) The Chancellor shall, in consultation with the Vice Chancellor appoint an eminent person in the field of Fisheries or Ocean Studies as the Pro-Vice Chancellor of the University.

(2) The term of Pro-Vice Chancellor shall be five years or till he attains the age of sixty years, whichever is earlier, provided that a person shall not be appointed as Pro-Vice Chancellor for more than two consecutive terms.

(3) The Pro-Vice Chancellor shall be a full-time salaried officer of the University and the terms and conditions of his service including pay and allowance shall be such as may be determined by the Government .

(4) When the Office of the Pro-Vice Chancellor falls vacant or when the Pro-Vice Chancellor is, by reasons of illness or absence or any other cause, unable to perform the duties of his Office, the Chancellor, upon the recommendationof the Vice Chancellor , may appoint a suitable person to perform the duties of the Pro-Vice Chancellor till the Pro-Vice Chancellor resumes office or the new Pro-Vice Chancellor duly appointed assumes office, as the case may be.

(5) Notwithstanding anything contained in sub-clause (1) the first Pro-Vice Chancellor shall be appointed by the Government for a period not exceeding five years on such terms and conditions.

36. *Dean* – (1) A person not below the rank of Professor and having educational qualifications and teaching experience as may be prescribed by the Statute may appoint as the Dean of the Faculty.

(2) Dean shall be an academic officer of the University.

(3) Dean shall be responsible for attaining academic progress, keeping standard of teaching providing training to teachers and implementing academic policies approved by the Academic Council .

(4) Dean of each Faculty shall be nominated by Vice Chancellor from the members of the Faculty.

(5) Dean shall be responsible for convening the meetings of the Faculty in consultation with the Vice Chancellor , if it is necessary, and shall be the Chairman of such meeting.

(6) Dean shall be responsible for formulating policies and development Programmes of the Faculties and submit them before the concerned authorities for consideration.

(7) Dean shall be responsible for implementing decisions of Senate, Governing Council and Academic Council in connection with the Faculties and for the academic development of the Faculty.

(8) Dean shall be responsible for taking decision on the complaints of students in the matters of enrolment, qualification, migration, scholarship, studentship of freeship, extension of tenure and admission to University Examination subject to directions and restrictions of the Vice Chancellor .

(9) Dean shall have the power to conduct continuing enquiry in the matter as directed by the Academic Council, if the University Department of any other institution conducting enquiry and reported their finding before the Academic Council regarding the irregularities occurred in the matters connected with the academic progress of the constituent faculties.

(10) Dean shall have power to prepare proposals for fellowships, scholarships and other distinctions related to the constituent faculties and the same may be submitted for the consideration of the Academic Council.

37. *The Registrar* – (1) The Registrar shall be a full-time salaried officer of the University and shall be appointed by the University Governing Council in accordance with the Statutes.

(2) The salary and allowances payable to the Registrar shall such as may be prescribed.

(3) The Registrar shall be responsible for the due custody of the records and the common seal of the University.

(4) The Registrar shall be ex-officio Secretary of the University Governing Council and the Academic Council and shall be bound to place before each such authority all such information as may be necessary for the transaction of its business.

(5) The Registrar shall receive applications for entrance to the University, and shall keep permanent records of all courses, curricula and other information as may be deemed necessary by the Academic Council.

(6) The Registrar shall be responsible for maintaining a permanent record of the academic performance of students of the University including the courses taken, grades obtained, degrees awarded, prizes or other distinctions won and any other items pertinent to the academic performance of the students.

(7) The Registrar shall perform such other duties as may be prescribed or which may be assigned by the University Governing Council or the Vice Chancellor .

(8) The Registrar shall have overall supervisory responsibility of the University examinations and declaration of results thereof.

(9) Notwithstanding anything contained in sub clause (1) the first Registrar shall be appointed for a period not exceeding 5 years on such terms and conditions.

38. *The Finance Officer* – (1) The Finance Officer shall be a full-time salaries officer of the University and shall be appointed by the University Governing Council on such terms and conditions as it may deem fit.

(2) The Finance Officer shall manage the funds and investments of the University and shall advise with regard to its financial policy.

(3) The Finance Officer shall be responsible to the Vice Chancellor in the preparation of the budget and statement of accounts of the University.

(4) The Finance Officer shall be responsible to the Vice Chancellor for ensuring that no expenditure not authorized in the budget is incurred by the University and shall disallow any expenditure which may contravene the terms of any Statute or Ordinance or for which provision is required to be, but not made by the Statutes or the Ordinances.

(5) The Finance Officer shall be responsible for revisions of the budget when such revision is required in the interests of expediting new Programmes or for any other reason and for expediting the approval of the budget.

39. *The University Engineer* – (1) The University Engineer shall be appointed by the University Governing Council in accordance with the Statutes.

(2) The Salary and allowances and other conditions of service of the University Engineer shall be such as may be prescribed.

(3) The University Engineer shall be the general custodian of all the properties of the University and shall have the following duties, namely :-

a) to make arrangements for the constructions and maintenance of the buildings and other structures of the University.

b) to make arrangements for the purchase and maintenance of machinery and other equipments necessary for the purposes of the University.

c) to maintain the lawns, grounds and gardens of the University Campus; and

d) such other duties as may be assigned to him by the Vice Chancellor .

4) The University Engineer shall, in the discharge of his duties, be responsible to the University Governing Council .

40. *The Librarian* – (1) The Librarian shall be appointed by the University Governing Council in accordance with the Statutes and shall be responsible to that Council for the purchase, cataloguing, maintenance, issuance and receipt of books and journals and for all other matters including digital system concerning the Library.

(2) The salary and allowances and other conditions of service of the Librarian shall be such as may be prescribed.

41. *The Controller of the Examinations* – (1) The Controller of Examinations shall be appointed by the Vice Chancellor on the recommendation of a Selection Committee constituted for the purpose in such a manner as may be prescribed by the Statutes. The Controller of Examinations shall be a full-time salaried officer of the University and shall work directly under the control of the Vice Chancellor.

(2) The term of appointment of the Controller of Examinations shall be for a period of five years and shall be eligible for re-appointment.

(3) The qualifications and experience for appointment as Controller of Examinations shall be such, as may be prescribed by Statutes.

(4) The Controller of Examinations shall be the Principal Officer in-charge of the conduct of examinations and tests of the University and declaration of their results and shall discharge his functions under the superintendence, direction and guidance of the Board of Examinations.

(5) The Controller of Examinations shall be the Member-Secretary of the Board of Examinations and of the Committees appointed by the Board, except the committees constituted for appointment of paper-setters and examiners.

(6) Without prejudice to the generality of the provisions of sub-section (4), the Controller of Examinations shall be responsible for making all arrangements necessary for holding examinations and tests and declaration of results.

(7) The Controller shall exercise such other powers and perform such other duties as may be prescribed by the Statutes or assigned to the Controller, by the Board of Examinations from time to time.

42. *The Director of Research* – (1) There shall be a Director of Research who shall be a whole-time salaried officer of the University.

(2) The Director of Research shall be appointed by the University Governing Council in accordance with the Statutes.

(3) The salary and allowances and other conditions of service of the Director of Research shall be such as may be prescribed.

(4) The Director of Research shall be responsible for the direction and co-ordination of research programmes set forth in Section 46 and for the efficient working of the research centres.

(5) The Director of Research shall be responsible for all matters connected with externally funded projects following a single window clearance system.

(6) The Director of Research shall exercise such powers and perform such duties as may be conferred or imposed on him by the Statutes.

43. *The Director of Extension* - (1) There shall be a Director of Extension who shall be a whole –time salaried officer of the University.

(2) The Director of Extension shall be appointed by the University Governing Council in accordance with the Statutes.

(3) The salary and allowances and other conditions of service of the Director of Extension shall be such as may be prescribed.

(4) The Director of Extension shall be responsible for the Fisheries and Ocean Studies Extension Education Programmes as set forth in Section 47.

(5) The Director of Extension shall exercise such powers and perform such duties as may be conferred or imposed on him by the Statutes.

44. *Director of School* –(1) There shall be a Director for each school who shall be appointed in such manner as may be prescribed;

Provided that the University Governing Council may direct that a Director shall be in-charge of more than one School.

(2) The Director shall be a full-time salaries officer of the University and shall hold office for such period as may be prescribed.

(3) The Director shall be paid such salary and allowances subject to such conditions of service as may be prescribed.

(4) The Director shall be the Chief Executive of the school and Chairman of the School Governing Council under him and shall be responsible to the Vice Chancellor for the faithful observance of the Statutes, the Ordinances and Regulations relating to the School. He shall work in close liaison with other officers including the Director of Research and Extension and shall generally work through the Heads of Departments of Schools and School Governing Council .

(5) The Director shall discharge such other duties and perform such other functions necessary for the proper functioning of the work of his school as may be assigned to him by the University Governing Council .

45. *Head of Department* - (1) Each Department shall have a Head whose appointment, powers and duties shall be such as may be prescribed by the Statutes.

(2) The Head of the Department shall be the Executive Head and shall be responsible for the faithful observance of Statutes, the Ordinances, and the Regulations relating to such Departments and for the organization and conduct of the teaching, Research and Extension work of the Department under him.

(3) The Head of the Department shall also be responsible to the Director of School for the teaching, research and extension programmes entrusted to his Department .

46. *Remuneration of Officers and Employees* No Officer or employee of the University shall accept from any source any remuneration save as may be provided for in the Statutes.

CHAPTER V

RESEARCH AND EXTENSION EDUCATION

47. *Research Programme for Fisheries and Ocean Studies* – (1) Subject to the provisions of this Act and the Statutes, the University shall carry out research throughout the State primarily in allied fields for the purpose of encouraging fish

farmers and for the benefit of the Fishermen Community of the State and shall, for this purpose, establish Fisheries and Ocean Studies Research Centres.

(2) The University shall, through its Fisheries and Ocean Studies Research Centres, be the principal agency controlling research activities in Fisheries and Ocean Studies in the State.

(3) The jurisdiction over all research Programmes, research stations, facilities, personnel and budgets assigned to the Kerala Agricultural University concerned with research in Fisheries , Ocean Studies and allied fields of study immediately before the commencement of this Act shall be transferred to the University according to terms mutually agreed upon between the University and the Government .

(4) The Central Government institutions of research in Fisheries , Ocean Studies and allied fields in the State may be transferred to the University according to terms mutually agreed upon between the University and the Central Government .

48. *Fisheries and Ocean Studies Extension Education Programme* – (1) The Fisheries and Ocean Studies Extension Education Programme shall be developed under the guidance of the Director of Extension.

(2) Subject to the provisions of this Act and the Statutes, the University shall make available useful information based on the findings of research to the fish farmers, fishermen and entrepreneurs through the concerned Government Department .

(3) The Government shall transfer to the University necessary personnel, facilities and funds to conduct educational activities in accordance with a plan mutually agreed upon between the University and the Government .

49. *Co-ordination of functions.* – (1) The Vice Chancellor shall, in consultation with the appropriate officers of the University, take such steps as may be necessary for the full co-ordination of teaching, research and Extension activities of the University.

(2) The Vice Chancellor shall be responsible to see that conditions are created for making maximum feasible progress in the development of new information and technology in Fisheries and Ocean Studies.

(3) The Vice Chancellor shall be responsible to see that there is appropriate inter-relation of the different curricula and courses offered in the different Schools of the University as to avoid unnecessary duplication of functions between Schools and to provide the students with the best courses and instruction faculties feasible within the resources of the University.

(4) The University shall develop its Programmes of research and extension education keeping in view the needs of the State and provide appropriate technical support and consultative service to Government Department and other agencies engaged in Fisheries and Ocean Studies development work.

CHAPTER VI

APPOINTMENT OF TEACHERS, OFFICERS AND STAFF

50. *Appointment of teachers, officers and staff* – (1) Subject to the provisions of this Act and the Statutes, the members of the staff of the University shall be appointed by the University Governing Council.

Except the officers under section 30, the appointment of non-teaching staff of the University shall be conducted through Kerala Public Service Commission.

(2) Except in cases otherwise provided for in this Act and the Statutes, every salaried officer and teacher of the University, shall be appointed under a written contract.

(3) The contract shall be lodged with the Vice Chancellor and a copy thereof shall be furnished to the officer or teacher concerned.

(4) The contract shall not be inconsistent with the provisions of this Act and the Statutes for the time being in force in relation to the conditions of service.

(5) The procedure for selection of officers, teachers and other employees of the University shall, unless otherwise provided for in this Act, be such as may be prescribed.

(6) The normal retirement age of the Dean, Directors of Schools, Director of Research, Director of Extension, Director of Regional Centres, Professors and other categories of teachers of the University shall be sixty years.

(7) The normal retirement age of officers of the University other than the Chancellor, the Pro-Chancellor, the Vice Chancellor and those specified in sub-section (6) shall be fifty five years.

51. *Reservation of appointments* – The rules for the reservation of appointments to posts under the Government in favour of the Scheduled Castes or Scheduled Tribes and other backward classes of citizens shall apply in the case of appointment of the teachers, non-teaching staff and other employees of the University.

CHAPTER VII

ADMISSIONS AND OTHER MATTERS RELATING TO STUDENTS

52. *Admissions and Examinations* –(1) Subject to the reservation policy of the Government for the weaker sections of society, admission to all courses in the University Departments, colleges and schools shall be made on the basis of competitive merit in accordance with the rules, if any, made by the Government:

Provided that where rules have been framed by the Government in the interest of the students of the entire State, the University shall adopt and publish the same in the Gazette, at least six months before the beginning of any academic session:

Provided further that having regard to the maintenance of discipline, the authority concerned shall have the power to refuse admission to a student.

(2) At the beginning of each academic year, the University shall prepare and publish an academic calendar for all Programmes uncluding a Schedule of Examinations:

Provided that no examination or result of an examination shall be held invalid only for the reason that the University has not followed the Schedule.

53. *Selection of students for sports, cultural and other activities* –The University shall provide in the Statutes provision to ensure that the students selected to represent their classes, colleges or the University, as the case may be, for sports, cultural and all other activities are selected entirely on the basis of merit.

54. *Residence of students* - Students shall reside in hostels maintained by the University or approved by the Director of Students Welfare, subject to such conditions as may be prescribed.

55. *Enrolment of students* – A person to be enrolled as a student of the University shall possess such qualifications and fulfill such conditions as may be prescribed by the Statutes.

56. *Disciplinary powers and discipline among students* –(1) All powers relating to Discipline and disciplinary action in relation to the students of the University Departments and institutions and colleges, maintained by the University, shall vest in the Vice Chancellor .

(2) The Vice Chancellor may, by order, delegate all or any of his powers under this Act to such other officers or body as he may nominate or create in that behalf.

CHAPTER VIII

DEGREES AND CONVOCATIONS

57. *Conferring of degrees, diplomas and certificates* – (1) The Governing Council may institute and confer such degrees, diplomas, certificates and other academic distinctions as may be recommended by the Academic Council.

(2) The Governing Council may consider and recommend to the Senate, the conferment of an honorary degree or other academic distinctions on any person, without requiring him to undergo any test or examination on the sole ground that he, by reason of his eminent position, attainments and public service, is a fit and proper person to receive such degree or other academic distinctions and such recommendation shall be deemed to have been duly passed by a majority of not less than two-third of the members present at the meeting of the Senate, being not less than one-half of its total membership:

Provided that the Governing Council shall not entertain or consider any proposal in that behalf without the prior approval of the Chancellor, obtained by the Vice Chancellor .

(3) The Governing Council may take a decision on the proposal of the Senate and the Senate shall not entertain or consider any proposal in that behalf without the prior approval of the Chancellor, obtained by the Vice Chancellor .

(4) The convocation of the University shall be held at least once during an academic year in the manner prescribed by Statutes for conferring degrees, postgraduate degrees or diplomas or for any other purpose.

CHAPTER IX

GRIEVANCE REDRESSAL MECHANISM

58. *Grievances Redressal Committee* – (1) There shall be a Grievances Redressal Committee in the University to deal with the grievances of teachers and other employees of the University, constituent colleges and institutions managed by the University, to hear and settle grievances as far as practicable within a reasonable period of not more than six months, and the committee shall make a report to the Governing Council.

(2)It shall be lawful for the Grievances Redressal Committee to entertain and consider grievances or complaints and report to the Governing Council for taking such action as it deems fit and the decisions of the Governing Council on such report shall be final.

(3) The Grievances Redressal Committee shall consist of the following members, namely:-

i)	The Pro-Vice Chancellor	- Chairperson
ii)	Two members of the Senate elected by the Members of the Senate from among themselves, one shall be a women	- Members
iii)	Three members of Governing Council elected by the members of the Governing Council from among themselves one shall be a women	- Members
iv)	The Registrar	- Member Secretary

(4) The Registrar shall not have the right to vote.

59. *Board of Adjudication* – (1) There shall be a Board of Adjudication for hearing the grievances and complaints of the students on academic matters concerning the examination, evaluation, results and other related matters referred to it by any authority of the University.

(2) The Board shall consist of the following members, namely:-

i)	Pro-Vice Chancellor	- Chairman;
ii)	Dean of a Faculty nominated by the Vice Chancellor	- Members;
iii)	Three members of the Governing Council nominated by the Vice Chancellor	- Members

(3) The procedure for receiving complaints and settlement thereof shall be as may be prescribed by the Statutes.

60. *University Appellate Tribunal* – (1) The Government shall constitute an Appellate Tribunal for the purposes of this Act.

(2) The Appellate Tribunal shall be a judicial officer not below the rank of a District Judge nominated by the Chancellor in consultation with the High Court.

(3) The term of office of the Appellate Tribunal shall be three years from the date of its nomination.

(4) The Appellate Tribunal shall have the power to make regulations consistent with the provisions of the Ordinance with the previous sanction of the

Government for regulating its procedure and disposal of its business. The regulations so made shall be published in the Gazette.

(5) The remuneration and other conditions of service of the Appellate Tribunal shall be such as may be prescribed by the Statutes.

61. *Bar of Jurisdiction of Civil Courts.* – No Civil Court shall have jurisdiction to settle, decide or deal with any question or to determine any matter which is by or under this Act required to be settled, decided or dealt with or to be determined by any authority or person under this Act.

CHATPER X

FUNDS AND ACCOUNTS

62. *Pension, Provident Fund etc.* – (1) The University shall constitute for the benefit of the officers, teachers, other non-teaching staff and other employees of the University such pension, insurance and provident fund schemes as it may deem fit in such manner and subject to such conditions as may be prescribed.

(2) Where any such pension, insurance or provident fund has been constituted by the University, the Government may declare that the provisions of the Provident Fund Act, 1925 (Central Act 19 of 1925) shall apply to such fund as if it were a Government Provident Fund;

Provided that the University shall, in consultation with the Finance Committee constituted under section 63 invest the provident fund amount in such manner as it may determine.

63. *University funds and grants* – (1) The University shall have a General fund to which shall be credited, -

a) Its income from fees, endowments and grants, if any; and
b) Other receipts and donations from building agencies.

(2) The University shall form a Fund called the Foundation Fund from contributions and grants made by the Central Government and the Government of Kerala for being credited to that fund and such other sums from the University as may be credited to the said fund.

(3) The moneys in the Foundation Fund shall be invested in the securities mentioned or referred to in clauses (a) to (d) of section 20 of the Indian Trust Act, 1882 (Central Act 2 of 1882)

(4) The University shall furnish such statements, accounts, reports and other particulars as the Government may require relating to any grant made by the Government and shall take such action and furnish such statements, accounts,

reports and other particulars relating to the utilization of any grant within such time and in such manner as the Government may direct.

(5) It shall be competent for the University, in furtherance of its objectives, to accept grants from the Government of Kerala or any other State Government or donations under such conditions as may be agreed upon between the University and the grantor or donor.

(6) The University may have such other funds as may be prescribed.

(7 The General fund, the foundation fund and other funds of the University shall be managed according to provisions laid down in the Statutes.

(8) The Government shall make non lapsable lump sum grants to the University every year as follows:-

(a) a grant not less than the expenditure incurred in the previous year by the institutions of the Fisheries and Ocean Studies and other Government and University Departments on such of the activities as are transferred to the University.

(b) a grant not less than the estimated net expenditure towards pay and allowances of the staff, contingencies, supplies and services of the University other than that towards the activities of the institutions referred to in clause (a);

(c) a grant to meet such additional items of expenditure, recurring and non-recurring as the Government may deem necessary for the proper functioning of the University.

(9) The Government shall also make a non-lapsable lump sum grant to the University in respect of schemes included in the Five Year Plan and transfer to the University, an amount equal to the net outlay as shown in the annual plan for the implementation of schemes.

(10) The Government may make Adjustments for the anticipated assistance from the Central Government and other agencies sponsoring such schemes;

Provided that such assistance shall come to the University direct and not through the Government .

64. *Finance Committee* – (1) The University Governing Council shall constitute a Finance Committee consisting of the Vice Chancellor , the Finance Secretary to Government , Higher Education Secretary, Finance Officer and two members chosen by the University Governing Council , one from among its non-official

members and the other from among its ex-officio members who have expertise in the field. The Finance Committee shall meet once in three months.

(2) The Finance Committee shall have the following powers, namely:-

(a) to examine the annual accounts of the University and to advise the University Governing Council thereon;
(b) to examine the annual budget estimates of the University and to advise the University Governing Council thereon;
(c) to review the financial position of the University from time to time;
(d) to make recommendations to the University Governing Council on all matters relating to the Finance of the University;
(e) to make recommendations to the University Governing Council on all proposals involving expenditure for which no provision has been made in the budget or which involve expenditure in excess of the amount provided in the budget.

65. *Accounts and Audit* – (1) The annual accounts of the University shall be prepared by the Finance Officer under the direction of the Vice Chancellor and all the moneys accrued to or received by the University from whatever source and all amounts disbursed and paid by the University shall be entered in the accounts.

(2) The annual accounts of the University shall be submitted by the Vice Chancellor to the Government , which shall cause an audit to be conducted by the Accountant General or the Director of Local Fund Audit.

(3) The accounts when audited shall be printed and copies thereof together with the audit report shall be presented by the Vice Chancellor to the University Governing Council and the Chancellor.

(4) The University Governing Council shall submit a copy of the accounts and audit report to the Government along with a statement of action taken by the University on the audit report for the financial year ending on 31st March of the year, on or before the 1st day of March of succeeding year and on receipt of the same, the Government shall immediately cause the same to be laid on the table of the Legislative Assembly if it is in session, and if it is not in session, in the next session immediately following such receipt.

CHAPTER XI

STATUTES, ORDINANCES, REGULATIONS AND ORDERS

66. *Statutes* – (1) Subject to the provisions of this Act, the Governing Council shall

have, in addition to all other powers vested in it, the power to make Statutes to provide for the administration and management of the affairs of the University.

(2) Statutes may provide for all or any of the following matters, namely:-

i) the powers and duties of the officers of the University ;

ii) the constitution, powers and duties of the authorities of the University not specifically provided for in this Act;

iii) the procedure for the election of members of the Senate, the Governing Council , the Academic Council and other authorities or bodies of the University and all such other matters, relating to these authorities or bodies, as may be necessary or desirable to provide;

iv) conferment of honorary degrees and holding convocation;

v) the establishment and maintenance of the University schools, departments, institutions, constituent colleges, institutions of higher learning, centres for research or specialized studies and hostels;

vi) the principles governing the seniority and service conditions of the employees of the University.

vii) the provision for disqualifying members of the authorities, bodies or committees of the University;

viii) abolition of University schools, departments or institutions, constituent colleges and centres;

ix) qualifications, recruitment, workload, code of conduct, terms of office, duties and conditions of service, including periodic assessment of teachers, officers and other employees of the University, the provision of pension, gratuity and provident fund, the manner of termination of their services, wherever applicable, as approved by the State Government ;

x) application of funds of the University for furtherance of the objectives of the University;

xi) conditions and procedure for the affiliation of colleges or for withdrawing the affiliation of colleges;

xii) The norms for grant of autonomy to University schools, departments, colleges and recognized institutions, subject to the approval of the State Government;

xiii) acceptance and management of trusts, bequests, donations, endowments and grants from individuals or organizations;

xiv) provision of reservation of adequate number of posts of teachers, officers and other employees of the University, colleges, and schools for the members of the Scheduled Castes and Scheduled Tribes and Other Backward Classes in accordance with the Constitutional provisions and policy of the State Government ;

xv) fixing of number of working days, number of actual days of instructions, holidays other than Sundays, vacation and terms in academic year;

xvi) disciplinary action against teachers, officers and other employees of the University, affiliated colleges and recognised institutions;

xvii) the taking over or transferring, in public interest, of the management of a college or institution by the University and the conditions for such taking over or transferring, subject to the approval of the State Government ; and

xviii) any matter as may be prescribed by Statutes or which is necessary to give effect to the provisions of this Act.

67. *Procedure for making Statutes* (1) Notwithstanding anything contained in this Act, the Government shall make the first Statute of the University.

(2) The Governing Council may, from time to time, make new or additional Statutes or may amend or repeal the Statutes referred to in sub-section (1).

(3) The Statute may be made, amended or repealed by the Governing Council in the manner hereinafter provided,-

(i) The Governing Council may take into consideration the draft of a Statute either moved by any member of the Council or on a proposal by the Vice Chancellor .

(ii) The Vice Chancellor , if it thinks necessary may also obtain the opinion of any officer, authority or body of the University in regard to any draft Statute which is before it for consideration;

Provided that, where any such draft Statute pertains to academic matters, the Governing Council shall obtain the opinion of the Academic Council before considering the same;

(iii) The Governing Council shall not propose the draft of a Statute or of an amendment to a Statute affecting the status, powers or constitution of any authority of the University until such authority has been given an opportunity of expressing an opinion upon the proposal and any opinion so expressed shall be in writing and shall be considered by the Governing Council .

(iv) Every Statute passed by the Governing Council shall be submitted to the Chancellor who may give or withhold his assent thereto, or send it back to the Governing Council for reconsideration;

(v) No Statute passed by the Governing Council shall be valid or shall come into force until assented to, by the Chancellor.

68. *Ordinances* – Subject to the conditions prescribed by or under this Act, the Governing Council may make Ordinances, to provide for all or any of the following matters, namely:-

(i) the conditions under which students shall be admitted to courses of study for degree, diploma, certificate and other academic distinctions;

(ii) the fees to be charged for enrolment of students for attending such courses in the University and that for admission to the examinations leading to degrees, diplomas, certificate and other academic distinctions, and for registration of graduates and any other type of fees to be charged;

(iii) the conditions of residence, conduct and discipline of the students of the University, and action to be taken against them for breach of discipline or misconduct, including the following:-

a) use of unfair means at an examination or abetment thereof;
b) refusal to appear or give evidence in any authorized inquiry by an officer in charge of an examination or by any officer or authority of the University; or
c) disorderly or otherwise objectionable conduct, whether within or outside the University;

(iv) the conditions governing the appointment and duties of examiners;

(v) the conduct of examinations and other tests and the manner in which the candidates may be assessed or examined by the examiners;

(vi) the classification of teachers, staff strength in various departments, workload of teachers and other staff in the University Department, colleges and schools;

(vii) the inspection of colleges, recognized institutions, and hostels;

(viii) the mode of execution of contracts or agreements for, by or on behalf of the University;

(ix) the rules to be observed and enforced by colleges and recognised institutions regarding transfer of students wherever necessary;

(x) the duties and functions of students' associations and other organizations in colleges;

(xi) all other matters which, by or under this Act or Statutes, are to be or may be, provided by Ordinances; and

(xii) generally, all matters for which provision is, in the opinion of the Governing Council , necessary for the exercise of the powers conferred or the performance of the duties imposed on any authority of the University under this Act or Statutes.

69. *Procedure for making Ordinances* – The Governing Council may make, amend or repeal Ordinances in the manner hereinafter provided,-

i) No ordinances concerning the matters referred to in clauses (i) to (vi) of section 67 above, or any other matter connected with the maintenance of the standards of teaching and examinations within the University, shall be made by the Governing Council unless a draft thereof has been considered by the Academic Council .

ii) The Governing Council shall not have the power to amend any draft proposed by the Academic Council under clause (i) above, but may return it to the Academic Council for reconsideration, in part or in whole, together with any amendments which the Governing Council may suggest.

iii) All Ordinances made by the Governing Council shall have effect from such date as it may direct, but every Ordinance so made shall be submitted to the Chancellor within two weeks. The Chancellor shall have the power to direct the Governing Council , within four weeks of the receipt of the Ordinances, to suspend its operation and he shall, as soon as possible, inform the Governing Council of his objection to it. He may, after receiving the comments of the Governing Council either withdraw the order suspending the Ordinances or disallow the Ordinances and his decision shall be final.

70. *Regulations* – (1) Subject to provisions of this Act, the Statutes and Ordinances and the approval of the Governing Council , the Academic Council may make regulations in the manner prescribed by Statutes, providing for all or any of the following matters, namely:-

i) the courses of studies and the conduct of examinations;
ii) the admission of students to the various courses of study and to the examinations;
iii) the qualification of teachers;
iv) the appointment and prescription of duties of the Boards of Studies and examiners;
v) recognition of examinations, degrees and diplomas of the Universities as equivalent to the examinations, degrees and diplomas of the University; and

vi) All other matters which under the provisions of this Act, the Statutes and the Ordinances are to be made, or may be, prescribed by the Regulations.

(2) All regulations made under this Act shall have effect from such date as the Academic Council may direct, but every Regulation so made shall be laid before the Governing Council during its next succeeding meeting.

71. *Orders* – (1) The University Governing Council shall have power to issue orders not inconsistent with the provisions of this Act, Statutes, Ordinances and Regulations made thereunder for the guidance and working of Schools and Committees, Colleges and other bodies under the provisions of this Act or the Statutes, Ordinances and Regulations made thereunder and for regulating the procedure and conduct of business of any Authority of the University.

(2) All such orders shall have effect from such date as the University Governing Council may direct.

(3) The University Governing Council shall have power to cancel or modify any such order.

72. *Publication in the Gazette* – All Statutes, Ordinances and Regulations made under this Act shall be published in the Gazette.

CHAPTER XII

MISCELLANEOUS

73. *Transfer of certain colleges and institutions to the University* – (1) Notwithstanding anything contained in the Kerala Agriculture University Act, 1971 (Act 33 of 1971), the Statutes, Ordinances, Regulations or Orders made thereunder, Colleges of Fisheries of Kerala Agriculture University shall, as from such date as the Government may by notification in the Gazette specify, be disaffiliated from the Kerala Agriculture University and shall be maintained by the Kerala University of Fisheries and Ocean Studies, as constituent units.

(2) The control and management of the institutions specified in sub-section (1) shall, as from the date notified under that sub-section, be transferred to the University and all properties and assets and liabilities and obligations of the Government in relation thereto shall stand transferred to vest in, or devolve upon, the University.

(3) The control and management of all research and educational institutions of the Departments of Fisheries and Ocean Studies in the State shall, as from such date or dates as the Government may by order specify, be transferred to the University, and thereupon all the properties and assets and liabilities and obligations of the Government in relation to such institutions shall stand transferred to, vest in, or devolve upon, the University.

(4) Every person employed in any of the institutions specified in sub-section (1) or in any of the institutions referred to in sub-section (3) immediately before the date specified in the notification under sub-section (1) or the date specified in the order under sub-section (3) in relation to that institution, as the case may be, shall, as from that date, become an employee of the University:

Provided that the Government may within a period of six months from the date specified in the notification under sub-section (1) or in the order under sub-section (3) with the concurrence of the University, -

(a) direct that any person who has so become an employee of the University shall cease to be an employee of the University and shall become an employee of the Government , if in the opinion of the Government the continuance of such person as an employee of the University has the effect of depriving any other person who has superior claim and who is willing to be appointed in the employment of the University; or

(b) transfer to the University any employee of the Government who on the date specified in the notification under sub-section (1) or in the order under sub-section (3), as the case may be, is eligible to become an employee of the University and who has superior claim than any other person who has become an employee of the University on that date:

Provided further that, if in the opinion of the University, any person employed in any of the institution referred to in sub-section (3) immediately before the date specified in the order under that sub-section in relation to that institution or any person transferred to the University under the preceding provision, is not suitable, the University may move the Government within a period of two years from the date specified in the said order or the date of transfer of the person to the University, as the case may be, to take back such person to the service of the Government , and thereupon the Government shall take back such person to the service of the Government .

(5) If any person employed in any of the colleges specified in sub-section (1) does not possess the qualification prescribed for the corresponding post in the University, a post of the same cadre as he was holding immediately before the date specified in the notification under the said sub-section shall be created in the University for accommodating such person.

(6) Subject to the provisions of sub-sections (4) and (5), the remuneration and conditions of service of any person referred to in sub-section (4) shall not be less favourable than those to which that person was entitled immediately before he became an employee of the University.

(7) Notwithstanding the transfer of a person to the University under sub-section (4), any proceedings initiated by the Government against such person before the date of such transfer may be continued by the Government as if such person has not become an employee of the University, and the University shall be bound to give effect to the decision taken by the Government in such proceedings.

74. *Protection of acts done in good faith* – No suit or other legal proceedings shall be instituted against or maintained or damages claimed from the University or its officers, authorities or bodies for anything done or orders passed, or purporting to have been done or passed in good faith and in pursuance of the provisions of this Act and the Statutes, Ordinances and Regulations made thereunder.

75. *Transitory provisions* Notwithstanding anything contained in this Act or the Statutes, Ordinances or Regulations made thereunder any student of any college specified in sub-section (1) of section 72 who is studying for any examination of the Kerala Agricultural University shall be permitted to complete his course and preparation thereof, and the University established under this Act shall make arrangements for holding for such students, examination in accordance with the curricula of studies of the Kerala Agriculture University until he completes the said course of studies.

76. *Nominations of first set of Authorities* – (1) Notwithstanding anyting contained in any other provisions of this Act, the first set of all the Authorities of the University shall be nominated by the Chancellor as soon as may be after the publication of this Act in the Gazette.

(2) A member of any Authority nominated under sub-section (1) shall hold office for a period of three years from the date of such nomination or till the members of the corresponding authority are elected or nominated, as the case may be, under the provisions of this Act, whichever is earlier.

77. *Delegation of powers* – The University Governing Council may delegate to any Officer or Authority of the University any of the powers conferred on it by this Act or by the Statutes, to be exercised subject to such restrictions and conditions as may be prescribed.

78. *First Statutes and Ordinances* – Notwithstanding anything contained in this Act, the first Statutes and the first Ordinances of the University shall be made by the Government.

79. *Powers of Government to make Rules* – (1) The Government may, by notification in

the Gazette, make rules, not inconsistent with the provisons of this Act, for the purpose of exercising the powers and discharging the duties conferred or imposed on the Government by this Act.

(2) Every rule made under this section shall be laid, as soon as may be after it is made, before the Legislative Assembly, while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly makes any modifications in the rule or decides that the rule should not be made, the rules shall thereafter have effect only in such modified form or, be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

80. *Removal of difficulties* – (1) If any difficulty arises in giving effect to the provisions of this Act, Government may, by order published in the Gazette, do anything not inconsistent with the provisions of this Act, which appears to them to be necessary or expedient for removing the difficulty;

Provided that no order shall be made under this section after the expiration of three years from the date on which this Act comes into force.

(2) No order made under sub-section (1) shall be questioned in any Court of law on the ground that no difficulty as is referred to in the said sub-section existed or was required to be removed.

(3) Every order published under this section shall, as soon as may be after its publication, be laid before the Legislative Assembly, while it is in session for a total period of fourteen days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, the Legislative Assembly makes any modifications in the order or decides that the order should not be made, the order shall thereafter have effect only in such modified form or, be of no effect, as the case may be, so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that order.

81. *Repeal and Saving* – (1) The Kerala University of Fisheries and Ocean Studies Ordinance, 2010 (56 of 2010), is hereby repealed

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken under this Act.

****

Amendments proposed as per letter dtd 31.5.2013 of Principal Secretary, Fisheries.

1. No correction needed in English version.
2. No correction needed in English version.
3. In Section 2 under subsection (h) Section 42 may be replaced with Section 43
4. In Section 2 under subsection (i) Section 41 may be replaced with Section 42
5. In Section 2 under subsection (j) Section 43 may be replaced with Section 44
6. No correction needed in English version as the word Finance Officer is used through out.
7. In Section 2 under subsection (k) Section 37 may be replaced with Section 38
8. No correction needed in English version.
9. No correction needed in English version
10. No correction needed in English version.
11. No correction needed in English version.
12. No correction needed in English version.
13. No correction needed in English version.
14. No correction needed in English version.
15. For orders whether correction is needed regarding the word 'performance' may be replaced by 'implementation'.
16. In Section 8, at the end of subsection (1), 'the inspection committee' may be replaced by 'the inspection committee of the University.'
17. In Section 12 under subsection 3 (iv) the word 'Earth Studies' may be replaced with 'Earth Science'
18. In Section 17, under subsection 1 (v) the part 'or representative not below the rank of his Additional Director' may be replaced with 'or his representative not below the rank of Additional Director'
19. In Section 17, under subsection 1 (vi) the part 'or representative not below the rank of his Principal Scientist' may be replaced with 'or his representative not below the rank of Principal Scientist'.
20. In Section 17, under subsection 1 (vii) the part 'or representative not below the rank of his Principal Scientist' may be replaced with 'or his representative not below the rank of Principal Scientist'.
21. In Section 17, under subsection 1 (viii) the part 'or representative not below the rank of his Principal Scientist' may be replaced with 'or his representative not below the rank of Principal Scientist'.
22. In Section 17, under subsection 1 (ix) the part 'or representative not below the rank of his Principal Scientist' may be replaced with 'or his representative not below the rank of Principal Scientist'.
23. Section 45 may be corrected as follows :

1. Each Department shall have a Head of Department whose appointment,powers and duties shall be as specified in Section 23.

24. No correction needed in English version.

25. In Section 33 under subsection 5 the word ‘on such terms and conditions ’ may be replaced with ‘on such terms and conditions as may be specified’
26. No correction needed in English version
27. No correction needed in English version
28. No correction needed in English version
29. In Section 34 under subsection 4 the part ‘and shall have all the powers necessary for that purpose ’ may be replaced with ‘and he shall have all the powers necessary for that purpose’
30. No correction needed in English version
31. No correction needed in English version
32.
    1. No correction needed in English version
    2. In Section 35 under subsection 5 the part ‘on such terms and conditions ’ may be replaced with ‘on such terms and conditions as may be specified’
33. No correction needed in English version
34. The age limit for Registrar may be specified.
35. In Section 42 under subsection 4 the part ‘Section 46 ’ may be replaced with ‘Section 47’
36. In Section 43 under subsection 4 the part ‘Section 47 ’ may be replaced with ‘Section 48’
37. No correction needed in English version
38. No correction needed in English version
39. No correction needed in English version
40. No correction needed in English version
41. No correction needed in English version
42. No correction needed in English version
43. In Section 62 under subsection 2 last para the part ‘Section 43 ’ may be replaced with ‘Section 64’
44. No correction needed in English version
45. No correction needed in English version
46. No correction needed in English version
47. No correction needed in English version
48. No correction needed in English version
49. No correction needed in English version
50. In Section 69 under subsection 1 the part ‘Section 67 ’ may be replaced with ‘Section 68

©
കേരള സർക്കാർ
Government of Kerala
2021

Regn.No. KERBIL/2012/45073
dated 05-09-2012 with RNI
Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ്
KERALA GAZETTE
അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, തിങ്കൾ Thiruvananthapuram, Monday	2021 നവംബർ 15 15th November 2021 1197 തുലാം 30 30th Thulam 1197 1943 കാർത്തികം 24 24th Karthika 1943	നമ്പർ No.	3384

കേരള സർക്കാർ

നിയമ (നിയമനിർമ്മാണ-ഐ) വകുപ്പ്

വിജ്ഞാപനം

നമ്പർ 11407/ലെഗ്.ഐ1/2020/നിയമം.

തിരുവനന്തപുരം, 2021 നവംബർ 14
1197 തുലാം 29
1943 കാർത്തികം 23.

കേരള സംസ്ഥാന നിയമസഭയുടെ താഴെപ്പറയുന്ന ആക്റ്റ് പൊതുജനങ്ങളുടെ അറിവിലേക്കായി ഇതിനാൽ പ്രസിദ്ധപ്പെടുത്തുന്നു. നിയമസഭ പാസ്സാക്കിയ പ്രകാരമുള്ള ബില്ലിന് 2021 നവംബർ 13-ാം തീയതി ഗവർണ്ണറുടെ അനുമതി ലഭിച്ചു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,

വി. ഹരി നായർ,
നിയമ സെക്രട്ടറി.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

2021-ലെ 18-ാം നമ്പർ ആക്റ്റ്

2021-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ആക്റ്റ്

2010-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല ആക്റ്റ് ഭേദഗതി ചെയ്യുന്നതിനുള്ള

ഒരു

ആക്റ്റ്

പീഠിക.—2010-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല ആക്റ്റ് (2011-ലെ 5-ാം ആക്റ്റ്) ഇതിനുശേഷം കാണുന്ന ആവശ്യങ്ങൾക്കായി ഭേദഗതി ചെയ്യുന്നത് യുക്തമായിരിക്കുകയാൽ;

ഭാരത റിപ്പബ്ലിക്കിന്റെ എഴുപത്തിരണ്ടാം സംവത്സരത്തിൽ താഴെപ്പറയും പ്രകാരം നിയമമുണ്ടാക്കുന്നു:—

1. ചുരുക്കപ്പേരും പ്രാരംഭവും.—(1) ഈ ആക്റ്റിന് 2021-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ആക്റ്റ് എന്ന് പേര് പറയാം.

(2) ഇത് 2021 ഫെബ്രുവരി 26-ാം തീയതി പ്രാബല്യത്തിൽ വന്നതായി കരുതപ്പെടേണ്ടതാണ്.

2. ശീർഷകത്തിന്റെ ഭേദഗതി.—2010-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല ആക്റ്റിന്റെ (2011-ലെ 5-ാം ആക്റ്റ്) (ഇതിനുശേഷം പ്രധാന ആക്റ്റ് എന്നാണ് പരാമർശിക്കപ്പെടുക) ശീർഷകത്തിൽ "ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള" എന്ന വാക്കുകൾക്കു പകരം "ഫിഷറീസ് സമുദ്രപഠന"എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

3. പീഠികയുടെ ഭേദഗതി.—പ്രധാന ആക്റ്റിന്റെ പീഠികയിൽ, "പാരിസ്ഥിതികശാസ്ത്രം," എന്ന വാക്കിനും ചിഹ്നത്തിനും ശേഷം "മത്സ്യബന്ധനം, ജലക്കൃഷി, മത്സ്യരോഗനിയന്ത്രണം, മത്സ്യസംസ്കരണം, മത്സ്യവിപണനം"എന്നീ വാക്കുകളും ചിഹ്നങ്ങളും ചേർക്കേണ്ടതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

4. 1-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 1-ാം വകുപ്പിന്റെ (1) -ാം ഉപവകുപ്പിൽ "ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള" എന്ന വാക്കുകൾക്ക് പകരം "ഫിഷറീസ് സമുദ്രപഠന" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

5. 2-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 2-ാം വകുപ്പിൽ,—

(1) (ബി) ഖണ്ഡം വിട്ടുകളയേണ്ടതാണ്.

(2) (സി) ഖണ്ഡത്തിനുശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(സിഎ) "പരീക്ഷാ കൺട്രോളർ" എന്നാൽ 41-ാം വകുപ്പ് പ്രകാരം നിയമിച്ച സർവ്വകലാശാലയുടെ പരീക്ഷാ കൺട്രോളർ എന്നർത്ഥമാകുന്നു ;".

(3) (ഇ) ഖണ്ഡത്തിൽ "23-ാം വകുപ്പിൽ" എന്ന അക്കങ്ങൾക്കും ചിഹ്നത്തിനും വാക്കിനും പകരം "25എ വകുപ്പിൽ" എന്ന വാക്കും അക്കങ്ങളും ചിഹ്നവും ചേർക്കേണ്ടതാണ്.

(4) (ജി) ഖണ്ഡം വിട്ടുകളയേണ്ടതാണ്.

(5) (എച്ച്) ഖണ്ഡത്തിൽ "നിയമിച്ച" എന്ന വാക്കിനുശേഷം "എക്സ്റ്റൻഷൻ" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.

(6) (ജെ) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡങ്ങൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ജെ) “എക്സ്റ്റൻഷൻ കൗൺസിൽ" എന്നാൽ ഈ ആക്റ്റിലെ 19എ വകുപ്പ് പ്രകാരം രൂപീകരിക്കുന്ന എക്സ്റ്റൻഷൻ കൗൺസിൽ എന്നർത്ഥമാകുന്നു ;

(ജെഎ) "ഫാക്കൽറ്റി പഠന ബോർഡ്" എന്നാൽ 25-ാം വകുപ്പിന്റെ (4)-ാം ഉപവകുപ്പ് പ്രകാരം ഓരോ ഫാക്കൽറ്റിയിലും രൂപീകരിക്കുന്ന ഫാക്കൽറ്റി പഠന ബോർഡ് എന്നർത്ഥമാകുന്നു ;".

(7) (ആർ) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ആർ) “വകുപ്പ് മേധാവി" എന്നാൽ 45-ാം വകുപ്പ് പ്രകാരം നിയമിച്ച ഫാക്കൽറ്റികളിലെ വകുപ്പ് മേധാവി എന്നർത്ഥമാകുന്നു ;”.

(8) (റ്റി) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

“(റ്റിഎ) "ലൈബ്രേറിയൻ" എന്നാൽ 40-ാം വകുപ്പ് പ്രകാരം നിയമിച്ച സർവ്വകലാശാലയുടെ ലൈബ്രേറിയൻ എന്നർത്ഥമാകുന്നു ;".

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(9) (വൈ) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(വൈഎ) “പ്രോ-വൈസ് ചാൻസലർ" എന്നാൽ 35-ാം വകുപ്പ് പ്രകാരം നിയമിച്ച സർവ്വകലാശാലയുടെ പ്രോ-വൈസ് ചാൻസലർ എന്നർത്ഥമാകുന്നു;".

(10) (എജി), (എഎച്ച്) എന്നീ ഖണ്ഡങ്ങൾ വിട്ടുകളയേണ്ടതാണ്.

(11) (എഎം) ഖണ്ഡത്തിൽ "ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള" എന്നീ വാക്കുകൾക്ക് പകരം "ഫിഷറീസ് സമുദ്രപഠന" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(12) (എഎം) ഖണ്ഡത്തിനു ശേഷം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(എഎംഎ) “സർവ്വകലാശാല എഞ്ചിനീയർ" എന്നാൽ 39-ാം വകുപ്പ് പ്രകാരം നിയമിച്ച സർവ്വകലാശാല എഞ്ചിനീയർ എന്നർത്ഥമാകുന്നു;".

6. 3-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 3-ാം വകുപ്പിൽ,—

(1) (1)-ാം ഉപവകുപ്പിൽ "ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള" എന്നീ വാക്കുകൾക്കു പകരം "ഫിഷറീസ് സമുദ്രപഠന" എന്നീ വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(2) (2)-ാം ഉപവകുപ്പിൽ "സ്കൂൾ ഗവേണിംഗ് കൗൺസിൽ, ഡിപ്പാർട്ട്മെന്റൽ ഗവേണിംഗ് കൗൺസിലുകൾ" എന്നീ വാക്കുകൾക്കും ചിഹ്നത്തിനും പകരം "എക്സ്റ്റൻഷൻ കൗൺസിൽ, ഫാക്കൽറ്റി പഠന ബോർഡുകൾ" എന്നീ വാക്കുകളും ചിഹ്നവും ചേർക്കേണ്ടതാണ്.

7. 5-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 5-ാം വകുപ്പിന്റെ (iv)-ാം ഇനത്തിൽ "അതതു മേഖലകളിൽ" എന്ന വാക്കുകൾക്ക് ശേഷം "വിശദമായ പഠനത്തിന്റെ അടിസ്ഥാനത്തിൽ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

8. 7-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 7-ാം വകുപ്പിൽ,—

(1) (ഇ) ഖണ്ഡത്തിൽ ",സ്കൂളിലോ" എന്ന വാക്കും ചിഹ്നവും വിട്ടുകളയേണ്ടതാണ്.

(2) (ഐ) ഖണ്ഡം വിട്ടുകളയേണ്ടതാണ്.

(3) (എൽ) ഖണ്ഡത്തിൽ "ബില്ലിലെ" എന്ന വാക്കിനു പകരം " ഈ ആക്റ്റിലെ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

(4) (ആർ), (എസ്) എന്നീ ഖണ്ഡങ്ങൾക്കു പകരം താഴെപ്പറയുന്ന ഖണ്ഡങ്ങൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(ആർ) അദ്ധ്യാപനത്തിനും ഗവേഷണത്തിനും വ്യാപന വിദ്യാഭ്യാസത്തിനും ആവശ്യമായ തസ്തികകൾ സംസ്ഥാന സർക്കാരിന്റെ അനുമതിയോടുകൂടി സൃഷ്ടിക്കുകയും അങ്ങനെയുള്ള തസ്തികകളിലേക്ക് നിർണ്ണയിക്കപ്പെട്ട യോഗ്യത ഉള്ളവരെ നിയമിക്കുകയും ചെയ്യുക ;

(എസ്) ഭരണനിർവ്വഹണത്തിനും മറ്റുമുള്ള അദ്ധ്യാപക/അനദ്ധ്യാപക തസ്തികകൾ സംസ്ഥാനസർക്കാരിന്റെ അനുമതിയോടുകൂടി സൃഷ്ടിക്കുകയും അങ്ങനെയുള്ള തസ്തികകളിലേക്ക് ആളുകളെ നിയമിക്കുകയും ചെയ്യുക.

(5) (എക്സ്) ഖണ്ഡത്തിൽ (ii)-ാം ഇനം വിട്ടുകളയേണ്ടതാണ്.

(6) (വൈ) ഖണ്ഡത്തിൽ (viii)-ാം ഇനം വിട്ടുകളയേണ്ടതാണ്.

9. <u>8-ാം വകുപ്പിന്റെ ഭേദഗതി.</u>—പ്രധാന ആക്റ്റിലെ 8-ാം വകുപ്പിൽ,—

(1) (1)-ാം ഉപവകുപ്പിൽ "സ്കൂളിന്റെയോ" എന്ന വാക്ക് വിട്ടുകളയേണ്ടതും "ബന്ധപ്പെട്ട ഏതൊരു രേഖയും" എന്ന വാക്കുകൾക്കു ശേഷം ",ഡിജിറ്റലായി സൂക്ഷിക്കുന്നവ അടക്കം,"എന്ന വാക്കുകളും ചിഹ്നങ്ങളും ചേർക്കേണ്ടതുമാണ്.

(2) (2)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

(2) സർക്കാർ, (1)-ാം ഉപവകുപ്പ് പ്രകാരം ഒരു പരിശോധനയോ അന്വേഷണമോ നടത്തുവാൻ ഇടയാക്കുന്നതിന് മുൻപ്, അതതു സംഗതി പോലെ, അങ്ങനെയുള്ള പരിശോധനയുടെയോ അന്വേഷണത്തിന്റെയോ യഥാവിധിയുള്ള അറിയിപ്പ് കുറഞ്ഞത് പത്ത് ദിവസം മുമ്പായി സർവ്വകലാശാലയ്ക്ക് നൽകേണ്ടതും, അങ്ങനെയുള്ള പരിശോധനയിലോ അന്വേഷണത്തിലോ ഹാജരാകുന്നതിനും ആവശ്യമായ വിവരങ്ങൾ നൽകുന്നതിനുമുള്ള ചുമതല രജിസ്ട്രാറിൽ നിക്ഷിപ്ത മായിരിക്കുന്നതുമാണ്.

(3) (7)-ാം ഉപവകുപ്പിൽ "ആ നിർദ്ദേശങ്ങൾക്ക് " എന്ന വാക്കുകൾക്ക് പകരം "പ്രസ്തുത നിർദ്ദേശങ്ങൾക്ക് " എന്ന വാക്കുകൾ ചേർക്കേണ്ടതും, അവസാനമായി "സർവ്വകലാശാലയുടെ ബന്ധപ്പെട്ട അധികാര സ്ഥാപനം അത്തരം നിർദ്ദേശങ്ങൾ നടപ്പിലാക്കുന്നതിന് ബാധ്യസ്ഥമായിരിക്കുന്നതാണ്." എന്ന വാചകം കൂട്ടിച്ചേർക്കേണ്ടതുമാണ്.

(4) നിലവിലുള്ള (8)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(8) സർവ്വകലാശാലയുടെ ഭരണനിർവ്വഹണത്തെ സംബന്ധിച്ച് സർക്കാർ ആവശ്യപ്പെടുന്ന ഏതൊരു വിവരവും സമയബന്ധിതമായി നൽകുന്നതിനുള്ള കർത്തവ്യം രജിസ്ട്രാറിൽ നിക്ഷിപ്തമായിരിക്കുന്നതാണ്.".

10. <u>9-ാം വകുപ്പിന്റെ ഭേദഗതി.</u>—പ്രധാന ആക്റ്റിലെ 9-ാം വകുപ്പിൽ,—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

"(v) സ്കൂൾ ഗവേണിംഗ് കൗൺസിലുകൾ;

(vi) ഡിപ്പാർട്ട്മെന്റ് ഗവേണിംഗ് കൗൺസിലുകൾ;

(vii) ഫാക്കൽറ്റികൾ; കൂടാതെ" എന്നീ വാക്കുകൾക്കും അക്കങ്ങൾക്കും ബ്രാക്കറ്റുകൾക്കും ചിഹ്നങ്ങൾക്കും പകരം

"(v) എക്സ്റ്റൻഷൻ കൗൺസിൽ;

(vi) ഫാക്കൽറ്റി പഠന ബോർഡുകൾ; കൂടാതെ" എന്നീ വാക്കുകളും അക്കങ്ങളും ബ്രാക്കറ്റുകളും ചിഹ്നങ്ങളും ചേർക്കേണ്ടതാണ്.

11. <u>10-ാം വകുപ്പിന്റെ ഭേദഗതി.</u>—പ്രധാന ആക്റ്റിലെ 10-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ,—

(1) 1. <u>എക്സ്-ഒഫീഷ്യോ അംഗങ്ങൾ</u> എന്ന ശീർഷകത്തിൽ,

(i) (vi)-ാം ഇനത്തിൽ "ഫിഷറീസ് വകുപ്പ് ഗവൺമെന്റ് സെക്രട്ടറി" എന്നീ വാക്കുകൾക്ക് പകരം "മത്സ്യബന്ധന വകുപ്പ് സെക്രട്ടറി അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന മത്സ്യബന്ധന വകുപ്പിലെ ജോയിന്റ് സെക്രട്ടറിയുടെ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(ii) (vii)-ാം ഇനത്തിൽ "പദവിയിൽ താഴെയല്ലാത്ത" എന്ന വാക്കുകൾക്ക് പകരം "പദവിയിൽ കുറയാത്ത" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(iii) (viii)-ാം ഇനത്തിൽ "പദവിയിൽ താഴെയല്ലാത്ത" എന്ന വാക്കുകൾക്ക് പകരം "പദവിയിൽ കുറയാത്ത" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(iv) (ix) -ാം ഇനത്തിൽ "പദവിയിൽ താഴെയല്ലാത്ത" എന്ന വാക്കുകൾക്ക് പകരം "പദവിയിൽ കുറയാത്ത" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(v) (x)-ാം ഇനത്തിൽ "ഫിഷറീസ് ഡയറക്ടർ" എന്ന വാക്കുകൾക്ക് ശേഷം "അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന ഫിഷറീസ് ജോയിന്റ് ഡയറക്ടർ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്;

(vi) (x)-ാം ഇനത്തിനു ശേഷം താഴെപ്പറയുന്ന ഇനങ്ങൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“(xi) സർവ്വകലാശാലയിലെ എല്ലാ ഫാക്കൽറ്റികളിലെയും ഡീൻ;

(xii) രജിസ്ട്രാർ;”.

(2) "2. <u>നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്ന അംഗങ്ങൾ</u>" എന്നതിൽ, നിലവിലുള്ള (i), (ii), (iii) എന്നീ ഇനങ്ങൾ വിട്ടുകളയേണ്ടതാണ്;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(3) 3. <u>തെരഞ്ഞെടുക്കപ്പെടുന്ന അംഗങ്ങൾ</u> എന്നതിലെ (iii)-ാം ഇനത്തിൽ "സ്കൂളുകളിലെയും" എന്ന വാക്ക് വിട്ടുകളയേണ്ടതാണ്.

(4) (7)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(8) സർവ്വകലാശാലയിലെ ഗവേണിംഗ് കൗൺസിൽ അംഗങ്ങൾ സെനറ്റിലും സ്വാഭാവികമായി അംഗങ്ങളായിരിക്കുന്നതാണ്. സെനറ്റിന്റെ ക്വാറം നിർണ്ണയിക്കുന്നതിനും വോട്ടെടുപ്പിലും ഗവേണിംഗ് കൗൺസിൽ അംഗങ്ങൾ ഉൾപ്പെടുന്നതാണ്.”.

12. <u>12-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 12-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“12. <u>സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ</u>.—സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ സർവ്വകലാശാലയുടെ മുഖ്യ ഭരണനിർവ്വഹണ സമിതി ആയിരിക്കുന്നതും അതിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതുമാണ്, അതായത്:—

1. <u>എക്സ് ഓഫിഷ്യോ അംഗങ്ങൾ:</u>

(i) വൈസ് -ചാൻസലർ;

(ii) പ്രോ-വൈസ്-ചാൻസലർ;

(iii) മത്സ്യബന്ധന വകുപ്പ് സെക്രട്ടറി അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന മത്സ്യബന്ധന വകുപ്പിലെ ജോയിന്റ് സെക്രട്ടറിയുടെ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(iv) ഉന്നത വിദ്യാഭ്യാസ വകുപ്പ് സെക്രട്ടറി അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന ഉന്നത വിദ്യാഭ്യാസ വകുപ്പിലെ ജോയിന്റ് സെക്രട്ടറിയുടെ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(v) ധനകാര്യവകുപ്പ് സെക്രട്ടറി അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന ധനകാര്യ വകുപ്പിലെ ജോയിന്റ് സെക്രട്ടറിയുടെ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(vi) നിയമവകുപ്പ് സെക്രട്ടറി അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന നിയമവകുപ്പിലെ ജോയിന്റ് സെക്രട്ടറിയുടെ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(vii) സർവ്വകലാശാല ഫാക്കൽറ്റിയിലെ ഒരു ഡീൻ; അവരുടെ ഓരോ പ്രാവശ്യത്തെയും നിയമനക്രമം ഫാക്കൽറ്റികളുടെ ഇംഗ്ലീഷ് അക്ഷരമാല ക്രമത്തിലായിരിക്കേണ്ടതാണ്.

2. <u>തെരഞ്ഞെടുക്കപ്പെട്ട അംഗങ്ങൾ</u>:

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(i) സർവ്വകലാശാല ഫാക്കൽറ്റിയിലെ വകുപ്പ് മേധാവികളുടെയും അദ്ധ്യാപകരുടെയും ഇടയിൽ നിന്നും ഒറ്റ വോട്ട് വഴി തെരഞ്ഞെടുക്കപ്പെട്ട മൂന്ന് പേർ, അവരിൽ ഒരാൾ വനിത ആയിരിക്കേണ്ടതാണ് ;

(ii) സർവ്വകലാശാലയിലെ മുഴുവൻസമയ വിദ്യാർത്ഥികളിൽ നിന്നും വോട്ടുവഴി തെരഞ്ഞെടുക്കപ്പെട്ട ഒരു അംഗം:

എന്നാൽ തെരഞ്ഞെടുക്കപ്പെടുന്ന അദ്ധ്യാപക അംഗങ്ങൾക്കോ വിദ്യാർത്ഥി അംഗത്തിനോ തുടർച്ചയായി തെരഞ്ഞെടുക്കപ്പെടുവാൻ അർഹത ഉണ്ടായിരിക്കുന്നതല്ല.

3. <u>നാമനിർദ്ദേശം ചെയ്യപ്പെട്ട അംഗങ്ങൾ:</u>

(i) സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന മൂന്ന് നിയമസഭാംഗങ്ങൾ, അവരിൽ ഒരാൾ വനിത ആയിരിക്കേണ്ടതാണ് ;

(ii) ഇന്ത്യൻ കൗൺസിൽ ഓഫ് അഗ്രികൾച്ചറൽ റിസർച്ച് (ICAR) ഡയറക്ടർ ജനറലിന്റെ ഒരു പ്രതിനിധി;

(iii) സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന, മത്സ്യത്തൊഴിലാളി സമൂഹത്തിൽ നിന്നും, ഫിഷറീസ്-സമുദ്ര പഠന മേഖലയിൽ പരിജ്ഞാനമുള്ള ഒരു പ്രതിനിധി;

(iv) ഭൗമപഠന മന്ത്രാലയം നാമനിർദ്ദേശം ചെയ്യുന്ന സമുദ്ര പഠനത്തിൽ മികവുറ്റ ഒരു ശാസ്ത്രജ്ഞൻ;

(v) സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന മത്സ്യ കർഷക പ്രതിനിധി;

(vi) സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന ഫിഷറീസ് വിഷയത്തിൽ പ്രാവീണ്യമുള്ള, സർവ്വകലാശാലയ്ക്ക് പുറത്ത് നിന്നുള്ള, പ്രൊഫസർ പദവിയിൽ കുറയാത്ത ഒരു വിദ്യാഭ്യാസ വിചക്ഷണൻ;

(vii) രജിസ്റ്റേർഡ് മത്സ്യത്തൊഴിലാളി സംഘടനയിൽ നിന്ന് സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരു പ്രതിനിധി;

(viii) ഫിഷറീസ് വ്യവസായ രംഗത്തു നിന്നും സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരു പ്രതിനിധി;

(ix) സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരു വനിതാ സാമൂഹ്യ പ്രവർത്തക.

13. <u>13-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 13-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ "ഓരോ നാലുവർഷം കൂടുമ്പോഴും" എന്ന വാക്കുകൾക്ക് ശേഷം "ചാൻസലർ വിജ്ഞാപനം മുഖേന " എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

14. 14-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 14-ാം വകുപ്പിലെ (1)-ഉം (2)-ഉം ഉപവകുപ്പുകൾക്ക് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതും (3)-ാം ഉപവകുപ്പ് പുതുതായി ചേർക്കേണ്ടതുമാണ്, അതായത്:—

"(1) സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ സർവ്വകലാശാലയുടെ പരമാധികാരസ്ഥാനം ആയിരിക്കുന്നതും, അതിന് ഈ ആക്റ്റിനാലോ അതിൻ കീഴിൽ ഉണ്ടാക്കിയ സ്റ്റാറ്റ്യൂട്ടുകളോ ഓർഡിനൻസുകളോ റെഗുലേഷനുകളോ പ്രകാരമോ നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് അക്കാദമിക് കൗൺസിലോ ഏതെങ്കിലും ഫാക്കൽറ്റിയോ പ്രവർത്തിച്ചിട്ടുള്ള സംഗതികളിലൊഴികെ, അവയുടെ മറ്റ് നടപടികൾ പുനഃപരിശോധന നടത്തുന്നതിനും റദ്ദ് ചെയ്യുന്നതിനും അധികാരമുണ്ടായിരിക്കുന്നതും ഈ ആക്റ്റ് പ്രകാരം മറ്റുവിധത്തിൽ വ്യവസ്ഥ ചെയ്ത് മറ്റാർക്കും നൽകിയിട്ടില്ലാത്ത പക്ഷം, സർവ്വകലാശാലയുടെ എല്ലാ അധികാരങ്ങളും വിനിയോഗിക്കാവുന്നതുമാണ്:

എന്നാൽ അക്കാദമിക് കൗൺസിലോ ഏതെങ്കിലും ഫാക്കൽറ്റിയോ മുകളിൽ പറഞ്ഞ, അങ്ങനെയുള്ള അധികാരങ്ങൾക്കനുസൃതമായി പ്രവർത്തിച്ചിട്ടുണ്ടെന്നോ ഇല്ലെന്നോ ഉള്ള ഏതെങ്കിലും പ്രശ്നം ഉണ്ടാകുന്ന പക്ഷം ആ പ്രശ്നത്തിന്മേൽ സർക്കാരിന്റെ കൂടി അഭിപ്രായം പരിഗണിച്ച ശേഷം അതിനനുസൃതമായി, പ്രശ്നം ഉൽഭവിച്ച് നാലുമാസത്തിനുള്ളിൽ ചാൻസലർ തീർപ്പ് കൽപ്പിക്കേണ്ടതും അപ്രകാരമുള്ള തീരുമാനം അന്തിമമായിരിക്കുന്നതുമാണ്:

എന്നുമാത്രമല്ല നൽകപ്പെട്ട സമയത്തിനുള്ളിൽ ചാൻസലർ പ്രശ്നം തീർപ്പാക്കാത്ത പക്ഷം അതിൻമേൽ ഗവേണിംഗ് കൗൺസിൽ കൈക്കൊണ്ട തീരുമാനങ്ങളും നടപടികളും അന്തിമമായി തീരുന്നതാണ്.

(2) ഈ ആക്റ്റിൽ മറ്റുവിധത്തിൽ പ്രകടമായി വ്യവസ്ഥ ചെയ്തിട്ടുള്ള സംഗതികളിലൊഴികെ സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിലിന് താഴെപ്പറയുന്ന അധികാരങ്ങൾ ഉണ്ടായിരിക്കുന്നതാണ്, അതായത്:—

(എ) ചാൻസലറുടെ പരിഗണനയ്ക്കും അനുമതിയ്ക്കും വിധേയമായി സ്വമേധയാ സ്റ്റാറ്റ്യൂട്ടുകൾ ഉണ്ടാക്കുകയോ ഭേദഗതി ചെയ്യുകയോ റദ്ദാക്കുകയോ ചെയ്യുന്നതിന് കരട് രൂപപ്പെടുത്തുക;

(ബി) ഈ ആക്റ്റിലെയും അതിൻ കീഴിലുണ്ടാക്കിയിട്ടുള്ള സ്റ്റാറ്റ്യൂട്ടുകളിലെയും ഓർഡിനൻസുകളിലെയും റെഗുലേഷനുകളിലെയും വ്യവസ്ഥകൾക്കനുസൃതമായി ഫെലോഷിപ്പുകളും സ്കോളർഷിപ്പുകളും സ്റ്റുഡന്റ്ഷിപ്പുകളും വിദ്യാർത്ഥി സ്കോളർഷിപ്പുകളും മെഡലുകളും സമ്മാനങ്ങളും ഏർപ്പെടുത്തുന്നതിനും പ്രദർശനങ്ങൾ സംഘടിപ്പിക്കുന്നതിനും അനുമതി നൽകുക;

(സി) പ്രൊഫസർഷിപ്പുകളും അസോസിയേറ്റ് പ്രൊഫസർഷിപ്പുകളും അസിസ്റ്റന്റ് പ്രൊഫസർഷിപ്പുകളും ആവശ്യമെന്ന് കരുതാവുന്ന അങ്ങനെയുള്ള മറ്റ് അദ്ധ്യാപക ഗവേഷണ തസ്തികകളും സർക്കാരിന്റെ അനുമതിയോടുകൂടി ഏർപ്പെടുത്തുക;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(ഡി) ആവശ്യമെന്ന് കരുതുന്ന അങ്ങനെയുള്ള സ്ഥാപനങ്ങൾ സർക്കാരിന്റെ അനുമതിയോടുകൂടി സ്ഥാപിക്കുകയും നടത്തിപ്പോരുകയും ചെയ്യുക;

(ഇ) സർവ്വകലാശാലാ ജീവനക്കാരുടെയും അദ്ധ്യാപകരുടെയും സേവനം നിശ്ചയിക്കുകയും അവരുടെ ചുമതലകളും സേവന വ്യവസ്ഥകളും നിർണ്ണയിക്കുകയും ചെയ്യുക;

(എഫ്) സർവ്വകലാശാലാ ജീവനക്കാരുടെയും അദ്ധ്യാപകരുടെയും വേതനം സർക്കാരിന്റെ അനുമതിയോടുകൂടി നിശ്ചയിക്കുക;

(ജി) സർവ്വകലാശാലയുടെ വാർഷിക റിപ്പോർട്ടും വാർഷിക കണക്കുകളും ആഡിറ്റ് റിപ്പോർട്ടുകളും പരിശോധിക്കുകയും, അവ സംബന്ധിച്ച് അതിന് യുക്തമെന്ന് കരുതുന്ന നടപടികൾ സ്വീകരിക്കുകയും, സ്റ്റാറ്റ്യൂട്ടുകളിലെ വ്യവസ്ഥകൾക്കനുസൃതമായി ബഡ്ജറ്റ് പരിഗണനയ്ക്കെടുത്ത് പാസ്സാക്കുകയും ചെയ്യുക;

(എച്ച്) സ്റ്റാറ്റ്യൂട്ടുകളിലെയോ, റെഗുലേഷനുകളിലേയോ വ്യവസ്ഥകൾ ലംഘിച്ചുകൊണ്ട് ഏതെങ്കിലും ആൾക്ക് നൽകിയിട്ടുള്ള ഏതൊരു ബിരുദമോ ബിരുദാനന്തര ബിരുദമോ ഡിപ്ലോമയോ പദവിയോ അല്ലെങ്കിൽ മറ്റേതെങ്കിലും ബഹുമതിയോ റദ്ദാക്കുകയോ സർവ്വകലാശാല നടത്തിയ പരീക്ഷയിൽ ഏതെങ്കിലും വിദ്യാർത്ഥിയുടെ പരീക്ഷാഫലം തടഞ്ഞുവയ്ക്കുകയോ റദ്ദാക്കുകയോ ചെയ്യുക;

(ഐ) അന്വേഷണ സമിതികളെ നിയമിക്കുകയും, അത് യുക്തമെന്ന് കരുതുന്ന സംഗതികളിൽ അന്വേഷണം നടത്തി റിപ്പോർട്ട് സമർപ്പിക്കുവാൻ അവയോട് നിർദ്ദേശിക്കുകയും ചെയ്യുക;

(ജെ) സർവ്വകലാശാലയിലെ അധികാര സ്ഥാനങ്ങളിലേയ്ക്കുള്ള തെരഞ്ഞെടുപ്പിന്റെ രീതിയും സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിലിന്റെയും അക്കാഡമിക് കൗൺസിലിന്റെയും സർവ്വകലാശാലയുടെ മറ്റ് അധികാരസ്ഥാനങ്ങളുടെയും യോഗങ്ങളിൽ അനുവർത്തിക്കേണ്ടതായ നടപടിക്രമവും സർവ്വകലാശാലയുടെ അധികാരസ്ഥാനങ്ങളുടെ കാര്യനിർവ്വഹണത്തിന് ആവശ്യമായ അംഗങ്ങളുടെ ക്വാറവും ക്രമപ്പെടുത്തുന്നതിന് സ്റ്റാറ്റ്യൂട്ടുകൾ ഉണ്ടാക്കുക;

(കെ) അത് നിർണ്ണയിക്കുന്ന അങ്ങനെയുള്ള രീതിയിലും അങ്ങനെയുള്ള ആവശ്യങ്ങൾക്കും വേണ്ടി ഭാരതത്തിനകത്തും വിദേശത്തുമുള്ള മറ്റ് സർവ്വകലാശാലകളുമായി ബന്ധം സ്ഥാപിക്കുക;

(എൽ) സർവ്വകലാശാലയുടെ സ്വത്തുക്കളും ഫണ്ടുകളും കൈവശം വയ്ക്കുകയും നിയന്ത്രിക്കുകയും കാര്യനിർവ്വഹണം നടത്തുകയും ചെയ്യുക;

(എം) സർവ്വകലാശാലയുടെ പൊതുമുദ്രയുടെ രൂപവും അതിന്റെ സൂക്ഷിപ്പും ഉപയോഗവും സംബന്ധിച്ച് നിർദ്ദേശം നൽകുക;

(എൻ) ക്ലാസ് മുറികൾ, ലാബുകൾ, ഹോസ്റ്റലുകൾ, മറ്റ് സ്ഥാപനങ്ങൾ എന്നിവയുടെ പരിശോധനയ്ക്ക് ഏർപ്പാട് ചെയ്യുക;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(ഒ) കാലാകാലങ്ങളിൽ ആവശ്യമെന്നു കരുതുന്ന കോളേജുകളും ഗവേഷണ സ്ഥാപനങ്ങളും മറ്റ് സ്ഥാപനങ്ങളും സ്ഥാപിക്കുകയും സംരക്ഷിക്കുകയും നടത്തിപ്പോരുകയും ചെയ്യുക;

(പി) സർവ്വകലാശാലയിൽ അദ്ധ്യാപകരേയും മറ്റു അനദ്ധ്യാപക ജീവനക്കാരേയും നിയമിക്കുകയും അവരുടെ കർത്തവ്യങ്ങൾ നിർണ്ണയിക്കുകയും ചെയ്യുക;

(ക്യൂ) അദ്ധ്യാപക തസ്തികകൾ, ഭരണപരമായ തസ്തികകൾ, മറ്റു വിധത്തിൽ ആവശ്യമുള്ള അനദ്ധ്യാപക തസ്തികകൾ എന്നിവ സർക്കാരിന്റെ അനുമതിയോടെ സൃഷ്ടിക്കുക :

എന്നാൽ നിശ്ചിത കാലയളവിലേയ്ക്ക് കരാർ അല്ലെങ്കിൽ ദിവസ വേതനാടിസ്ഥാനത്തിൽ തസ്തികകൾ സൃഷ്ടിക്കാവുന്നതും അവയിൽ നിയമനം നടത്താവുന്നതുമാണ് ;

(ആർ) സർവ്വകലാശാലയിലെ അദ്ധ്യാപകരെയും മറ്റു ജീവനക്കാരെയും അവരുടെ ഭാഗം ബോധിപ്പിക്കുന്നതിന് ന്യായമായ അവസരം നൽകിയതിന് ശേഷം, സേവനത്തിൽ നിന്നും താൽക്കാലികമായി മാറ്റി നിർത്തുകയോ പിരിച്ചു വിടുകയോ അവർക്കെതിരായി മറ്റു വിധത്തിലുള്ള ഏതെങ്കിലും അച്ചടക്ക നടപടി സ്വീകരിക്കുകയോ ചെയ്യുക;

(എസ്) വിദ്യാർത്ഥികളുടെ താമസം, അച്ചടക്കം എന്നിവയുടെ മേൽനോട്ടവും നിയന്ത്രണവും നടത്തുക;

(റ്റി) സർവ്വകലാശാലയുടെ ധനപരമായ എസ്റ്റിമേറ്റുകൾ ഈ ആവശ്യത്തിലേക്കായി ഉണ്ടാക്കിയിട്ടുള്ള സ്റ്റാറ്റ്യൂട്ടുകളിലെ വ്യവസ്ഥകൾക്കനുസരിച്ച് പരിഗണിക്കുക;

(യു) സർവ്വകലാശാല പരീക്ഷകളുടെ നടത്തിപ്പിന് മേൽനോട്ടം വഹിക്കുകയും അവയുടെ ഫലം അംഗീകരിക്കുകയും പ്രസിദ്ധപ്പെടുത്തുകയും പരീക്ഷകളിലെ ക്രമക്കേടുകൾ സംബന്ധിച്ച് അന്വേഷണം നടത്തുകയും ചെയ്യുക;

(വി) സർവ്വകലാശാലയിലെ പരീക്ഷകരുടെ പാനൽ, ഇന്റർവ്യൂ ബോർഡ്, മറ്റ് കമ്മിറ്റികൾ എന്നിവയിൽ നിയോഗിക്കപ്പെടുന്ന വിദഗ്ദ്ധരുടെ പ്രതിഫലം നിശ്ചയിക്കുക;

(ഡബ്ല്യൂ) വൈസ് ചാൻസലർക്കോ, ഗവേണിംഗ് കൗൺസിലിലെ അംഗങ്ങളുടെ ഇടയിൽ നിന്ന് നിയമിക്കപ്പെട്ട ഒരു സമിതിക്കോ, അതിന്റെ ഏതെങ്കിലും അധികാരങ്ങൾ ഏല്പിച്ച് കൊടുക്കുക;

(എക്സ്) സർവ്വകലാശാലയുടെ അക്കാഡമിക പുരോഗതി ലക്ഷ്യമാക്കിയുള്ള പദ്ധതികൾ പരിഗണനയ്ക്കെടുക്കുക, കൂടാതെ

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(വൈ) ഈ ആക്റ്റിനാലോ സ്റ്റാറ്റ്യൂട്ടുകളാലോ ഏല്പിച്ച് കൊടുക്കുന്ന അങ്ങനെയുള്ള മറ്റ് അധികാരങ്ങൾ വിനിയോഗിക്കുകയും അങ്ങനെയുള്ള മറ്റ് കർത്തവ്യങ്ങൾ നിർവ്വഹിക്കുകയും ചെയ്യുക.

(3) സെനറ്റ് കൈക്കൊള്ളുന്ന തീരുമാനങ്ങൾ ഈ ആക്റ്റിലെ വ്യവസ്ഥകൾക്കും സ്റ്റാറ്റ്യൂട്ടുകൾക്കും അനുസൃതമായി നടപ്പിലാക്കുന്നതിനുള്ള ഉത്തരവാദിത്വം ഗവേണിംഗ് കൗൺസിലിൽ നിക്ഷിപ്തമായിരിക്കും.".

15. <u>15-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 15-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(1) സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ അതിലെ എല്ലാ അംഗങ്ങൾക്കും യഥാവിധി നോട്ടീസ് നൽകിയതിന് ശേഷം കുറഞ്ഞത് മാസത്തിലൊരിക്കൽ, വൈസ് ചാൻസലർ നിശ്ചയിക്കുന്ന തീയതിയിൽ, യോഗം ചേരേണ്ടതാണ്. ഇപ്രകാരം ഗവേണിംഗ് കൗൺസിൽ യോഗം ചേരാത്തപക്ഷം ആയതിനുള്ള തൃപ്തികരമായ വിശദീകരണം തുടർന്ന് വരുന്ന യോഗത്തിൽ വൈസ് ചാൻസലർ നൽകേണ്ടതും ഗവേണിംഗ് കൗൺസിലിന്റെ അംഗീകാരം വാങ്ങേണ്ടതുമാണ്. എന്നാൽ ഗവേണിംഗ് കൗൺസിലിലെ മൂന്നിൽ ഒന്നിൽ കൂടുതൽ അംഗങ്ങൾ ഒപ്പുവച്ച ലിഖിതമായ അഭ്യർത്ഥനയിന്മേൽ വൈസ് ചാൻസലർ പ്രസ്തുത അഭ്യർത്ഥന ലഭിച്ച തീയതി മുതൽ ഏഴ് ദിവസങ്ങൾക്കകം യോഗം വിളിച്ചു കൂട്ടേണ്ടതാണ്.".

16. <u>17-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 17-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"17. <u>അക്കാഡമിക് കൗൺസിലിന്റെ രൂപീകരണം</u>.—(1)അക്കാഡമിക് കൗൺസിലിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതും, ഓരോ നാലു വർഷം കൂടുമ്പോഴും ചാൻസലർ വിജ്ഞാപനം വഴി അതു പുനഃസംഘടിപ്പിക്കേണ്ടതുമാണ്, അതായത്:—

(i) വൈസ്-ചാൻസലർ - ചെയർപേഴ്സൺ;

(ii) പ്രോ-വൈസ്-ചാൻസലർ - വൈസ് ചെയർപേഴ്സൺ;

(iii) എല്ലാ ഫാക്കൽറ്റികളുടെയും ഡീൻ;

(iv) റിസർച്ച് ഡയറക്ടർ;

(v) എക്സ്റ്റൻഷൻ ഡയറക്ടർ;

(vi) ഫിഷറീസ് ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന ഫിഷറീസ് വകുപ്പിലെ ജോയിന്റ് ഡയറക്ടർ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(vii) സെൻട്രൽ മറൈൻ ഫിഷറീസ് റിസർച്ച് ഇൻസ്റ്റിറ്റ്യൂട്ട് (CMFRI) ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന പ്രിൻസിപ്പൽ സയന്റിസ്റ്റിന്റെ പദവിയിൽ കുറയാത്ത ഒരു പ്രതിനിധി;

(viii) സെൻട്രൽ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഫിഷറീസ് ടെക്നോളജി (CIFT) ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന പ്രിൻസിപ്പൽ സയന്റിസ്റ്റിന്റെ പദവിയിൽ കുറയാത്ത ഒരു പ്രതിനിധി;

(ix) നാഷണൽ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഓഷ്യാനോഗ്രാഫി (NIO) ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന പ്രിൻസിപ്പൽ സയന്റിസ്റ്റിന്റെ പദവിയിൽ കുറയാത്ത ഒരു പ്രതിനിധി;

(x) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത, സർവ്വകലാശാലക്ക് പുറത്തുനിന്നുള്ള, ഒരു ഫിഷറീസ് സയൻസ് വിദ്യാഭ്യാസ വിചക്ഷണൻ;

(xi) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത, സർവ്വകലാശാലയ്ക്ക് പുറത്തുനിന്നുള്ള ഒരു സമുദ്ര പഠന വിദ്യാഭ്യാസ വിചക്ഷണൻ;

(xii) ഓരോ ഫാക്കൽറ്റിയിലേയും വകുപ്പു മേധാവികൾ ഉൾപ്പെടെയുള്ള അദ്ധ്യാപകർ അവരുടെ ഇടയിൽ നിന്നും വോട്ടുവഴി തെരഞ്ഞെടുക്കുന്ന പ്രൊഫസർ പദവിയിൽ കുറയാത്ത ഓരോ അംഗം;

(xiii) സർവ്വകലാശാലയിലെ ബിരുദ വിദ്യാർത്ഥികളിൽ നിന്നും വോട്ടുവഴി തിരഞ്ഞെടുക്കപ്പെടുന്ന ഒരു അംഗം;

(xiv) സർവ്വകലാശാലയിലെ ബിരുദാനന്തര ബിരുദ വിദ്യാർത്ഥികളിൽ നിന്നും വോട്ടു വഴി തിരഞ്ഞെടുക്കപ്പെടുന്ന ഒരു അംഗം;

(xv) സർവ്വകലാശാലയിലെ ഗവേഷണ വിദ്യാർത്ഥികളിൽ നിന്നും വോട്ട് വഴി തെരഞ്ഞെടുക്കപ്പെടുന്ന ഒരു അംഗം.

(2) അക്കാഡമിക് കൗൺസിൽ കുറഞ്ഞത് മൂന്നുമാസത്തിലൊരിക്കൽ യോഗം ചേരേണ്ടതാണ്. വൈസ് ചാൻസലറുടെ അഭാവത്തിൽ അക്കാഡമിക് കൗൺസിലിന്റെ അദ്ധ്യക്ഷ സ്ഥാനം പ്രോ-വൈസ് ചാൻസലർ വഹിക്കേണ്ടതാണ്.

(3) അക്കാഡമിക് കൗൺസിൽ യോഗത്തിന്റെ ക്വാറം കൗൺസിലിന്റെ ആകെ അംഗസംഖ്യയുടെ മൂന്നിൽ ഒന്നായിരിക്കുന്നതാണ്.”.

17. <u>18-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 18-ാം വകുപ്പിന്റെ (2)-ാം ഉപവകുപ്പിൽ,—

(1) (ഡി) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

“(ഡി) സർവ്വകലാശാലയുടെ കീഴിലുള്ള വിവിധ ഫാക്കൽറ്റികളിലെയോ, മറ്റു സ്ഥാപനങ്ങളിലെയോ അദ്ധ്യാപകരുടെ യോഗ്യതകൾ ഫാക്കൽറ്റി പഠന ബോർഡിന്റെ ശിപാർശയുടെ അടിസ്ഥാനത്തിൽ നിർണ്ണയിക്കുക;”;

(2) (ജെ) ഖണ്ഡത്തിനു പകരം താഴെപ്പറയുന്ന ഖണ്ഡം ചേർക്കേണ്ടതാണ്, അതായത്:—

"(ജെ) ഫാക്കൽറ്റി പഠന ബോർഡുകളിൽ നിന്നും ലഭിച്ച നിർദ്ദേശങ്ങളുടെ അടിസ്ഥാനത്തിൽ, അദ്ധ്യാപനവുമായി ബന്ധപ്പെട്ട പദ്ധതികൾ അംഗീകരിയ്ക്കുകയോ രൂപഭേദപ്പെടുത്തുകയോ പരിഷ്കരിക്കുകയോ ചെയ്യുക;”.

18. <u>19-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 19-ാം വകുപ്പിന്റെ (1)-ഉം (2)-ഉം ഉപവകുപ്പുകൾക്ക് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“(1) റിസർച്ച് കൗൺസിലിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതും ഓരോ നാല് വർഷം കൂടുമ്പോഴും ചാൻസലർ, വിജ്ഞാപനം വഴി പുനഃസംഘടിപ്പിക്കേണ്ടതുമാണ്, അതായത്:—

(i) വൈസ്-ചാൻസലർ—ചെയർ പേഴ്സൺ;

(ii) പ്രോ-വൈസ്-ചാൻസലർ;

(iii) റിസർച്ച് ഡയറക്ടർ—മെമ്പർ സെക്രട്ടറി;

(iv) എക്സ്റ്റൻഷൻ ഡയറക്ടർ;

(v) എല്ലാ ഫാക്കൽറ്റികളുടെയും ഡീൻ;

(vi) ഓരോ ഫാക്കൽറ്റിയിൽ നിന്നും ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത പ്രൊഫസർ പദവിയിൽ കുറയാത്ത ഓരോ അംഗം;

(vii) ഓരോ പ്രാദേശിക കേന്ദ്രത്തിലെയും ഡയറക്ടർ;

(viii) സെൻട്രൽ മറൈൻ ഫിഷറീസ് റിസർച്ച് ഇൻസ്റ്റിറ്റ്യൂട്ട് (CMFRI) ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന പ്രിൻസിപ്പൽ സയന്റിസ്റ്റിന്റെ പദവിയിൽ കുറയാത്ത ഒരു പ്രതിനിധി;

(ix) സെൻട്രൽ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഫിഷറീസ് ടെക്നോളജി (CIFT) ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന പ്രിൻസിപ്പൽ സയന്റിസ്റ്റിന്റെ പദവിയിൽ കുറയാത്ത ഒരു പ്രതിനിധി;

(x) നാഷണൽ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഓഷ്യാനോഗ്രാഫി (NIO) ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന പ്രിൻസിപ്പൽ സയന്റിസ്റ്റിന്റെ പദവിയിൽ കുറയാത്ത ഒരു പ്രതിനിധി;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(xi) ഫിഷറീസ് ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന ഫിഷറീസ് വകുപ്പിലെ ജോയിന്റ് ഡയറക്ടർ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(xii) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത മത്സ്യ സംസ്കരണ വ്യവസായികളിൽ നിന്നുള്ള ഒരു പ്രതിനിധി;

(xiii) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത ഒരു മത്സ്യ കർഷക പ്രതിനിധി, കൂടാതെ

(xiv) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത മത്സ്യബന്ധന വ്യവസായികളിൽ നിന്നുള്ള ഒരു പ്രതിനിധി.

(2) സർവ്വകലാശാലയുടെ ഗവേഷണ നയങ്ങൾ രൂപീകരിയ്ക്കുക, “ത്രസ്റ്റ് ഏരിയകൾ" കണ്ടെത്തി ഗവേഷണ പ്രവർത്തനങ്ങളും പദ്ധതികളും ആസൂത്രണം ചെയ്യുക, ഗവേഷണ പ്രോജക്റ്റുകൾ തയ്യാറാക്കുന്നതിന് മാർഗ്ഗനിർദ്ദേശം നൽകുക, ഗവേഷണ പ്രവർത്തനങ്ങൾ ക്രോഡീകരിക്കുക, ഗവേഷണ പ്രവർത്തനത്തിന് സാദ്ധ്യതയുള്ള ഫണ്ടിംഗ് ഏജൻസികളെ കണ്ടെത്തുക, ഗവേഷണത്തിന് ആവശ്യമായ ഭൗതിക സാഹചര്യം സൃഷ്ടിക്കുന്നതിനുള്ള രൂപരേഖ തയ്യാറാക്കുക, പൊതു-സ്വകാര്യ പങ്കാളിത്ത ഗവേഷണം പ്രോത്സാഹിപ്പിക്കുക, ഗവേഷണ പദ്ധതികളുടെ നിരീക്ഷണവും അവലോകനവും നടത്തുക, വാർഷിക ഗവേഷണ റിപ്പോർട്ട് അംഗീകരിക്കുക എന്നിവ റിസർച്ച് കൗൺസിലിന്റെ ചുമതലകളായിരിയ്ക്കുന്നതാണ്.”.

19. 19-ാം വകുപ്പിനു ശേഷം പുതിയ വകുപ്പ് ചേർക്കൽ.—പ്രധാന ആക്റ്റിലെ 19-ാം വകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“19എ. എക്സ്റ്റൻഷൻ കൗൺസിൽ.—(1) എക്സ്റ്റൻഷൻ കൗൺസിലിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതും ഓരോ നാലു വർഷം കൂടുമ്പോഴും ചാൻസലർ, വിജ്ഞാപനം വഴി, പുനഃസംഘടിപ്പിക്കേണ്ടതുമാണ്, അതായത്:—

(i) വൈസ് ചാൻസലർ—ചെയർപേഴ്സൺ;

(ii) പ്രോ-വൈസ് ചാൻസലർ;

(iii) എക്സ്റ്റൻഷൻ ഡയറക്ടർ—മെമ്പർ സെക്രട്ടറി;

(iv) റിസർച്ച് ഡയറക്ടർ;

(v) എല്ലാ ഫാക്കൽറ്റികളുടെയും ഡീൻ;

(vi) ഓരോ പ്രാദേശിക കേന്ദ്രത്തിലെയും ഡയറക്ടർ;

(vii) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത, സർവ്വകലാശാലയ്ക്ക് പുറത്ത് നിന്നുള്ള, രണ്ട് വ്യാപന വിദ്യാഭ്യാസ വിചക്ഷണർ;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(viii) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത മികച്ച ഒരു മത്സ്യ കർഷക പ്രതിനിധി;

(ix) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്ത ഒരു മത്സ്യത്തൊഴിലാളി പ്രതിനിധി, കൂടാതെ

(x) ഫിഷറീസ് ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നാമനിർദ്ദേശം ചെയ്യുന്ന ഫിഷറീസ് വകുപ്പിലെ ജോയിന്റ് ഡയറക്ടർ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ.

(2) സർവ്വകലാശാലയുടെ വിജ്ഞാന വ്യാപന നയങ്ങൾ രൂപീകരിയ്ക്കുക, വിജ്ഞാന വ്യാപന പ്രവർത്തനങ്ങളും പദ്ധതികളും ആസൂത്രണം ചെയ്യുക, പ്രോജക്ടുകൾ തയ്യാറാക്കുന്നതിന് മാർഗ്ഗനിർദ്ദേശം നൽകുക, വിജ്ഞാന വ്യാപന പ്രവർത്തനങ്ങൾ ക്രോഡീകരിയ്ക്കുക, കർഷകർക്ക്/മത്സ്യത്തൊഴിലാളികൾക്ക് വിദ്യാഭ്യാസം, പരിശീലനം, സാങ്കേതിക ഉപദേശം എന്നിവ നൽകുക, വ്യാപന വിദ്യാഭ്യാസത്തിന്റെ നിരീക്ഷണവും അവലോകനവും നടത്തുക, വാർഷിക വിജ്ഞാന വ്യാപന പ്രവർത്തന റിപ്പോർട്ട് അംഗീകരിക്കുക എന്നിവ എക്സ്റ്റൻഷൻ കൗൺസിലിന്റെ ചുമതലകളായിരിക്കുന്നതാണ്.

(3) എക്സ്റ്റൻഷൻ കൗൺസിൽ കുറഞ്ഞത് ആറ് മാസത്തിലൊരിയ്ക്കൽ യോഗം ചേരേണ്ടതാണ്.

(4) എക്സ്റ്റൻഷൻ കൗൺസിൽ യോഗത്തിന്റെ ക്വാറം ആകെ അംഗങ്ങളുടെ എണ്ണത്തിന്റെ പകുതി ആയിരിക്കുന്നതാണ്.”.

20. 20-ാം വകുപ്പ് വിട്ടുകളയൽ.—പ്രധാന ആക്റ്റിലെ 20-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

21. 21-ാം വകുപ്പ് വിട്ടുകളയൽ.—പ്രധാന ആക്റ്റിലെ 21-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

22. 22-ാം വകുപ്പ് വിട്ടുകളയൽ.—പ്രധാന ആക്റ്റിലെ 22-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

23. 23-ാം വകുപ്പ് വിട്ടുകളയൽ.—പ്രധാന ആക്റ്റിലെ 23-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

24. 24-ാം വകുപ്പ് വിട്ടുകളയൽ.—പ്രധാന ആക്റ്റിലെ 24-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

25. 25--ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 25-ാം വകുപ്പിന്റെ (2), (3), (4), (5), (6) എന്നീ ഉപവകുപ്പുകൾക്ക് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ യഥാക്രമം ചേർക്കേണ്ടതാണ്, അതായത്:—

“(2) സർവ്വകലാശാലയിൽ താഴെപ്പറയുന്ന ഫാക്കൽറ്റികൾ ഉണ്ടായിരിക്കുന്ന താണ്, അതായത്:—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(i) ഫാക്കൽറ്റി ഓഫ് ഫിഷറീസ് സയൻസ്;

(ii) ഫാക്കൽറ്റി ഓഫ് ഓഷ്യൻ സയൻസ് ആന്റ് ടെക്നോളജി;

(iii) ഫാക്കൽറ്റി ഓഫ് ഫിഷറീസ് മാനേജ്മെന്റ്;

(iv) ഫാക്കൽറ്റി ഓഫ് ഫിഷറീസ് എഞ്ചിനീയറിംഗ്.

(3) ഓരോ ഫാക്കൽറ്റിയിലും വിനിർദ്ദേശിച്ചേക്കാവുന്ന അങ്ങനെയുള്ള വകുപ്പുകളും പഠനവിഷയങ്ങളുടെ സിലബസ്സുകളും അടങ്ങിയിരിക്കുന്നതാണ്.

(4) ഓരോ ഫാക്കൽറ്റിയിലും താഴെപ്പറയുന്ന അംഗങ്ങളെ ഉൾപ്പെടുത്തി ഓരോ ഫാക്കൽറ്റി പഠന ബോർഡ് രൂപീകരിക്കേണ്ടതാണ്, അതായത്:—

(i) അതാത് ഫാക്കൽറ്റിയിലെ ഡീൻ-എക്സ്-ഒഫീഷ്യോ ചെയർപേഴ്സൺ;

(ii) അതാത് ഫാക്കൽറ്റിയിലെ വകുപ്പുമേധാവികൾ;

(iii) ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്യുന്നതും സർവ്വകലാശാലയിൽ നിന്നും ശമ്പളം പറ്റുന്നതല്ലാത്തതുമായ നാല് വിഷയവിദഗ്ധർ;

(iv) അതാത് ഫാക്കൽറ്റിയിലെ വകുപ്പുമേധാവികൾ ഒഴികെയുള്ള അസോസിയേറ്റ് പ്രൊഫസർ തസ്തികയിൽ നിന്നും അവർ വോട്ട് വഴി തെരഞ്ഞെടുക്കുന്ന രണ്ട് പേർ, കൂടാതെ

(v) അതാത് ഫാക്കൽറ്റിയിലെ വകുപ്പു മേധാവികൾ ഒഴികെയുള്ള അസിസ്റ്റൻറ് പ്രൊഫസർ തസ്തികയിൽ നിന്നും അവർ വോട്ട് വഴി തെരഞ്ഞെടുക്കുന്ന രണ്ട് പേർ.

(5) ബന്ധപ്പെട്ട ഫാക്കൽറ്റിയിലെ അദ്ധ്യാപന, ബോധന പ്രക്രിയകൾ പുന:പരിശോധിക്കുക, അവ മെച്ചപ്പെടുത്തുന്നതിന് ആവശ്യമായ ഉപദേശങ്ങൾ നൽകുക, കരിക്കുലം/സിലബസ് പരിഷ്കരണത്തിന് വേണ്ടി അക്കാഡമിക് കൗൺസിലിന് ശിപാർശകൾ നൽകുക എന്നിവ ഫാക്കൽറ്റി പഠന ബോർഡിന്റെ ചുമതലകളായിരിക്കുന്നതാണ്.

(6) ഓരോ നാല് വർഷം കൂടുമ്പോഴും, വൈസ് ചാൻസലർ ഉത്തരവ് വഴി ഫാക്കൽറ്റി പഠന ബോർഡിനെ പുനഃസംഘടിപ്പിക്കേണ്ടതാണ്.”.

26. 25-ാം വകുപ്പിന് ശേഷം പുതിയ വകുപ്പ് ചേർക്കൽ.—പ്രധാന ആക്റ്റിലെ 25-ാം വകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“25എ. വകുപ്പുകൾ.—(1) ഓരോ ഫാക്കൽറ്റിക്കും കാലാകാലങ്ങളിൽ നിർണ്ണയിക്കപ്പെടുന്ന അങ്ങനെയുള്ള വകുപ്പുകൾ ഉണ്ടായിരിക്കുന്നതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(2) ഓരോ വകുപ്പിനും ഓരോ മേധാവി ഉണ്ടായിരിക്കേണ്ടതും അദ്ദേഹത്തിന്റെ നിയമനം, അധികാരങ്ങൾ, ചുമതലകൾ എന്നിവ സ്റ്റാറ്റ്യൂട്ടുകളാൽ നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരം ആയിരിക്കേണ്ടതുമാണ്.

(3) വകുപ്പിന്റെ മേധാവി അതിന്റെ എക്സിക്യൂട്ടീവ് മേധാവി ആയിരിക്കുന്നതും വകുപ്പിനെ സംബന്ധിച്ചുള്ള സ്റ്റാറ്റ്യൂട്ടുകളും ഓർഡിനൻസുകളും റെഗുലേഷനുകളും വിശ്വസ്തമായി അനുസരിക്കുന്നതിനും അദ്ദേഹത്തിന്റെ കീഴിലുള്ള വകുപ്പിലെ അദ്ധ്യാപനം, ഗവേഷണം, വിപുലീകരണ ജോലികൾ എന്നിവ നടത്തുന്നതിനും സംഘടിപ്പിക്കുന്നതിനുമുള്ള ഉത്തരവാദിത്വം അദ്ദേഹത്തിന് ഉണ്ടായിരിക്കുന്നതുമാണ്.

(4) ഒരു വകുപ്പ് മേധാവിയുടെ വകുപ്പിൽ നിക്ഷിപ്തമാക്കിയിട്ടുള്ള അദ്ധ്യാപനം, ഗവേഷണം, വിജ്ഞാന വ്യാപനം, വിപുലീകരണ പരിപാടികൾ എന്നിവയ്ക്കു് അദ്ദേഹം ഫാക്കൽറ്റിയുടെ ഡീനിനോട് ഉത്തരവാദിത്തപ്പെട്ടിരിക്കുന്നതാണ്.

(5) ഒരു ഫാക്കൽറ്റിയുടെ കീഴിലെ വകുപ്പുകൾ സംയോജിപ്പിക്കുന്നതിനോ വിഭജിക്കുന്നതിനോ പുതിയ വകുപ്പുകൾ രൂപീകരിക്കുന്നതിനോ നിലവിലുള്ളത് നിർത്തലാക്കുന്നതിനോ അതത് ഫാക്കൽറ്റി പഠന ബോർഡ് ശിപാർശ ചെയ്യേണ്ടതും, ആയത് അക്കാഡമിക് കൗൺസിലിന്റെ തീരുമാനത്തിന് വിധേയമായി ഗവേണിംഗ് കൗൺസിൽ ഭേദഗതിയോടെയോ അല്ലാതെയോ അംഗീകരിയ്ക്കുകയോ നിരസിയ്ക്കുകയോ ചെയ്യേണ്ടതുമാണ്.”.

27. <u>26-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 26-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“26. <u>ഫാക്കൽറ്റി പഠന ബോർഡിന്റെ അധികാരങ്ങളും ചുമതലകളും</u>.— ഫാക്കൽറ്റി പഠന ബോർഡിന് താഴെപ്പറയുന്ന അധികാരങ്ങളും ചുമതലകളും ഉണ്ടായിരിക്കുന്നതാണ്, അതായത്:—

(i) ഫാക്കൽറ്റിയിലെ ഭരണപരവും പാഠ്യപരവുമായ കാര്യങ്ങളെ സംബന്ധിച്ചുള്ള എല്ലാ നയങ്ങളും ഫാക്കൽറ്റി പഠന ബോർഡ് അതിന്റെ യോഗത്തിൽ എടുക്കേണ്ടതാണ്;

(ii) ഫാക്കൽറ്റിയിലെ പരീക്ഷയും അതിന്റെ ഫലം ഉൾപ്പെടെയുള്ള എല്ലാ അക്കാഡമിക വിഷയങ്ങളെ സംബന്ധിച്ചും ഗവേണിംഗ് കൗൺസിലിൽ നിന്നുള്ള നിർദ്ദേശം പരിശോധിക്കുകയും നടപ്പിലാക്കുകയും ചെയ്യേണ്ടതാണ്;

(iii) ഓരോ ഫാക്കൽറ്റിയിലേയും എക്സാമിനർക്കു വേണ്ട യോഗ്യത ശിപാർശ ചെയ്യേണ്ടതാണ്;

(iv) പഠന ബോർഡ് കുറഞ്ഞത് ആറ് മാസത്തിൽ ഒരു തവണയെങ്കിലും അല്ലെങ്കിൽ എപ്പോഴെല്ലാമോ ഫാക്കൽറ്റിയുടെ പ്രവർത്തനങ്ങൾ വിലയിരുത്തേണ്ട തുണ്ടോ അപ്പോഴെല്ലാമോ, പാഠ്യപദ്ധതിയുടെ ആവശ്യാനുസരണമുള്ള മാറ്റത്തിന്മേൽ തീരുമാനം എടുക്കേണ്ടപ്പോഴോ യോഗം ചേരേണ്ടതാണ്;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(v) അടിസ്ഥാന സൗകര്യങ്ങൾ ശക്തിപ്പെടുത്തുന്നതിനും അദ്ധ്യാപന ഗവേഷണ സൗകര്യങ്ങൾ മെച്ചപ്പെടുത്തുന്നതിനും ഗവേഷണ വിഭാഗത്തിന്റെ നടത്തിപ്പിനും നിലനിർത്തലിനുമുള്ള ചുമതല ഫാക്കൽറ്റി പഠന ബോർഡിന് ഉണ്ടായിരിക്കുന്നതാണ്.

(vi) (i) മുതൽ (v) വരെയുള്ള ഖണ്ഡങ്ങളിലെ വ്യവസ്ഥകൾക്ക് വിരുദ്ധമാകാതെ ഫാക്കൽറ്റി പഠന ബോർഡിന് താഴെപ്പറയുന്ന കാര്യങ്ങളിൽ ആവശ്യമായ ശിപാർശ സർവ്വകലാശാലയ്ക്ക് നൽകാവുന്നതാണ്, അതായത്:—

(എ) പുതിയ പഠന കോഴ്സുകൾ നിർദ്ദേശിക്കുകയും;

(ബി) ഫാക്കൽറ്റിയിലെ അദ്ധ്യാപകർക്കുള്ള യോഗ്യതകൾ നിർദ്ദേശിക്കുകയും;

(സി) വിവിധ പഠന കോഴ്സുകളിലേക്കും പരീക്ഷകൾക്കും പ്രവേശനം നൽകുന്നതിന് വിദ്യാർത്ഥികൾക്കുണ്ടായിരിക്കേണ്ട യോഗ്യതകൾ നിർണ്ണയിക്കുകയും ഏതു വ്യവസ്ഥകൾ പ്രകാരം അവയിൽ നിന്ന് ഒഴിവാക്കാമെന്ന് നിശ്ചയിക്കുകയും ചെയ്യുകയും;

(ഡി) ഫാക്കൽറ്റി പഠന ബോർഡിന് ഉചിതമെന്ന് തോന്നുന്ന അങ്ങനെയുള്ള പഠന വിഭാഗങ്ങളിൽ അദ്ധ്യാപനവും പരിശീലനവും നൽകുന്നതിനുള്ള നിർദ്ദേശം നൽകുകയും;

(ഇ) ഫാക്കൽറ്റിയുടെ പ്രവർത്തനങ്ങൾക്ക് ആവശ്യമായ വകുപ്പുകളും, അദ്ധ്യാപക തസ്തികകളും സൃഷ്ടിക്കാൻ ശിപാർശ നൽകുകയും;

(എഫ്) അദ്ധ്യാപനം, ഗവേഷണം, വിജ്ഞാനവ്യാപനം എന്നിവ മെച്ചപ്പെടുത്തുന്നതിനും സിലബസ് രൂപീകരണത്തിനും നാല് വർഷം അധികരിയ്ക്കാത്ത തരത്തിൽ ആയതിന്റെ പരിഷ്കരണത്തിനും നിർദ്ദേശം നൽകുകയും, ചെയ്യുക;

(vii) ഈ ആക്റ്റും അതിൻ കീഴിൽ ഉണ്ടാക്കിയിട്ടുള്ള സ്റ്റാറ്റ്യൂട്ടുകളും ഓർഡിനൻസുകളും റെഗുലേഷനുകളും പ്രകാരം അതിന് നൽകുന്നതോ നിക്ഷിപ്തമാക്കുന്നതോ ആയ അങ്ങനെയുള്ള മറ്റ് അധികാരങ്ങൾ വിനിയോഗിക്കുകയും മറ്റ് കർത്തവ്യങ്ങൾ നിർവ്വഹിക്കുകയും ചെയ്യുക;

(viii) സർവ്വകലാശാലയുടെ ഗവേണിംഗ് കൗൺസിലും അക്കാഡമിക് കൗൺസിലും ഉൾപ്പെടെ മറ്റേതൊരു കമ്മിറ്റിയും അതിന്റെ അഭിപ്രായത്തിന് അയയ്ക്കുന്ന ഏതൊരു കാര്യവും പരിഗണിക്കുകയും റിപ്പോർട്ട് ചെയ്യുകയും ചെയ്യുക;

(ix) ഭരണപരമോ സാമ്പത്തികമോ അക്കാഡമികമോ ആയ കാര്യങ്ങൾ പരിഗണിയ്ക്കുകയും ശിപാർശ നൽകുകയും ചെയ്യുക;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(x) താഴെപ്പറയുന്ന കാര്യങ്ങൾക്ക് വേണ്ടി അക്കാഡമിക് കൗൺസിൽ തയ്യാറാക്കുന്ന മാർഗ്ഗനിർദ്ദേശങ്ങളും ചട്ടങ്ങളും നടപ്പിലാക്കുന്നുവെന്ന് ഉറപ്പ് വരുത്തുക, അതായത്:—

(എ) ദീർഘകാല പാഠ്യപദ്ധതി വികസനം;

(ബി) ഫാക്കൽറ്റി വികസനം;

(സി) അദ്ധ്യാപനം അല്ലെങ്കിൽ പഠന സാമഗ്രികളുടെ വികസനം; കൂടാതെ

(ഡി) കോളേജുകൾക്ക് പ്രത്യേക പരാമർശം നൽകിക്കൊണ്ട് വിദ്യാഭ്യാസ കാര്യങ്ങളിൽ ഗവേഷണം.

(xi) സർവ്വകലാശാലയിലെ മറ്റ് ഫാക്കൽറ്റികളുമായി കൂടിയാലോചിച്ച് അന്തർ വകുപ്പ്, അന്തർ ഫാക്കൽറ്റി പ്രോഗ്രാമുകൾ സംഘടിപ്പിക്കുന്നതിന് ആസൂത്രണം ചെയ്യുക;

(xii) സർവ്വകലാശാലയിലെ അദ്ധ്യാപകർക്കായി തുടർ വിദ്യാഭ്യാസം, ഓറിയന്റേഷൻ കോഴ്സുകൾ, പ്രത്യേകിച്ച് പരിഷ്കരിച്ചതോ പുതിയതോ അല്ലെങ്കിൽ ഇന്റർഡിസിപ്ലിനറി പഠന കോഴ്സുകളോ സംഘടിപ്പിക്കുന്നത് സംബന്ധിച്ച് അക്കാഡമിക് കൗൺസിലിന് ശിപാർശ ചെയ്യുക;

(xiii) ഫാക്കൽറ്റിയുടെ പ്രവർത്തനത്തിന്റെ വാർഷിക റിപ്പോർട്ട് തയ്യാറാക്കുകയും വൈസ് ചാൻസലർക്ക് സമർപ്പിക്കുകയും ചെയ്യുക;

(xiv) ഫാക്കൽറ്റി പഠനബോർഡിന്റെ അഭിപ്രായത്തിനായി ലഭിക്കുന്ന ബന്ധപ്പെട്ട മറ്റ് വിഷയങ്ങൾ പരിഗണിക്കുക.”.

28. <u>30-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 30-ാം വകുപ്പിലെ (xiii)-ാം ഇനം വിട്ടുകളയേണ്ടതും (xiv)-ാം ഇനം (xiii)-ാം ഇനമായി പുനരക്കം ചെയ്യേണ്ടതുമാണ്.

29. <u>33-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 33-ാം വകുപ്പിൽ,—

(1) (2)-ഉം (3)-ഉം ഉപവകുപ്പുകൾക്ക് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“(2) സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരാൾ, സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരാൾ, ഇൻഡ്യൻ കാർഷിക ഗവേഷണ കൗൺസിലിന്റെ ഡയറക്ടർ ജനറൽ അല്ലെങ്കിൽ അദ്ദേഹത്തിന്റെ പ്രതിനിധി എന്നിവർ അടങ്ങിയ സെലക്ഷൻ കമ്മിറ്റി തയ്യാറാക്കുന്ന മൂന്ന് പേരുടെ പാനലിൽ നിന്നും വൈസ് ചാൻസലറെ, ചാൻസലർ നിയമിക്കേണ്ടതാണ്:

എന്നാൽ സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്യുന്ന ആൾ ആ കൗൺസിലിലെ അംഗങ്ങളിൽ നിന്നുള്ള ഒരാളോ സർവ്വകലാശാലയിലെ ജീവനക്കാരനോ ആകാൻ പാടില്ലാത്തതാകുന്നു:

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

എന്നുമാത്രമല്ല വ്യവസ്ഥ ചെയ്ത പ്രകാരം ഐകകണ്ഠേന ഒരു ശിപാർശ ചെയ്യുവാൻ സെലക്ഷൻ കമ്മിറ്റി പരാജയപ്പെടുന്ന പക്ഷം, കമ്മിറ്റിയിലെ ഓരോ അംഗത്തിനും ഒരാളുടെ പേരു വീതം ചാൻസലർക്ക് സമർപ്പിക്കാവുന്നതും, കമ്മിറ്റിയിലെ ഏതെങ്കിലും ഒരംഗം പേര് സമർപ്പിക്കാതിരിക്കുന്നത് വൈസ് ചാൻസലറുടെ നിയമനം അസാധുവാക്കുന്നതല്ലാത്തതുമാകുന്നു. സെലക്ഷൻ കമ്മിറ്റി നൽകുന്നത് ഐകകണ്ഠേനയുള്ള ഉപദേശമല്ലായെങ്കിൽ ചാൻസലർക്ക് അതിന്റെ ഭൂരിപക്ഷം അംഗങ്ങളുടെ അഭിപ്രായം സ്വീകരിക്കാവുന്നതാണ്. സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന പ്രതിനിധി സെലക്ഷൻ കമ്മിറ്റിയുടെ ചെയർപേഴ്സൺ ആയിരിക്കുന്നതുമാണ്.

(3) വൈസ്-ചാൻസലർക്ക് യൂണിവേഴ്സിറ്റി ഗ്രാന്റ്സ് കമ്മീഷൻ, ഇൻഡ്യൻ കൗൺസിൽ ഓഫ് അഗ്രികൾച്ചറൽ റിസർച്ച് എന്നിവ നിഷ്കർഷിക്കുന്നതും സ്റ്റാറ്റ്യൂട്ടിനാൽ നിർണ്ണയിക്കപ്പെടുന്നതുമായ യോഗ്യതകൾ ഉണ്ടായിരിക്കേണ്ടതാണ്.”.

(2) (6)-ാം ഉപവകുപ്പിനു പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(6) അറുപത്തിയൊന്ന് വയസ്സിൽ കൂടുതൽ പ്രായമുള്ള യാതൊരാളെയും വൈസ് ചാൻസലറായി നിയമിക്കാൻ പാടില്ലാത്തതും നിയമനത്തിനുശേഷം അദ്ദേഹത്തിന്റെ നിയമന നിബന്ധനകൾക്കും ഉപാധികൾക്കും വിധേയമായി, അദ്ദേഹം ഉദ്യോഗത്തിൽ പ്രവേശിക്കുന്ന തീയതി മുതൽ നാല് വർഷക്കാലയളവിലേയ്ക്ക് മാത്രം ഉദ്യോഗം വഹിക്കേണ്ടതുമാണ്. ഒരു പ്രാവശ്യം നിയമിക്കപ്പെട്ട വൈസ് ചാൻസലർക്ക് പുനർനിയമനത്തിന് അർഹത ഉണ്ടായിരിക്കുന്നതല്ല.”.

(3) (12)-ാം ഉപവകുപ്പിനു പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(12) രാജിവയ്ക്കുന്നത് മുഖേനയോ അല്ലാതെയോ വൈസ് ചാൻസലറുടെ തസ്തിക സ്ഥിരമായി ഒഴിയുകയാണെങ്കിൽ (2)-ാം ഉപവകുപ്പിലെ വ്യവസ്ഥകളനുസരിച്ച് ആ ഒഴിവ് നികത്തേണ്ടതും അങ്ങനെ നിയമിക്കപ്പെടുന്ന വൈസ് ചാൻസലർ മുഴുവൻ സമയകാലാവധിയായ നാലുവർഷവും സ്ഥാനം വഹിക്കേണ്ടതുമാണ്.”.

30. <u>34-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 34-ാം വകുപ്പിൽ,—(1) (5)-ഉം (6)-ഉം ഉപവകുപ്പുകൾക്ക് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“(5) സർവ്വകലാശാലാ സെനറ്റിനും, ഗവേണിംഗ് കൗൺസിലിനും ബഡ്ജറ്റ് എസ്റ്റിമേറ്റും ഓഡിറ്റ് റിപ്പോർട്ടും ആയതിന്റെ മറുപടികളും വാർഷിക റിപ്പോർട്ടും, കണക്കുകളുടെ സ്റ്റേറ്റ്മെന്റും ബാലൻസ് ഷീറ്റും നൽകുന്നതിന് വൈസ് ചാൻസലർ ഉത്തരവാദിയായിരിക്കുന്നതാണ്.

(6) വൈസ് -ചാൻസലർക്ക് താൻ സത്വര നടപടി എടുക്കേണ്ടതായ ഏതെങ്കിലും അടിയന്തിര സാഹചര്യം സംജാതമായിട്ടുണ്ടെന്ന് അഭിപ്രായമുള്ള പക്ഷം അദ്ദേഹത്തിന് ഏതൊരു നടപടിയും എടുക്കാവുന്നതും അങ്ങനെയുള്ള സംഗതിയിൽ

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

അപ്രകാരമെടുത്ത നടപടി, ആ വിഷയം സാധാരണയായി കൈകാര്യം ചെയ്യുന്ന അധികാരസ്ഥാനത്തിനോ നികായത്തിനോ മുപ്പത് ദിവസത്തിനകം റിപ്പോർട്ട് ചെയ്യേണ്ടതുമാണ്. അപ്രകാരം എടുത്ത നടപടി ആ വിഷയം സാധാരണ കൈകാര്യം ചെയ്യുന്ന അധികാര സ്ഥാനത്തിന്റെയോ നികായത്തിന്റെയോ അന്തിമ തീരുമാനത്തിന് വിധേയമായിരിക്കുന്നതും അംഗീകാരം ലഭിക്കാത്ത നടപടികൾ അസാധുവാക്കപ്പെടുന്നതുമായിരിക്കും.

(2) (8)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(8) സർവ്വകലാശാലയിലെ ഉദ്യോഗസ്ഥരുടെയും അദ്ധ്യാപകരുടെയും മറ്റ് ജീവനക്കാരുടെയും നിയമനം, സസ്പെൻഷൻ, നീക്കം ചെയ്യൽ എന്നിവ സംബന്ധിച്ച് സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിലിന്റെ തീരുമാനങ്ങൾ നടപ്പിലാക്കാൻ വൈസ് ചാൻസലർ ബാധ്യസ്ഥനായിരിക്കുന്നതാണ്. അപ്രകാരം നടപ്പിലാക്കാത്ത പക്ഷം, ആയതിനുള്ള കാരണം സഹിതം അത് സംബന്ധിച്ച ഒരു റിപ്പോർട്ട് ഏഴ് ദിവസത്തിനകം പ്രോ-ചാൻസലർക്ക് നൽകേണ്ടതാണ്.".

(3) (11)-ാം ഉപവകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

31. <u>35-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 35-ാം വകുപ്പിൽ,—(1) (1)-ഉം (2)-ഉം (3)-ഉം ഉപവകുപ്പുകൾക്ക് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

"(1) പ്രോ-വൈസ്-ചാൻസലർ സർവ്വകലാശാലയുടെ മുഴുവൻ സമയ ഉദ്യോഗസ്ഥനായിരിക്കുന്നതാണ്. വൈസ്-ചാൻസലർ, സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരാൾ, സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന ഒരാൾ എന്നിങ്ങനെ മൂന്ന് അംഗങ്ങൾ അടങ്ങിയ സെലക്ഷൻ കമ്മിറ്റി തയ്യാറാക്കുന്ന ഒരു പാനലിൽ നിന്നും പ്രോ-വൈസ്-ചാൻസലറെ ചാൻസലർ നിയമിക്കേണ്ടതാണ്:

എന്നാൽ സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ നാമനിർദ്ദേശം ചെയ്യുന്ന ആൾ ആ കൗൺസിലിലെ അംഗങ്ങളിൽ നിന്നുള്ള ഒരാളോ സർവ്വകലാശാലയിലെ ജീവനക്കാരനോ ആകാൻ പാടില്ലാത്തതാകുന്നു:

എന്നുമാത്രമല്ല വ്യവസ്ഥ ചെയ്ത പ്രകാരം ഐകകണ്ഠ്യേന ഒരു ശിപാർശ നൽകുവാൻ കമ്മിറ്റി പരാജയപ്പെടുന്ന പക്ഷം, കമ്മിറ്റിയിലെ ഓരോ അംഗത്തിനും ഒരാളുടെ പേര് വീതം ചാൻസലർക്ക് സമർപ്പിക്കാവുന്നതാകുന്നു. കമ്മിറ്റിയിലെ ഏതെങ്കിലും ഒരംഗം അപ്രകാരം പേര് സമർപ്പിക്കാതിരിക്കുന്നത് പ്രോ-വൈസ്-ചാൻസലറുടെ നിയമനം അസാധുവാക്കുന്നതല്ല. സെലക്ഷൻ കമ്മിറ്റി നൽകുന്നത് ഐകകണ്ഠ്യേനയുള്ള ശിപാർശയല്ലായെങ്കിൽ ചാൻസലർക്ക് കമ്മിറ്റിയിലെ ഭൂരിപക്ഷം അംഗങ്ങളുടെ അഭിപ്രായം സ്വീകരിക്കാവുന്നതാണ്. സർക്കാർ നാമനിർദ്ദേശം ചെയ്യുന്ന അംഗം സെലക്ഷൻ കമ്മിറ്റിയുടെ ചെയർപേഴ്സൺ ആയിരിക്കുന്നതാണ്.

(2) അറുപത് വയസ്സിൽ കൂടുതൽ പ്രായമുള്ള ഏതൊരാളെയും പ്രോ-വൈസ്-ചാൻസലറായി നിയമിക്കാൻ പാടില്ലാത്തതും നിയമനത്തിനുശേഷം, അദ്ദേഹത്തിന്റെ നിയമനനിബന്ധനകൾക്കും ഉപാധികൾക്കും വിധേയമായി, അദ്ദേഹം ഉദ്യോഗത്തിൽ പ്രവേശിക്കുന്ന തീയതി മുതൽ നാല് വർഷക്കാലയളവിലേയ്ക്ക് മാത്രം ഉദ്യോഗം

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

വഹിക്കേണ്ടതുമാണ്. ഒരു പ്രാവശ്യം നിയമിക്കപ്പെട്ട പ്രോ-വൈസ്-ചാൻസലർക്ക് പുനർനിയമനത്തിന് അർഹത ഉണ്ടായിരിക്കുന്നതല്ല.

(3) പ്രോ-വൈസ്-ചാൻസലർക്ക് യൂണിവേഴ്സിറ്റി ഗ്രാന്റ്സ് കമ്മീഷൻ, ഇൻഡ്യൻ കൗൺസിൽ ഓഫ് അഗ്രികൾച്ചർ റിസർച്ച് എന്നിവ നിഷ്കർഷിക്കുന്നതും സ്റ്റാറ്റ്യൂട്ടിനാൽ നിർണ്ണയിക്കപ്പെടുന്നതുമായ യോഗ്യതകൾ ഉണ്ടായിരിക്കേണ്ടതാണ്.”.

(2) (5)-ാം ഉപവകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(6) സർവ്വകലാശാലയിലെ പരീക്ഷ നടത്തിപ്പ് ഉൾപ്പെടെയുള്ള അക്കാഡമിക് പ്രവർത്തനങ്ങൾ, ആസൂത്രണം, വികസനം, വിദ്യാർത്ഥികൾക്ക് വേണ്ടിയുള്ള ക്ഷേമപ്രവർത്തനങ്ങൾ എന്നിവ സംബന്ധിച്ച ചുമതലകളും അധികാരങ്ങളും പ്രോ-വൈസ്-ചാൻസലറിൽ നിക്ഷിപ്തമായിരിക്കുന്നതും ആയത് സംബന്ധിച്ച് അദ്ദേഹം വൈസ് -ചാൻസലറോട് ഉത്തരവാദപ്പെട്ടിരിയ്ക്കുന്നതുമാണ്.”.

32. <u>36-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 36-ാം വകുപ്പിൽ,—(1) (1)-ഉം (2)-ഉം (3)-ഉം (4)-ഉം (5)-ഉം ഉപവകുപ്പുകൾക്ക് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“(1) പ്രൊഫസർ പദവിയിൽ കുറയാത്ത, അതത് ഫാക്കൽറ്റി വിഷയങ്ങളിൽ ബിരുദാനന്തര ബിരുദവും, പ്രൊഫസർ തസ്തികയിൽ അഞ്ച് വർഷത്തിൽ കുറയാത്ത അദ്ധ്യാപന പരിചയവും, സ്റ്റാറ്റ്യൂട്ടിൽ നിർദ്ദേശിക്കുന്ന മറ്റ് യോഗ്യതകളും ഉള്ള ഒരാളെ ഓരോ ഫാക്കൽറ്റിയുടെയും ഡീനായി നിയമിക്കേണ്ടതാണ്:

എന്നാൽ ഫിഷറീസ് ഫാക്കൽറ്റിയുടെ ഡീൻ തസ്തികയുടെ കാര്യത്തിൽ ഇന്ത്യൻ കാർഷിക ഗവേഷണ കൗൺസിലിന്റെ അംഗീകാരം ഉള്ള ഒരു സർവ്വകലാശാലയിൽ നിന്നും നേടിയ ഫിഷറീസ് സയൻസിലെ ബിരുദവും പ്രസ്തുത കൗൺസിൽ കാലാകാലങ്ങളിൽ വിജ്ഞാപനം ചെയ്യുന്ന മറ്റു യോഗ്യതകളും കൂടി ഉണ്ടായിരിക്കേണ്ടതാണ്.

(2) ഡീനിന്റെ കാലാവധി അഞ്ച് വർഷമോ അല്ലെങ്കിൽ അദ്ദേഹത്തിന് അറുപത് വയസ്സ് തികയുന്നത് വരെയോ ഏതാണോ ആദ്യം അതുവരെയായിരിക്കുന്നതാണ്. ഡീനിന്റെ ശമ്പളവും അലവൻസുകളും യൂണിവേഴ്സിറ്റി ഗ്രാന്റ്സ് കമ്മീഷൻ സ്കീമിലെ സീനിയർ പ്രൊഫസറുടേതിന് തുല്യമായിരിക്കുന്നതാണ്. കൂടാതെ നിർണ്ണയിക്കപ്പെട്ട പ്രകാരമുള്ള സ്പെഷ്യൽ അലവൻസും പ്രതിമാസം ലഭിക്കുന്നതാണ്.

(3) ഡീൻ സർവ്വകലാശാലയുടെ ശമ്പളം പറ്റുന്ന മുഴുവൻ സമയ ഉദ്യോഗസ്ഥൻ ആയിരിക്കുന്നതും ബന്ധപ്പെട്ട ഫാക്കൽറ്റിയെ സംബന്ധിച്ച അക്കാഡമിക്കും ഭരണപരവും സാമ്പത്തികവുമായ എല്ലാ ചുമതലകളും അധികാരങ്ങളും അദ്ദേഹത്തിന് ഉണ്ടായിരിക്കുന്നതുമാണ്.

(4) ഫാക്കൽറ്റിയിലെ അദ്ധ്യാപന ഗവേഷണ വിജ്ഞാനവ്യാപന പ്രവർത്തനങ്ങൾ നിർവ്വഹിക്കുന്നതിനും അക്കാഡമിക്ക് പുരോഗതി

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

നേടിയെടുക്കുന്നതിനും അദ്ധ്യാപനത്തിന്റെ നിലവാരം കാത്തുസൂക്ഷിക്കുന്നതിനും അദ്ധ്യാപകരെ പരിശീലിപ്പിക്കുന്നതിനും അക്കാഡമിക് കൗൺസിൽ അംഗീകരിച്ച അക്കാഡമിക് നയങ്ങൾ നടപ്പിലാക്കുന്നതിനും ഡീൻ ഉത്തരവാദിയായിരിക്കുന്നതാണ്.

(5) ആവശ്യം വരുന്ന മുറയ്ക്ക് ബന്ധപ്പെട്ട ഫാക്കൽറ്റി പഠന ബോർഡ് മീറ്റിംഗുകൾ വിളിച്ചു കൂട്ടേണ്ടതും അങ്ങനെയുള്ള മീറ്റിംഗുകളിൽ ആദ്ധ്യക്ഷ്യം വഹിക്കേണ്ടതും ഡീനിന്റെ ചുമതലയായിരിക്കുന്നതാണ്.”.

(2) (10)-ാം ഉപവകുപ്പിനു ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പുകൾ ചേർക്കേണ്ടതാണ്, അതായത്:—

“(11) ഫാക്കൽറ്റി പഠന ബോർഡിന്റെ തീരുമാനങ്ങൾ നടപ്പിലാക്കുക, ഫാക്കൽറ്റിയുടെയും സർവ്വകലാശാലയുടെയും ഉത്തമ താല്പര്യം സംരക്ഷിക്കുക, വിവിധ വകുപ്പുകളുടെ പ്രവർത്തനങ്ങൾ ക്രോഡീകരിക്കുക എന്നിവ ഡീനിന്റെ ഉത്തരവാദിത്വ മായിരിക്കുന്നതാണ്.

(12) സർവ്വകലാശാലയിൽ സ്കൂൾ ഡയറക്ടറായി 2021-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ആക്റ്റിന്റെ പ്രാബല്യത്തീയതിയിൽ സ്ഥിരനിയമനം ലഭിച്ചവരെ ഫിഷറീസ് ഒഴികെയുള്ള ഫാക്കൽറ്റികളുടെ ഡീനായി നിയമിക്കേണ്ടതാണ്. ആയതിന് (1)-ാം ഉപവകുപ്പിലെ വ്യവസ്ഥകൾ തടസ്സമല്ലാത്തതാകുന്നു.”.

33. <u>38-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 38-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(1) സ്റ്റാറ്റ്യൂട്ടിനാൽ നിർണ്ണയിക്കപ്പെടുന്ന അപ്രകാരമുള്ള ആവശ്യത്തിലേക്കായി രൂപീകരിക്കപ്പെട്ട സെലക്ഷൻ കമ്മിറ്റിയുടെ ശിപാർശയിന്മേൽ, വൈസ്-ചാൻസലർ, ഗവേണിംഗ് കൗൺസിലിന്റെ അംഗീകാരത്തോടെ ഫൈനാൻസ് ഓഫീസറെ നിയമിക്കേണ്ടതാണ്. ഫൈനാൻസ് ഓഫീസറുടെ ഔദ്യോഗിക കാലാവധി അദ്ദേഹം ചുമതലയേറ്റ് നാല് വർഷം പൂർത്തിയാകുന്നത് വരെയോ അദ്ദേഹത്തിന് അമ്പത്തിയാറ് വയസ്സാകുന്നതു വരെയോ ഏതാണോ ആദ്യം വരുന്നത് അതുവരെ ആയിരിക്കുന്നതാണ്. ഫൈനാൻസ് ഓഫീസർ സർവ്വകലാശാലയുടെ ശമ്പളം പറ്റുന്ന ഒരു മുഴുവൻ സമയ ഉദ്യോഗസ്ഥനായിരിക്കുന്നതാണ്.”.

34. <u>41-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 41-ാം വകുപ്പിൽ,—

(1) (1)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(1) സ്റ്റാറ്റ്യൂട്ടിനാൽ നിർണ്ണയിക്കപ്പെടുന്ന അപ്രകാരമുള്ള ആവശ്യത്തിലേക്കായി രൂപീകരിക്കപ്പെട്ട സെലക്ഷൻ കമ്മിറ്റിയുടെ ശിപാർശയിന്മേൽ, ഗവേണിംഗ് കൗൺസിലിന്റെ അംഗീകാരത്തോടെ വൈസ് ചാൻസലർ പരീക്ഷാ കൺട്രോളറെ നിയമിക്കേണ്ടതാണ്. പരീക്ഷാ കൺട്രോളറുടെ ഔദ്യോഗിക കാലാവധി അദ്ദേഹം ചുമതലയേറ്റ് നാല് വർഷം പൂർത്തിയാകുന്നത് വരെയോ അദ്ദേഹത്തിന് അമ്പത്തിയാറ്

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

വയസ്സാകുന്നതു വരെയോ ഏതാണോ ആദ്യം വരുന്നത് അതുവരെ ആയിരിക്കുന്നതാണ്. പരീക്ഷാ കൺട്രോളർ സർവ്വകലാശാലയുടെ ശമ്പളം പറ്റുന്ന ഒരു മുഴുവൻ സമയ ഉദ്യോഗസ്ഥനായിരിക്കുന്നതും വൈസ് ചാൻസലറുടെ നേരിട്ടുള്ള നിയന്ത്രണത്തിൻ കീഴിൽ ജോലി ചെയ്യേണ്ടതുമാണ്.”.

(2) (2)-ാം ഉപവകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

35. 42-ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 42-ാം വകുപ്പിന്റെ (4)-ാം ഉപവകുപ്പിൽ "46-ാം വകുപ്പിൽ" എന്ന അക്കങ്ങൾക്കും വാക്കിനും അടയാളത്തിനും പകരം "47-ാം വകുപ്പിൽ" എന്ന അക്കങ്ങളും വാക്കും അടയാളവും ചേർക്കേണ്ടതാണ്.

36. 44-ാം വകുപ്പ് വിട്ടുകളയൽ.—പ്രധാന ആക്റ്റിലെ 44-ാം വകുപ്പ് വിട്ടുകളയേണ്ടതാണ്.

37. 45--ാം വകുപ്പിന്റെ ഭേദഗതി.—പ്രധാന ആക്റ്റിലെ 45-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“45. വകുപ്പ് മേധാവി.—(1) ഓരോ ഫാക്കൽറ്റിയിലെയും ഓരോ വകുപ്പിനും ഓരോ മേധാവി ഉണ്ടായിരിക്കേണ്ടതും അദ്ദേഹത്തിന്റെ നിയമനം, അധികാരങ്ങൾ, ചുമതലകൾ എന്നിവ സ്റ്റാറ്റ്യൂട്ടുകളാൽ നിർണ്ണയിക്കപ്പെടുന്ന പ്രകാരം ആയിരിക്കേണ്ടതുമാണ്:

എന്നാൽ ഫിഷറീസ് ഫാക്കൽറ്റി വകുപ്പുകളിലെ മേധാവികൾക്ക് ഫിഷറീസ് സയൻസിൽ ബിരുദവും ബന്ധപ്പെട്ട വിഷയത്തിൽ ബിരുദാനന്തര ബിരുദവും ഇന്ത്യൻ കാർഷിക ഗവേഷണ കൗൺസിൽ നിഷ്കർഷിക്കുന്ന മറ്റു യോഗ്യതകളും ഉണ്ടായിരിക്കേണ്ടതാണ്:

എന്നുമാത്രമല്ല 2021-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ആക്റ്റിന്റെ പ്രാബല്യത്തീയതിയിൽ സർവ്വകലാശാലയിൽ ഫിഷറീസ് ഫാക്കൽറ്റി വകുപ്പിൽ അദ്ധ്യാപക തസ്തികയിൽ തുടരുന്നവരുടെ കാര്യത്തിൽ ഫിഷറീസ് സയൻസ് ബിരുദം ഉണ്ടായിരിക്കണമെന്ന വ്യവസ്ഥ നിർബന്ധമല്ലാത്തതാണ്.

(2) വകുപ്പിന്റെ മേധാവി അതിന്റെ എക്സിക്യൂട്ടീവ് മേധാവി ആയിരിക്കേണ്ടതും വകുപ്പിനെ സംബന്ധിച്ചുള്ള സ്റ്റാറ്റ്യൂട്ടുകളും ഓർഡിനൻസുകളും റെഗുലേഷനുകളും വിശ്വസ്തമായി അനുസരിക്കുന്നതിനും അദ്ദേഹത്തിന്റെ കീഴിലുള്ള വകുപ്പുകളിലെ അദ്ധ്യാപനം, ഗവേഷണം, വിപുലീകരണ ജോലികൾ എന്നിവ നടത്തുന്നതിനും സംഘടിപ്പിക്കുന്നതിനുമുള്ള ഉത്തരവാദിത്വം ഉണ്ടായിരിക്കുന്നതുമാണ്.

(3) ഒരു വകുപ്പുമേധാവിയുടെ വകുപ്പിൽ നിക്ഷിപ്തമാക്കിയിട്ടുള്ള അദ്ധ്യാപനം, ഗവേഷണം, വിജ്ഞാന വ്യാപന പരിപാടികൾ എന്നിവയ്ക്കും അദ്ദേഹം ഫാക്കൽറ്റിയുടെ ഡീനിനോട് ഉത്തരവാദിത്തപ്പെട്ടിരിക്കും.”.

38. 45എ എന്ന പുതിയ വകുപ്പ് ചേർക്കൽ.—പ്രധാന ആക്റ്റിലെ 45-ാം വകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“45എ. സർവ്വകലാശാല അദ്ധ്യാപകർ.—(1) ഓരോ ഫാക്കൽറ്റിയ്ക്കും

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

പ്രത്യേകമായി പ്രൊഫസർ, അസോസിയേറ്റ് പ്രൊഫസർ, അസിസ്റ്റന്റ് പ്രൊഫസർ എന്നീ വിഭാഗങ്ങളിലായി അദ്ധ്യാപകർ ഉണ്ടായിരിക്കേണ്ടതാണ്:

എന്നാൽ ആവശ്യാനുസരണം ഒരു ഫാക്കൽറ്റിയിലെ അദ്ധ്യാപകനെ മറ്റൊരു ഫാക്കൽറ്റിയിൽ അദ്ധ്യാപനത്തിൽ ഏർപ്പെടുന്നതിന് അനുവദിയ്ക്കാവുന്നതാണ്.

(2) കാർഷിക സർവ്വകലാശാലയിൽ നിന്നും കൈമാറി കിട്ടിയ ഫിഷറീസ് ഫാക്കൽറ്റിയിലെ അദ്ധ്യാപക തസ്തികകളിൽ ഫിഷറീസ് എഞ്ചിനീയറിംഗ്, മാനേജ്മെന്റ്, ഫിഷറീസ് ഹൈഡ്രോഗ്രഫി എന്നീ വകുപ്പുകൾ ഒഴികെയുള്ളവ ഈ സർവ്വകലാശാലയിലെ ഫിഷറീസ് ഫാക്കൽറ്റിയിൽ തന്നെ നിലനിർത്തേണ്ടതാണ്.

(3) അദ്ധ്യാപക തസ്തികകളിലെ നിയമനവും അധികാരങ്ങളും കർത്തവ്യങ്ങളും സ്റ്റാറ്റ്യൂട്ടുകളാൽ നിർണ്ണയിക്കപ്പെട്ട പ്രകാരം ആയിരിക്കേണ്ടതാണ്. എന്നാൽ ഫിഷറീസ് ഫാക്കൽറ്റിയിലെ അദ്ധ്യാപകർക്ക് ഇന്ത്യൻ കാർഷിക ഗവേഷണ കൗൺസിലിന്റെ അംഗീകാരമുള്ള ഫിഷറീസ് സയൻസ് ബിരുദവും, ബന്ധപ്പെട്ട ഫിഷറീസ് വിഷയത്തിൽ ബിരുദാനന്തര ബിരുദവും ഇന്ത്യൻ കാർഷിക ഗവേഷണ കൗൺസിൽ നിഷ്കർഷിക്കുന്ന മറ്റു യോഗ്യതകളും ഉണ്ടായിരിക്കേണ്ടതാണ്:

എന്നാൽ 2021-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ആക്റ്റിന്റെ പ്രാബല്യത്തീയതിയിൽ സർവ്വകലാശാലയിൽ ഫിഷറീസ് ഫാക്കൽറ്റിയിൽ അദ്ധ്യാപക തസ്തികയിൽ തുടരുന്നവരുടെ കാര്യത്തിൽ ഫിഷറീസ് സയൻസ് ബിരുദം ഉണ്ടായിരിക്കണമെന്ന വ്യവസ്ഥ നിർബന്ധമല്ലാത്തതാണ്.

(4) അദ്ധ്യാപകൻ തന്നിൽ ചുമതലപ്പെടുത്തിയിട്ടുള്ള അദ്ധ്യാപന ഗവേഷണ വ്യാപന പരിപാടികളുടെ പ്രവർത്തനങ്ങളുടെ കാര്യത്തിൽ വകുപ്പ് മേധാവിയോട് ഉത്തരവാദിയായിരിക്കുന്നതാണ്.".

39. <u>49-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 49-ാം വകുപ്പിന്റെ (3)-ാം ഉപവകുപ്പിൽ "സ്കൂളുകളിൽ നിന്നും" എന്ന വാക്കുകൾക്ക് പകരം "ഫാക്കൽറ്റി പഠനബോർഡുകളിൽ നിന്നും" എന്ന വാക്കുകൾ ചേർക്കേണ്ടതാണ്.

40. <u>50-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 50-ാം വകുപ്പിൽ,—(1) (6)-ാം ഉപവകുപ്പിൽ "സ്ക്കൂൾ ഡയറക്ടർമാർ," എന്ന വാക്കുകളും ചിഹ്നവും വിട്ടുകളയേണ്ടതാണ്.

(2) (7)-ാം ഉപവകുപ്പിൽ "അമ്പത്തിയഞ്ച്" എന്ന വാക്കിന് പകരം "അമ്പത്തിയാറ്" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.

41. <u>52-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 52-ാം വകുപ്പിലെ (1)-ാം ഉപവകുപ്പിന്റെ രണ്ടാമത്തെ ക്ലിപ്ത നിബന്ധന വിട്ടുകളയേണ്ടതാണ്.

42. <u>60-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 60-ാം വകുപ്പിന് പകരം താഴെപ്പറയുന്ന വകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"60. <u>സർവ്വകലാശാല ഓംബുഡ്സ്മാൻ</u>.—(1) സർവ്വകലാശാലയുടെ

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

ഭരണനിർവ്വഹണത്തിലെ കെടുകാര്യസ്ഥത, അഴിമതി, മറ്റ് സ്വജനപക്ഷപാതം തുടങ്ങിയ കാര്യങ്ങളിൽ പൊതുജനങ്ങളും വിദ്യാർത്ഥികളും അദ്ധ്യാപകരും മറ്റ് തൽപ്പര കക്ഷികളും ഉയർത്തുന്ന രേഖാമൂലവും അല്ലാത്തതുമായ ആരോപണങ്ങളും പരാതികളും അന്വേഷിക്കുന്നതിനും സർവ്വകലാശാല നിയമങ്ങൾക്കും അഴിമതി നിരോധന നിയമങ്ങൾക്കും വിധേയമായി തീരുമാനങ്ങൾ എടുക്കുന്നതിനും അപ്രകാരം പരിഗണിക്കപ്പെടുന്ന ആരോപണങ്ങളും പരാതികളും ശരിയാണെന്ന് കണ്ടെത്തിയാൽ പ്രോസിക്യൂഷൻ നടപടികൾ സ്വീകരിക്കുന്നതിന് ശിപാർശ ചെയ്യുന്നതിനുമായി ഒരു ഓംബുഡ്സ്മാനെ ആവശ്യാനുസരണം ചാൻസലർക്ക്, വിജ്ഞാപനം വഴി നിയോഗിക്കാവുന്നതാണ്.

(2) ഓംബുഡ്സ്മാൻ, റിട്ടയർ ചെയ്ത ഹൈക്കോടതി ജഡ്ജിയുടെ പദവിയിൽ കുറയാത്ത ആളായിരിക്കേണ്ടതാണ്.

(3) സർവ്വകലാശാല ഓംബുഡ്സ്മാന്റെ ഔദ്യോഗിക കാലാവധി (1)-ാം ഉപവകുപ്പ് പ്രകാരം വിജ്ഞാപനം പുറപ്പെടുവിച്ച തീയതി മുതൽ ഒരു വർഷക്കാലാവധിയിൽ അധികരിയ്ക്കാൻ പാടില്ലാത്തതാണ്.

(4) സർവ്വകലാശാല ഓംബുഡ്സ്മാന്റെ വേതനവും മറ്റു സേവന വ്യവസ്ഥകളും വിജ്ഞാപനം വഴി വിനിർദ്ദേശിക്കുന്ന പ്രകാരമായിരിക്കുന്നതാണ്.".

43. <u>64-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 64-ാം വകുപ്പിൽ,—

1. (1)-ാം ഉപവകുപ്പിന് പകരം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

"(1) വൈസ് ചാൻസലർ വിജ്ഞാപനം വഴി സർവ്വകലാശാലയുടെ ഫൈനാൻസ് കമ്മിറ്റി രൂപീകരിക്കേണ്ടതും അതിൽ താഴെപ്പറയുന്ന അംഗങ്ങൾ ഉണ്ടായിരിക്കേണ്ടതുമാണ്, അതായത്:—

(i) വൈസ് ചാൻസലർ—ചെയർപേഴ്സൺ;

(ii) ധനകാര്യവകുപ്പ് സെക്രട്ടറി അല്ലെങ്കിൽ അദ്ദേഹം നിയോഗിക്കുന്ന ധനകാര്യ വകുപ്പിലെ ജോയിന്റ് സെക്രട്ടറി പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(iii) മത്സ്യബന്ധന വകുപ്പ് സെക്രട്ടറി അല്ലെങ്കിൽ അദ്ദേഹം നിയോഗിക്കുന്ന മത്സ്യബന്ധന വകുപ്പിലെ ജോയിന്റ് സെക്രട്ടറി പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(iv) ഫിഷറീസ് ഡയറക്ടർ അല്ലെങ്കിൽ അദ്ദേഹം നിയോഗിക്കുന്ന ഫിഷറീസ് ജോയിന്റ് ഡയറക്ടർ പദവിയിൽ കുറയാത്ത ഒരു ഉദ്യോഗസ്ഥൻ;

(v) സർവ്വകലാശാല ഗവേണിംഗ് കൗൺസിൽ, അതിൽ നിന്നും നാമനിർദ്ദേശം ചെയ്യപ്പെടുന്ന രണ്ട് അംഗങ്ങൾ;

(vi) ഫൈനാൻസ് ഓഫീസർ, കൂടാതെ

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(vii) രജിസ്ട്രാർ—മെമ്പർ സെക്രട്ടറി.”.

2. (2)-ാം ഉപവകുപ്പിന് ശേഷം താഴെപ്പറയുന്ന ഉപവകുപ്പ് ചേർക്കേണ്ടതാണ്, അതായത്:—

“(3) ഫൈനാൻസ് കമ്മിറ്റിയുടെ രണ്ട് യോഗങ്ങൾക്കിടയിലുള്ള ഇടവേള മൂന്ന് മാസത്തിൽ അധികരിക്കാൻ പാടുള്ളതല്ല. ഒരു യോഗത്തിന്റെ ക്വാറം ആകെ അംഗങ്ങളുടെ എണ്ണത്തിന്റെ പകുതി ആയിരിക്കുന്നതാണ്.”.

44. <u>66-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 66-ാം വകുപ്പിലെ (2)-ാം ഉപവകുപ്പിലെ (v), (viii), (xii) എന്നീ ഖണ്ഡങ്ങൾ വിട്ടുകളയേണ്ടതാണ്.

45. <u>68-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 68-ാം വകുപ്പിന്റെ (vi)-ാം ഇനത്തിൽ “വകുപ്പുകളിലെയും സ്കൂളുകളിലെയും” എന്ന വാക്കുകൾക്ക് പകരം “ഫാക്കൽറ്റികളിലെയും” എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.

46. <u>69-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 69-ാം വകുപ്പിന്റെ (i)-ാം ഇനത്തിൽ “42-ാം വകുപ്പിന്റെ" എന്ന അക്കങ്ങൾക്കും അടയാളത്തിനും വാക്കിനും പകരം “68-ാം വകുപ്പിന്റെ" എന്ന അക്കങ്ങളും അടയാളവും വാക്കും ചേർക്കേണ്ടതാണ്.

47. <u>71-ാം വകുപ്പിന്റെ ഭേദഗതി</u>.—പ്രധാന ആക്റ്റിലെ 71-ാം വകുപ്പിന്റെ (1)-ാം ഉപവകുപ്പിൽ "സ്കൂളുകളുടെയും" എന്ന വാക്കിന് പകരം “ഫാക്കൽറ്റികളുടെയും" എന്ന വാക്ക് ചേർക്കേണ്ടതാണ്.

48. <u>റദ്ദാക്കലും ഒഴിവാക്കലും</u>.—(1) 2021-ലെ കേരള ഫിഷറീസിനും സമുദ്രപഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ഓർഡിനൻസ് (2021-ലെ 109) ഇതിനാൽ റദ്ദാക്കിയിരിക്കുന്നു.

(2) അങ്ങനെ റദ്ദാക്കിയിരുന്നാൽ തന്നെയും പ്രസ്തുത ഓർഡിനൻസ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്ത ഏതെങ്കിലും കാര്യമോ എടുത്ത ഏതെങ്കിലും നടപടിയോ ഈ ആക്റ്റ് പ്രകാരം ഭേദഗതി ചെയ്യപ്പെട്ട പ്രധാന ആക്റ്റിൻ കീഴിൽ ചെയ്തതായോ എടുത്തതായോ കരുതപ്പെടേണ്ടതാണ്.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

GOVERNMENT OF KERALA

Law (Legislation-I) Department

NOTIFICATION

No. 11407/Leg. I1/2020/Law. *Dated, Thiruvananthapuram, 14th November, 2021*
29th Thulam, 1197
23rd Karthika, 1943.

In pursuance of clause (3) of Article 348 of the Constitution of India, the Governor of Kerala is pleased to authorise the publication in the Gazette of the following translation in English language of the Kerala University of Fisheries and Ocean Studies (Amendment) Act, 2021 (18 of 2021).

By order of the Governor,

V. HARI NAIR,
Law Secretary.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

[Translation in English of “2021-ലെ കേരള ഫിഷറീസിനും സമുദ്ര പഠനങ്ങൾക്കുമുള്ള സർവ്വകലാശാല (ഭേദഗതി) ആക്റ്റ്” published under the authority of the Governor.]

ACT 18 OF 2021
THE KERALA UNIVERSITY OF FISHERIES AND OCEAN STUDIES (AMENDMENT) ACT, 2021

An Act to amend the Kerala University of Fisheries and Ocean Studies Act, 2010.

Preamble:- WHEREAS, it is expedient to amend the Kerala University of Fisheries and Ocean Studies Act, 2010 (5 of 2011) for the purposes hereinafter appearing;

BE it enacted in the Seventy- second Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala University of Fisheries And Ocean Studies (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on 26th day of February, 2021.

2. *Amendment of the title.*— In the Kerala University of Fisheries and Ocean Studies Act, 2010 (Act 5 of 2011) (hereinafter referred to as the principal Act), in the title, for the words “FISHERIES AND OCEAN STUDIES” the words “FISHERIES AND OCEAN STUDIES” shall be substituted.

3. *Amendment of the preamble.*—(1) In the preamble of the principal Act, after the words and symbol "environmental science," the words and symbols "fisheries, aquaculture, control of fish diseases, fish processing and fish marketing" shall be inserted.

4. *Amendment of section 1.*—In sub-section (1) of section 1 of the principal Act, for the words “Fisheries And Ocean Studies”, the words “Fisheries And Ocean Studies” shall be substituted.

5. *Amendment of section 2.*—In section 2 of the principal Act,—

(1) clause (b) shall be omitted.

(2) after clause (c), the following clause shall be inserted, namely:—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

"(ca) "Controller of Examinations" means the Controller of Examinations of the University appointed under section 41;".

(3) in clause (e), for the figures and words "in section 23" the words, figures and letter "in section 25A" shall be substituted.

(4) clause(g) shall be omitted.

(5) in clause (h), before the word "appointed", the word "Extension" shall be inserted.

(6) for clause (j), the following clauses shall be substituted, namely:—

"(j) "Extension Council" means the Extension Council constituted under section 19A of this Act;

(ja) "Faculty Board of Studies" means the Faculty Board of Studies constituted in each Faculty under sub-section (4) of section 25; ".

(7) for clause (r), the following clause shall be substituted, namely:—

"(r) "Head of the Department "means the head of the Department in the Faculties appointed under section 45;".

(8) after clause (t), the following clause shall be inserted, namely:—

"(ta) "Librarian" means the librarian of the university appointed under section 40; ".

(9) after clause (y) , the following clause shall be inserted, namely:—

"(ya) "Pro-Vice-Chancellor" means the Pro-Vice-Chancellor of the University appointed under section 35;".

(10) clauses (ag) and (ah) shall be omitted.

(11) in clause (am) for the words "Fisheries and Ocean Studies" the words " Fisheries and Ocean Studies" shall be substituted.

(12) after clause (am), the following clause shall be inserted, namely:—

"(ama) "University Engineer" means the University Engineer appointed under section 39;".

6. *Amendment of section 3*.- In section 3 of the Principal Act,—

(1) in sub-section (1), for the words "Fisheries and Ocean studies" the words

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

"Fisheries and Ocean Studies" shall be substituted.

(2) In sub-section (2), for the words and symbol, "School Governing Council, Departmental Governing Councils" the words and symbol, "Extension Council, Faculty Board of studies” shall be substituted.

7. *Amendment of section 5*.– In item (iv) of section 5 of the principal Act, after the words "in respective fields" the words "on the basis of detailed study" shall be inserted.

8. *Amendment of section 7*.- In section 7 of the Principal Act,—

(1) in clause (e), the words "or school" shall be omitted.

(2) clause (i) shall be omitted.

(3) in clause (l) for the word "of the Act", the word "of the Act" shall be substituted.

(4) for clauses (r) and (s), the following clauses shall be substituted, namely:—

“(r) to create posts required for teaching, research and extension education, with the permission of the State Government and to appoint persons having prescribed qualifications to such posts;

(s) to create teaching / non-teaching posts for administration and other purposes, with the permission of the State Government and to appoint persons to such posts;”.

(5) in clause (x) item (ii) shall be omitted.

(6) in clause (y) item (viii) shall be omitted.

9. *Amendment of section 8*.- In section 8 of the Principal Act,—

(1) in sub-section (1), the symbol and word ", school" shall be omitted and after the words "any document", the words "including digitally stored" shall be inserted.

(2) for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) The Government shall, before causing an inspection or inquiry to be made under sub-section (1), give due notice of such inspection or enquiry, as the case may be, at least ten days before, to the University and the Registrar shall be vested with the responsibility to appear before such inspection or enquiry and to give required information.".

(3) in sub-section (7), for the words “to the instructions”, the words “to the said directions” shall be substituted and at end, the sentence, “the authority concerned of the

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

University shall be bound to implement such directions." shall be added.

(4) for sub-section (8), the following sub-section shall be substituted, namely:—

"(8) The responsibility of timely furnishing of any information relating to the administration of the University, required by the Government shall be vested with the Registrar.".

10. *Amendment of section 9*.-In section 9 of the principal Act, for the words, letters and brackets,

" (v) School Governing Councils;
(vi) Departmental Governing Councils;
(vii) faculties; and," the words,letters , brackets and symbols
" (v) Extension Council;

(vi) Faculty Board of Studies; and" shall be substituted.

11. *Amendment of section 10*.-In sub-section (1) of section 10 of the principal Act,—

(1) under the sub-heading "*1.Ex-officio members*:

(i) in item (vi), for the words and symbol "the Secretary to Government, Fisheries Department", the words and symbols, "Secretary to Government, Fisheries Department or an officer not below the rank of Joint Secretary, Fisheries Department, nominated by him" shall be substituted;

(ii) in item (vii), for the words "not below the rank" the words "not below the rank" shall be substituted;

(iii) in item (viii), for the words "not below the rank" the words "not below the rank" shall be substituted ;

(iv) for item (ix) for the words "not below the rank" the words "not below the rank" shall be substituted;

(v) for item (x), after the words "Director of Fisheries" the words "or an officer not below the rank of Joint Director of Fisheries, nominated by him" shall be inserted;

(vi) after item (x), the following items shall be inserted, namely:—

"(xi) Dean of all Faculties of the University;

(xii) the Registrar".

(2) In "*2. Nominated Members*:" the existing items (i), (ii) and (iii) shall be omitted.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(3) in item (iii) of "3. *Elected Members*", the word and symbol ", Schools" shall be omitted.

(4) after sub-section (7), the following sub-section shall be inserted, namely:—

"(8) The members of the Governing Council of the University shall naturally be the members of the Senate as well. The members of the Governing Council shall be involved in determining the quorum of the Senate and voting. ".

12. *Amendment of section 12.*—For section 12 of the principal Act, the following section shall be substituted, namely:—

"12. *University Governing Council.*—The University Governing Council shall be the Chief Executive committee of the University and shall consist of the following members, namely:-

1. *Ex-officio members:*

(i) the Vice-Chancellor;

(ii) the Pro-Vice-Chancellor;

(iii) the Secretary to Government, Fisheries Department or an officer not below the rank of Joint Secretary of the Fisheries Department, nominated by him;

(iv) the Secretary to Government, Higher Education Department or an officer not below the rank of Joint Secretary of the Department of Higher Education, nominated by him;

(v) the Secretary to Government, Finance Department or an officer not below the rank of Joint Secretary of the Finance Department nominated by him;

(vi) the Law Secretary or an officer not below the rank of Joint Secretary of the Law Department, nominated by him;

(vii) a Dean of the University Faculty; and their turn at each time shall be in the English alphabetical order of the Faculties.

2. *Elected members:*

(i) three persons elected by single vote from among the Heads of Departments and Teachers of the University Faculty, of whom one shall be a woman;

(ii) one member elected by voting from the full-time regular students in the University:

Provided that the elected members of teachers and student member shall not be eligible to be elected continuously.

3. *Nominated members:*

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(i) three Members of the Legislative Assembly, nominated by the Government, of whom one shall be a woman;

(ii) one representative of the Director General of the Indian Council of Agricultural Research (ICAR);

(iii) one representative from fishing community having knowledge in the field of Fisheries and Marine Studies nominated by the Government;

(iv) an excellent scientist in Ocean Studies, nominated by the Ministry of Earth Sciences;

(v) one representative of the Fishermen, nominated by the Government;

(vi) an academic from outside the University with expertise in the field of Fisheries, nominated by the Government and not below the rank of Professor;

(vii) one representative from the registered Fishermen Organisation, nominated by the Government ;

(viii) one representative from the Fisheries Industry, nominated by the Government;

(ix) a woman social worker, nominated by the Government.

13. *Amendment of section 13.*—In sub-section (1) of section 13 of the Principal Act, after the words "every four years" the words "by the Chancellor through Notification" shall be inserted.

14. *Amendment of section 14.*—For sub-sections (1) and (2) of section 14 of the Principal Act, the following sub-sections shall be substituted and sub-section (3) shall be newly inserted, namely: —

"(1) The University Governing Council shall be the supreme authority of the university and shall have the power to review and cancel the actions of the Academic Council or any faculty, save those acted in accordance with the powers conferred upon it under this Act and the Statutes, Ordinances and Regulations made thereunder and shall exercise all the powers of the University, if not otherwise provided to others, by this Act:

Provided that if any question arises as to whether the Academic Council or any of the faculty has acted in accordance with any of the aforesaid powers, or not, the Chancellor shall, after considering the Government's opinion on the matter, make a decision within four months from the date arising of issue and such decision shall be final:

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

Provided further that if the Chancellor does not resolve the issue within the specified time, the decisions and actions taken by the Governing Council shall become final.

(2) Save as otherwise expressly provided under this Act, the University Governing Council shall have the following powers, namely:—

(a) subject to the consideration and approval of the Chancellor, prepare, suomoto, draft for making, amending or repealing the Statutes;

(b) to grant permission for instituting Fellowships, Scholarships, Studentships, Students Scholarships, Medals and Prizes and to organize exhibitions, in accordance with the provisions of this Act and the Statutes, Ordinance and regulations made thereunder;

(c) to institute Professorships, Associate Professorships and Assistant Professorships and other teaching and research posts as may deem necessary, with the permission of the Government;

(d) to establish and maintain such institutions as may deem necessary, with the permission of the Government;

(e) to determine the services of the employees and teachers of the university and to prescribe their duties and conditions of service;

(f) to fix the emoluments of the employees and teachers of the university with the approval of the Government;

(g) to examine the Annual Report, Annual Accounts and Audit Reports of the University and take such actions as it may deem fit and pass the budget in accordance with the provisions of the Statutes;

(h) to cancel any degree, post graduation, diploma, title or any other distinction granted to any person in violation of the provisions of the Statutes or Regulations, or withhold or cancel the result of examination of any student, conducted by the University;

(i) to appoint enquiry committees and direct them to investigate and report on matters as it may deem fit;

(j) to make Statutes regulating the manner of election to the Authorities of the University, the procedure to be followed at the meetings of the University Governing Council, Academic Council and other Authorities of the University and quorum of members required

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

for the transaction of business by the Authorities of the University;

(k) to establish linkage with other Universities in India and abroad in such manner and for such purposes as it may determine;

(l) to hold, control and administer the properties and funds of the University;

(m) to give directions regarding the form, custody and use of the common seal of the University;

(n) to arrange for the inspection of classrooms, laboratories, hostels and other institutions;

(o) to establish, maintain and manage colleges and research centres and other institutions, as it may deem necessary from time to time;

(p) to appoint teachers and other non-teaching employees of the University and prescribe their duties;

(q) to create teaching posts, ministerial posts and other necessary posts of non-teaching staff, as it may deem fit, with the permission of the Government:

Provided that posts may be created on contractual or daily wage basis for a specified period and appointments may be done;

(r) to suspend, dismiss or otherwise take any disciplinary action against the teachers and other employees of the University after giving them reasonable opportunity to defend their position;

(s) to supervise and control the residence and discipline of students;

(t) to consider the financial estimates of the University in accordance with the provisions of the Statutes made in this behalf;

(u) to supervise the conducting of University examinations and approve and publish the results and to conduct enquiry regarding the discrepancies of examinations;

(v) to fix the remuneration of experts deputed in the examiners' panel, interview

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

board and other committees of the University;

(w) to delegate any of its powers to the Vice-Chancellor or a committee appointed from among the members of the Governing council;

(x) to consider the schemes aimed to the academic progress of the University; and

(y) to exercise such other powers and perform such other duties as delegated by this Act or the Statutes.

(3) Responsibility of implementing the decisions taken by the Senate, in accordance with the provisions of this Act and the Statutes, shall be vested in the Governing Council.".

15. *Amendment of section 15.*— For sub-section (1) of section 15 of the principal Act, the following sub-section shall be substituted, namely:—

"(1) The University Governing Council shall meet at least once in a month, on a date to be fixed by the Vice-Chancellor, after giving due notice to all its members. If the Governing Council does not convene the meeting in this manner, the Vice-Chancellor shall give a satisfactory explanation at the next meeting and obtain the approval of the Governing Council. But, on a request in writing signed by more than one-third of the members of the Governing Council, the Vice-Chancellor shall convene the meeting within seven days from the date of receipt of the request.".

16. *Amendment of section 17.*— For section 17 of the principal Act, the following section shall be substituted, namely:-

"17. *Constitution of the Academic Council*.—The Academic Council shall have the following members and shall be reconstituted in every four years, through notification, by the Chancellor, namely:-

(i) Vice-Chancellor - Chairperson;

(ii) Pro-Vice-Chancellor - Vice-Chairperson;

(iii) the Dean of all the Faculties;

(iv) the Director of Research;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(v) the Director of Extension;

(vi) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him;

(vii) the Director of Central Marine Fisheries Research Institute (CMFRI) or a representative not below the rank of Principal Scientist, nominated by him;

(viii) the Director of Central Institute of Fisheries Technology (CIFT) or a representative not below the rank of Principal Scientist, nominated by him;

(ix) the Director of National Institute of Oceanography (NIO) or a representative not below the rank of Principal Scientist, nominated by him;

(x) an eminent educationalist of fisheries science from outside the university, nominated by the Governing Council;

(xi) an eminent educationalist of ocean studies from outside the University, nominated by the Governing Council;

(xii) one member each, not below the rank of Professor, elected by the teachers, including the heads of the department of each faculty from among themselves, by vote;

(xiii) a member elected by vote from among the graduate students of the University;

(xiv) a member elected by vote from among the postgraduate students of the University;

(xv) a member elected by vote from the research students of the University.

(2) The Academic Council shall meet at least once in every three months. In the absence of the Vice-Chancellor, the Pro-Vice-Chancellor shall preside over the Academic Council.

(3) The quorum for the meeting of Academic Council shall be one-third of the total membership of the Council.".

17. *Amendment of section 18.*—In sub-section (2) of section 18 of the Principal Act,—

(1) for clause (d), the following clause shall be substituted, namely:—

"(d) to prescribe the qualifications of teachers in various faculties and other institutions under the University on the basis of the reccommendation of the Faculty Board of Studies ;".

(2) for clause (j), the following clause shall be substituted, namely:—

"(j) to approve, modify or revise schemes relating to teaching, on the basis of the directions received from the Faculty Boards of Studies;".

18. *Amendment of section 19.*—In section 19 of the Principal Act, for sub-sections (1) and (2), the following sub-sections shall be substituted, namely:—

"(1) The Research Council shall consist of the following members and shall be reconstituted in every four years by the Chancellor through notification, namely:—

(i) Vice-Chancellor - Chairperson;

(ii) Pro-Vice-Chancellor;

(iii) Director of Research- Member Secretary;

(iv) Director of Extension;

(v) the Dean of all Faculties;

(vi) each member not less than the rank of Professor nominated by the Governing Council from each Faculty;

(vii) Director of each Regional Centre;

(viii) the Director of Central Marine Fisheries Research Institute (CMFRI) or a representative not below the rank of Principal Scientist, nominated by him;

(ix) the Director of Central Institute of Fisheries Technology (CIFT) or a representative not below the rank of Principal Scientist, nominated by him;

(x) the Director of National Institute of Oceanography (NIO) or a representative

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

not below the rank of Principal Scientist, nominated by him;

(xi) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him;

(xii) a representative from the Fish Processing Industrialist, nominated by the Governing Council;

(xiii) a representative of fish farmers, nominated by the Governing Council; and

(xiv) a representative of the fishing industrialists, nominated by the Governing Council.

(2) Functions of the Research Council shall be to formulate research policies, identifying thrust areas and to plan projects and research activities, to provide guidelines for preparing research projects, codify research activities, identify funding agencies for research activities, to prepare blue print for creating physical environment needed for research, to encourage public-private partnership research, to monitor and review research projects, to approve annual research reports etc. ".

19. *Insertion of new section after section 19*.—After section 19 of the principal Act, the following section shall be inserted, namely:—

"19A. *Extension Council.*—(1) The Extension Council shall consist of the following members and shall be reconstituted in every four years by the Chancellor through notification, namely:—

(i) Vice-Chancellor—Chairperson;

(ii) Pro-Vice-Chancellor;

(iii) Extension Director—Member Secretary;

(iv) Director of Research;

(v) the Dean of all the Faculties;

(vi) the Director of each Regional Center;

(vii) two extension education experts from outside the University, nominated by the Governing Council;

(viii) an outstanding fish farmer representative nominated by the Governing Council;

(ix) a fishermen representative nominated, by the Governing Council; and

(x) the Director of Fisheries or an officer not below the rank of Joint Director of the Department of Fisheries, nominated by him.

(2) The functions of the Extension Council shall be to formulate the University's knowledge extension policies, to provide guidelines for preparing projects, to codify knowledge extension activities, to provide education, training and technical advice to farmers /fishermen, to monitor and review extension education, to approve annual knowledge extension reports etc.

(3) The Extension Council shall meet at least once in six months.

(4) The quorum for the meeting of the Extension Council shall be half of the total number of members.".

20. *Omission of section 20*.—section 20 of the principal Act shall be omitted.

21. *Omission of section 21*.— section 21 of the principal Act shall be omitted.

22. Omission of section 22.—section 22 of the principal Act shall be omitted.

23. *Omission of section 23*.—section 23 of the principal Act shall be omitted.

24. *Omission of section 24*.—section 24 of the principal Act shall be omitted.

25. *Amendment of section 25*.—Sub-sections (2), (3), (4), (5) and (6) of section 25 of the Principal Act shall be substituted by the following sub-sections respectively, namely:—

"(2) The University shall have the following Faculties, namely:—

(i) the Faculty of Fisheries Science;

(ii) the Faculty of Ocean Science and Technology;

(iii) the Faculty of Fisheries Management;

(iv) the Faculty of Fisheries Engineering.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(3) Each faculty shall comprise such departments and with syllabi of subjects of study as may be specified.

(4) In every faculties, each Faculty Board of studies shall be constituted by including following members, namely:—

(i) the Dean of the respective faculty -*Ex-officio* Chairperson;

(ii) the heads of department in the respective faculty;

(iii) four subject experts not paid by the University, nominated by the Governing Council;

(iv) two persons elected by vote from the post of Associate Professor except the heads of departments of the respective faculty; and

(v) two persons elected through vote from the post of Assistant Professor except heads of Department of the respective faculty;

(5) The Functions of the Faculty Board of Studies shall be to review the process of teaching and instructions in the Faculty concerned, to give necessary advice for their betterment and to give recommendations to the Academic Council for the revision of curriculum/syllabus.

(6) The Faculty Board of Studies shall be reconstituted in every four years by the Vice-Chancellor through order.".

26. *Insertion of new section after section 25.*—After section 25 of the principal Act, the following section shall be inserted, namely:—

"25A. *Departments.*— (1) Each faculty shall have such Departments as prescribed, from time to time.

(2) Each Department shall have each Head and his appointment, powers and duties shall be as prescribed by the Statutes.

(3) The head of the Department shall be its executive head and shall be responsible for faithfully complying with the Statutes, Ordinances and Regulations relating to the Department and for conducting and organizing the teaching, research and extension works in the department under him.

(4) The head of the Department shall be responsible to the Dean of the Faculty for teaching, research, knowledge extension and extension programmes vested in his department.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(5) The respective Faculty Board of studies shall recommend to combine or separate Departments or to constitute new Departments or abolish the existing Department under a Faculty and the same shall be approved or rejected by the Governing Council with or without amendment, subject to the decision of the Academic Council. ”.

27. *Amendment of section 26.*—For section 26 of the principal Act, the following section shall be substituted, namely:—

“26. *Powers and functions of the Faculty Board of Studies*.—The Faculty Board of Studies shall have the following powers and functions, namely:—

(i) all policies regarding the administrative and academic matters in the faculty shall be taken by the Faculty Board of Studies in its meeting.

(ii) to examine and implement the directions from the Governing Council regarding all the academic subjects including examination and its result, in the Faculty.

(iii) the qualifications required for the examiner in each faculty shall be recommended;

(iv) the Board of Studies shall meet at least once in every six months or at such time whenever the activities of the faculty need to be evaluated or a decision needs to be taken on the changes required in the curriculum;

(v) Faculty Board of Studies shall be responsible for strengthening the infrastructure, improving the teaching and research facilities and for conducting and maintaining the research wing;

(vi) the Faculty Board of studies may make such necessary recommendation to the University in the following matters, not inconsistent with the provisions of clauses (i) to (v), namely :—

(a) to suggest new courses of study;

(b) to suggest qualifications for the teachers in the faculty;

(c) to prescribe qualifications for the students for admission to various courses and examinations and determine under what conditions they may be exempted;

(d) to give direction to provide teaching and training in such disciplines as the Faculty Board of Studies deems fit;

(e) to recommend for the creation of departments and teaching posts required for the activities of the Faculty;

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(f) to give directions to improve teaching, research and knowledge dissemination, and to formulate syllabus and its revision in a manner not exceeding four years;

(vii) to exercise such other powers and perform such other duties conferred or vested in it by the Act, Statues, Ordinances and Regulations made thereunder;

(viii) to consider and report on any matter referred to it for its opinion by any other council including the University Governing Council and the Academic Council;

(ix) to consider and recommend administrative, financial or academic matters;

(x) to ensure that the rules and guidelines framed for the following matters by the Academic Council, are implemented, namely:—

(a) long-term curriculum development;

(b) faculty development;

(c) development of teaching or learning materials; and

(d) research on educational matters with particular reference to colleges;

(xi) to plan organization of inter-departmental and inter-faculty programs in consultation with other Faculties of the University;

(xii) to recommend to the Academic Council regarding organization of continuing education and orientation courses, especially, revised or new or interdisciplinary courses, for the teachers of the university;

(xiii) to prepare the annual report on the functioning of the faculty and submit it to the Vice-Chancellor;

(xiv) to consider other matters related to University received for the opinion of the Faculty Board of Studies. ".

28. *Amendment of section 30.*—In section 30 of the principal Act, item (xiii) shall be omitted and item (xiv) shall be renumbered as item (xiii).

29. *Amendment of section 33.* – In section 33 of the principal Act,—

(1) For sub-sections (2) and (3), the following sub-sections shall be substituted, namely:—

"(2) The Chancellor shall appoint the Vice-Chancellor from a panel of three persons prepared by a Selection Committee consisting of, one person nominated by the

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

University Governing Council, one person nominated by the Government and the Director General of the Indian Council of Agricultural Research or his representative:

Provided that the nominee of the University Governing Council shall not be a person from among the members of that Council or an employee of the University:

Provided further that if the Selection Committee fails to make a unanimous recommendation as provided, each member of the Committee may submit name of a person to the Chancellor, and the failure of any member to submit name of a person shall not invalidate the appointment of the Vice-Chancellor. If the advice given by the Selection Committee is not unanimous, the Chancellor may accept the opinion of the majority of the members. The representative nominated by the Government shall be the Chairperson of the Selection Committee.

(3) The Vice-Chancellor shall have the qualifications stipulated by the University Grants Commission and the Indian Council of Agricultural Research and as prescribed by the Statue.";

(2) For sub-section (6), the following sub-section shall be substituted, namely:—

"(6) No person over the age of sixty one shall be appointed as Vice-Chancellor and shall, subject to the terms and conditions of his appointment, hold office only for a period of four years from the date of his assuming office after appointment. A Vice-Chancellor once appointed is not eligible for reappointment. ".

(3) For sub-section (12), the following sub-section shall be substituted, namely:—

"(12) If the post of Vice-Chancellor falls permanently vacant, due to resignation or otherwise, that vacancy shall be filled in accordance with the provisions of sub-section (2) and the Vice-Chancellor so appointed shall hold office for a full term of four years.".

30. *Amendment of section 34*.—In section 34 of the principal Act,—

(1) For sub-sections (5) and (6), the following sub-sections shall be substituted, namely:—

"(5) The Vice-Chancellor shall be responsible for furnishing the budget estimate, audit report, its replies, annual report, the statement of accounts and the balance sheet to the University Senate and the Governing Council.

(6) If the Vice Chancellor is of the opinion that there is an emergency which requires immediate action to be taken, he may take any action and in such cases, the action so

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

taken shall be reported to the authority or body which, in the ordinary course, would have dealt with the matter. The action so taken shall be subject to the final decision of the authority or body which ordinarily deals with the matter and those actions which have not obtained the approval shall be invalidated.”.

(2) For sub-section (8), the following sub-section shall be substituted, namely:—

“(8) The Vice-Chancellor shall be responsible for implementing the decisions of the University Governing Council regarding the appointment, suspension and dismissal of officers, teachers and other staff of the University. If not so implemented, a report regarding that shall be given to the Pro-Chancellor within seven days, with reasons. ”.

(3) Sub-section (11) shall be omitted.

31. *Amendment of section 35.*—In section 35 of the principal Act,—

(1) for sub-sections (1), (2) and (3), the following sub-sections shall be substituted, namely:—

“(1) The Pro-Vice-Chancellor shall be a full-time officer of the University. The Chancellor shall appoint the Pro-Vice-Chancellor from a panel prepared by the Selection Committee consisting of three members, the Vice-Chancellor, one nominee of the University Governing Council and one nominee of the Government:

Provided that the nominee of the University Governing Council shall not be one of the members of that Council or an employee of the University:

Provided further that if the Committee fails to make an unanimous recommendation as provided, each member of the Committee may submit one name each to the Chancellor. Failure to submit name by any member of the Committee shall not invalidate the appointment of the Pro-Vice-Chancellor. If the recommendation of the Selection Committee is not unanimous, the Chancellor may accept the opinion of the majority of the members of the Committee. The member nominated by the Government shall be the Chairperson of the Selection Committee.

(2) No person over the age of sixty shall be appointed as Pro-Vice-Chancellor and shall, subject to the terms and conditions of his appointment, hold office only for a period of four years from the date of assuming his office after appointment. A Pro-Vice-Chancellor once appointed is not eligible for reappointment.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(3) The Pro-Vice-Chancellor shall have the qualifications stipulated by the University Grants Commission and the Indian Council of Agricultural Research and as prescribed by the Statue. ”.

(2) After sub-section (5), the following sub-section shall be added, namely:—

“(6) The Pro Vice-Chancellor shall be vested with the powers and responsibilities regarding academic functions in the University, including conduct of examinations, planning, development, welfare activities for students and shall be responsible to the Vice-Chancellor in this regard.”.

32. *Amendment of section 36* .—In section 36 of the principal Act,—

(1) For sub-sections (1), (2), (3), (4) and (5), the following sub-sections shall be substituted, namely:—

“(1) A person with postgraduate degree in the respective faculty subjects and not below the rank of Professor, with at least five years of teaching experience in the post of Professor and having other qualifications, prescribed in the Statute, shall be appointed as Dean of each Faculty:

Provided that in the case of post of Dean of the Faculty of Fisheries, a degree in Fisheries Science obtained from a University recognized by the Indian Council of Agricultural Research and other qualifications notified by the Council, from time to time are also needed.

(2) The term of the Dean shall be five years or until he attains the age of sixty, whichever is earlier. Salary and allowances of the Dean shall be same as that of a senior professor in the University Grants Commission scheme and special allowance shall also be given on a monthly basis, as prescribed.

(3) The Dean shall be a full-time salaried officer of the University and shall have all the academic, administrative and financial responsibilities and powers relating to the faculty concerned.

(4) The Dean shall be responsible for carrying out the teaching, research and knowledge extension activities, for attaining academic progress, for maintaining the standards of teaching, for providing training to the teachers, and for implementing the academic policies of the faculty, approved by the Academic Council.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

(5) It shall be the responsibility of the Dean to convene meeting of the Faculty Board of Studies concerned, as may be necessary and to preside over such meetings".

(2) After sub-section (10), the following sub-sections shall be added, namely:—

"(11) It shall be the responsibility of the Dean to implement the decisions of the Faculty Board of Studies, protect the best interest of the Faculty and the University and to codify the functioning of various departments.

(12) Those who are permanently appointed as School Directors on the date of commencement of the Kerala University of Fisheries and Ocean Studies (Amendment) Act, 2021, in the University, shall be appointed as Dean of the Faculties, except Fisheries. The provisions in sub-section (1) shall not be a bar for the same.".

33. *Amendment of section 38*.—For sub-section (1) of section 38 of the principal Act, the following sub-section shall be substituted , namely:—

"(1) The Vice-Chancellor shall, appoint Finance Officer on the recommendation of the Selection Committee constituted for such purpose, as prescribed by the Statute, with the approval of the Governing Council. The term of office of the Finance Officer shall be four years from he assumes office or till he completes the age of fifty six, whichever is earlier. The Finance Officer shall be a full time salaried officer of the University.".

34. *Amendment of section 41*.—In section 41 of the principal Act,—

(1) For sub-section (1), the following sub-section shall be substituted, namely:—
"(1) The Vice Chancellor shall appoint the Controller of Examinations on the recommendation of the Selection Committee constituted for the purpose, in such manner as prescribed by the Statute, with the approval of the Governing Council. The term of office of the Controller of Examinations shall be four years from he assumes the office or till he completes the age of fifty six years, whichever is earlier. The Controller of Examinations shall be a full time salaried officer of the University and shall work directly under the direct control of the Vice Chancellor. ".

(2) Sub-section (2) shall be omitted.

35. *Amendment of section 42*.—In sub-section (4) of section 42 of the principal Act, for the figures and words "in section 46", the figures and words "in section 47" shall be substituted.

36. Omission *of section 44*.—Section 44 of the principal Act shall be omitted.

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

37. *Amendment of Section 45.*—For section 45 of the principal Act, following section shall be substituted, namely:—

"45. *Head of the Department.*—(1) Each Department in each Faculty shall have a Head and his appointment, powers and functions shall be as prescribed by the statutes:

Provided that the Heads of Faculty of Fisheries departments shall have degree in Fisheries Science, post-graduate degree in the subject concerned and other qualifications as stipulated by the Indian Council of Agricultural Research:

Provided further that degree in Fisheries Science is not mandatory for those who are continuing as on the date of commencement of the Kerala University of Fisheries and Ocean Studies (Amendment) Act, 2021, in the teaching post in the Faculty of Fisheries Department of the University.

(2) The Head of the Department shall be its executive head and shall be responsible for faithfully complying with the statutes, Ordinances and regulations regarding the department and for conducting and organizing teaching, research and knowledge dissemination work of the departments under him.

(3) He shall also be responsible to the Dean of the Faculty for teaching, research and extension programs entrusted to the department of a Head of the Department.".

38. *Insertion of a new section 45A.*- After section 45 of the principal Act, the following section shall be inserted, namely:—

"45A. *University Teachers*.- (1) Each Faculty shall have teachers in the categories of Professor, Associate Professor and Assistant Professor distinctly:

Provided that a teacher from one faculty may be allowed to teach in another faculty as required.

(2) Of the teaching posts of the Faculty of Fisheries transferred from the University of Agriculture, the departments except Fisheries Engineering, Management and Fisheries Hydrography shall be retained in the Faculty of Fisheries of this University.

(3) The appointment, powers and duties of the teaching posts shall be as prescribed by the statutes. But the teachers in the Fisheries Faculty shall have degree in Fisheries Science approved by the Indian Council of Agricultural Research, postgraduate degree in the Fisheries subject concerned and other qualifications as mandated by the Indian Council of Agricultural Research:

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

Provided that the degree in Fisheries Science is not mandatory for those who are continuing, as on the date of commencement of the Kerala University of Fisheries and Ocean Studies (Amendment) Act, 2021, in the teaching post in the Faculty of Fisheries in the University.

(4) Teacher shall be responsible to the Head of the Department for the activities of the teaching, research and extension programs entrusted to him.".

39. *Amendment of section 49.* – In sub-section (3) of section 49 of the principal Act, for the words "from schools" the words "from the Faculty Board of Studies" shall be substituted .

40. *Amendment of section 50.* – In section 50 of the Principal Act,—

(1) In sub-section (6), the words and symbol "Directors of Schools," shall be omitted.

(2) In sub-section (7), for the word "fifty five", the word "fifty six" shall be substituted.

41. *Amendment of section 52.*— In section 52 of the principal Act, the second proviso to sub-section (1) shall be omitted.

42. *Amendment of section 60.*— For section 60 of the principal Act, the following section shall be substituted, namely:—

"60. *University Ombudsman.*—(1) The Chancellor may, by notification, appoint an Ombudsman as necessary, to enquire into the allegations and complaints, written or otherwise, on mismanagement, corruption and other nepotism etc in the administration of the University, raised by the public, students, teachers and other stakeholders and to take decisions subject to university laws and anticorruption laws and to recommend for taking prosecution steps.

(2) The Ombudsman shall be a person not below the rank of a retired High Court Judge.

(3) The term of office of the University Ombudsman shall not exceed one year from the date of issuance of the notification under sub-section (1).

(4) The salary and other conditions of service of the University Ombudsman shall be as specified by notification.".

43. *Amendment of section 64.*- In section 64 of the principal Act,—

(1) For sub-section (1) the following sub-section shall be substituted, namely:—

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/

“(1) The Vice-Chancellor shall, by the notification, constitute Finance Committee of the University and it shall consist of the following members, namely:—

(i) Vice Chancellor—Chairperson;

(ii) Secretary to Government, Finance Department or an officer of Finance Department, not below the rank of Joint Secretary, deputed by him;

(iii) Secretary to Government, Fisheries Department or an officer of the Fisheries Department, not below the rank of Joint Secretary, deputed by him;

(iv) Director of Fisheries, or an officer not below the rank of Joint Director of Fisheries, deputed by him;

(v) Two members nominated by the University Governing Council, from it;

(vi) Finance Officer; and

(vii) Registrar—Member Secretary.”.

(2) After sub-section (2), the following sub-section shall be inserted, namely:—

“(3) The interval between two meetings of the Finance Committee shall not exceed three months. The quorum for a meeting is half the total number of members.”.

44. *Amendment of section 66.*—In section 66 of the principal Act, clauses (v), (viii) and (xii) of sub-section (2) shall be omitted.

45. *Amendment of Section 68.*—In item (vi) of section 68 of the principal Act, for the words "departments and Schools", the words "Faculties" shall be substituted.

46. *Amendment of section 69.*—In item (i) of section 69 of the principal Act, for the words and figures "of section 42", the words and figures "of section 68" shall be substituted.

47. *Amendment of section 71.*—In sub-section (1) of section 71 of the principal Act, for the words "of Schools", the words "of Faculties" shall be substituted.

48. Repeal and saving.—(1) The Kerala University of Fisheries And Ocean Studies (Amendment) Ordinance, 2021 (109 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act, as amended by this Act.

PUBLISHED BY THE SUPERINTENDENT OF GOVERNMENT PRESSES
AT THE GOVERNMENT CENTRAL PRESS, THIRUVANANTHAPURAM, 2021

This is a digitally signed Gazette.
Authenticity may be verified through https://compose.kerala.gov.in/